

SCHEME INFORMATION DOCUMENT

UTI Fixed Term Income Fund – Series XXXV – III (1176 days)

(A Close-ended Debt Scheme, A Moderate Interest Rate Risk and Relatively Low Credit Risk)

The product is suitable for investors who are seeking*:

- Regular income for fixed term
- Investment in Debt/Money Market Instrument/Govt. Securities

Fund : UTI Fixed Term Income Fund Series – XXXV – III (1176 days)	Benchmark : CRISIL Medium Term Debt Index
 RISKOMETER Investors understand that their principal will be at Moderate Risk.	 RISKOMETER Benchmark riskometer is at Moderate Risk.

Product labelling assigned during the NFO is based on internal assessment of the scheme characteristics or model portfolio and the same may vary post NFO when the actual investments are made.

For latest risk-o-meter, investors may refer to the Monthly Portfolios disclosed on the website of the Mutual Fund viz. www.utimf.com

As per SEBI Circular dated, June, 07, 2021, the potential risk class matrix based on interest rate risk and credit risk, is as below:

Potential Risk Class Matrix			
Credit Risk of scheme →	Relatively Low (Class A)	Moderate (Class B)	Relatively High (Class C)
Interest Rate Risk of the scheme ↓			
Relatively Low (Class I)			
Moderate (Class II)	AII		
Relatively High (Class III)			

AII - Moderate Interest Rate Risk and Relatively Low Credit Risk

* Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

UTI Mutual Fund
UTI Asset Management Company Limited
UTI Trustee Company Private Limited

Address of the Mutual Fund, AMC and Trustee Company:

UTI Tower, Gn Block, Bandra Kurla Complex, Bandra (East), Mumbai – 400 051.

Website: www.utimf.com

New Fund Offer Opens on: Tuesday, January 17, 2023

New Fund Offer Closes on: Tuesday, January 24, 2023

The particulars of the Scheme has been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date, and filed with SEBI, along with a Due Diligence Certificate from the AMC. The units offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document (SID).

The Scheme Information Document sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the AMC/ Mutual Fund / UTI Financial Centres (UFCs) /Website / Distributors or Brokers.

The Mutual Fund / AMC and its empanelled broker/s has not given and shall not give any indicative portfolio and indicative yield in any communication in any manner whatsoever. Investors are advised not to rely on any communication regarding indicative yield/portfolio with regards to the scheme

The investors are advised to refer to the Statement of Additional Information (SAI) for details of UTI Mutual Fund, Tax and Legal issues and general information on www.utimf.com

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest UTI Financial Centre or log on to our website.
--

The Scheme Information Document should be read in conjunction with the SAI and not in isolation.

Please refer to NSE Disclaimer clause overleaf.

This Scheme Information Document is dated January 05, 2023.

DISCLAIMER OF NSE

As required, a copy of this Scheme Information Document has been submitted to National Stock Exchange of India Limited (hereinafter referred to as NSE). NSE has given vide its letter Ref No.: NSE/LIST/5433 dated April 01, 2022 permission to UTI Mutual Fund (hereinafter refer to as “Mutual Fund”) to use the Exchange’s name in this Scheme Information Document as one of the stock exchanges on which the Mutual Fund’s units are proposed to be listed subject to, the Mutual Fund fulfilling various criteria for listing. The Exchange has scrutinized this Scheme Information Document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to the Mutual Fund. It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the Scheme Information Document has been cleared or approved by NSE; nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of this Scheme Information Document; nor does it warrant that the Mutual Fund’s units will be listed or will continue to be listed on the Exchange; nor does it take any responsibility for the financial or other soundness of the Mutual Fund, its sponsors, its management or any scheme of the Mutual Fund.

Every person who desires to apply for or otherwise acquire any units of the Mutual Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription /acquisition whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever.”

TABLE OF CONTENTS

Item No.	Contents	Page No.
	HIGHLIGHTS	5
I.	INTRODUCTION	
A	Risk Factors	7
B	Requirement of minimum investors in the Scheme	12
C	Definitions	12
D	Due Diligence by the Asset Management Company	19
II.	INFORMATION ABOUT THE SCHEME	
A	Type of the Scheme	20
B	What is the investment objective of the Scheme?	20
C	How will the Scheme allocate its assets?	20
D	Where will the Scheme invest?	25
E	What are the Investment Strategies?	28
F	Fundamental Attributes	29
G	How will the Scheme Benchmark its performance?	30
H	Who manages the scheme?	30
I	What are the Investment Restrictions?	30
J	How has the Scheme performed?	34
III.	UNITS AND OFFER	
A	New Fund Offer (NFO)	34
B	Ongoing Offer Details	47
C	Periodic Disclosures	63
D	Computation of NAV	69
IV.	FEES AND EXPENSES	
A	New Fund Offer (NFO) Expenses	70
B	Annual Scheme Recurring Expenses	70
C	Load Structure	72
V.	RIGHTS OF UNITHOLDERS	73
VI.	PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY	74

HIGHLIGHTS

Proposed Schedule under this Series	Series	Number of Schemes proposed to be launched
	UTI Fixed Term Income Fund – Series XXXV– Schemes I to III (days)	3 (Three)
	Exact tenure of each scheme will range between 1096 days to 2555 days and will be decided at the time of the launch.	
Investment Objective	The scheme aims to generate returns by investing in a portfolio of fixed income securities maturing on or before the date of maturity of the scheme. However, the scheme does not guarantee / indicate any return. There is no assurance that the funds objective will be achieved.	
Tenure	Tenure of the scheme is 1176 days	
Plans and Options offered	The scheme offers following plans Regular Plan Direct Plan Both the plans offer following options (i) Growth Option (ii) Quarterly Payout of Income Distribution cum capital withdrawal option (Quarterly Payout of IDCW option) (iii) Flexi Payout of Income Distribution cum capital withdrawal option (Flexi Payout of IDCW option) (iv) Annual Payout of Income Distribution cum capital withdrawal option (Annual Payout of IDCW option) (v) Maturity Payout of Income Distribution cum capital withdrawal option (Maturity Payout of IDCW option) In case where no option is exercised by the applicant/unitholder at the time of making his investment or subsequently he will be deemed to be under the Growth Option and his application will be processed accordingly. In case Payout of Income Distribution cum capital withdrawal option is indicated and the periodicity is not mentioned, then the default Payout of Income Distribution cum capital withdrawal option will be the Quarterly Payout of Income Distribution cum capital withdrawal option(Quarterly Payout of IDCW option). Direct Plan: Direct Plan is only for investors who purchase/subscribe units directly with the Fund and is not available for investors who route their investments through a Distributor. The Direct Plan will be a separate plan under the Scheme and shall have a lower expense ratio excluding distribution expenses, commission etc and will have a separate NAV. No commission shall be paid / charged from Direct Plan. The Direct and Regular plans will have a common portfolio. How to apply: Investors subscribing under Direct Plan will have to indicate “Direct Plan” against the Scheme name in the application form as for example “UTI Fixed Term Income Fund Series – XXXV	

	– III (1176 days) –Direct Plan”. Treatment of applications under “Direct” / “Regular” Plans: <table><tr><th>Scenario</th><th>Broker Code mentioned by the investor</th><th>Plan mentioned by the investor</th><th>Default Plan to be captured</th></tr><tr><td>1</td><td>Not mentioned</td><td>Not mentioned</td><td>Direct Plan</td></tr><tr><td>2</td><td>Not mentioned</td><td>Direct</td><td>Direct Plan</td></tr><tr><td>3</td><td>Not mentioned</td><td>Regular</td><td>Direct Plan</td></tr><tr><td>4</td><td>Mentioned</td><td>Direct</td><td>Direct Plan</td></tr><tr><td>5</td><td>Direct</td><td>Not mentioned</td><td>Direct Plan</td></tr><tr><td>6</td><td>Direct</td><td>Regular</td><td>Direct Plan</td></tr><tr><td>7</td><td>Mentioned</td><td>Regular</td><td>Regular Plan</td></tr><tr><td>8</td><td>Mentioned</td><td>Not mentioned</td><td>Regular Plan</td></tr></table> In cases of wrong/ invalid/ incomplete ARN codes mentioned in the application form under Scenarios 7 or 8 above, the application shall be processed under Regular Plan. UTI AMC shall contact and obtain the correct ARN code within 30 calendar days of the receipt of the application form from the investor/ distributor. In case, the correct code is not received within 30 calendar days, the transaction shall be reprocessed under Direct Plan from the date of application without any exit load.	Scenario	Broker Code mentioned by the investor	Plan mentioned by the investor	Default Plan to be captured	1	Not mentioned	Not mentioned	Direct Plan	2	Not mentioned	Direct	Direct Plan	3	Not mentioned	Regular	Direct Plan	4	Mentioned	Direct	Direct Plan	5	Direct	Not mentioned	Direct Plan	6	Direct	Regular	Direct Plan	7	Mentioned	Regular	Regular Plan	8	Mentioned	Not mentioned	Regular Plan
Scenario	Broker Code mentioned by the investor	Plan mentioned by the investor	Default Plan to be captured																																		
1	Not mentioned	Not mentioned	Direct Plan																																		
2	Not mentioned	Direct	Direct Plan																																		
3	Not mentioned	Regular	Direct Plan																																		
4	Mentioned	Direct	Direct Plan																																		
5	Direct	Not mentioned	Direct Plan																																		
6	Direct	Regular	Direct Plan																																		
7	Mentioned	Regular	Regular Plan																																		
8	Mentioned	Not mentioned	Regular Plan																																		
Liquidity	During the New Fund Offer, the units of the scheme will be sold at the face value of RS.10/- per unit. Redemption will be done on maturity date at NAV based price of the scheme. As per SEBI guidelines, the AMC/Mutual Fund shall not redeem the units of the scheme before the date of maturity. The units of the scheme will be listed on National Stock Exchange (NSE), after the closure of the New Fund Offer period. Investors will be able to enter and exit the scheme through transactions in the secondary market within five business days of allotment.																																				
Redemption / Maturity	The Scheme will come to an end on the maturity date. On maturity of the Scheme, the outstanding Units shall either be redeemed and proceeds will be paid to the Unitholder or will be switched-out to any existing open ended scheme/a Fixed Term Income Fund of UTI Mutual Fund open for sale on the date of maturity in the respective options, as opted by the unitholder, as the case may be. If the investor does not select any of the aforesaid options then the units of the Scheme will be compulsorily and without any further act by the Unitholder(s) redeemed on the Maturity Date/Final Redemption Date. On the Maturity Date / Final Redemption Date of the Scheme, the units under the Scheme will be redeemed at the Applicable NAV.																																				
Benchmark	CRISIL Medium Term Debt Index is the benchmark for the scheme																																				
Entry & Exit Load	Entry Load: NIL Exit Load: NIL Redemption not permitted before maturity. On the Maturity Date / Final Redemption Date of the Scheme, the units under the Scheme will be redeemed at the Applicable NAV.																																				
Transparency/ NAV Disclosure	Declaration of NAV on a daily basis within 5 business days from the date of allotment.																																				
Minimum Application Amount	Minimum amount of investment is Rs.5,000/- and in multiples of Re.10 /- under all the plans / options.																																				

I. INTRODUCTION

A. RISK FACTORS

Standard Risk Factors:

1. Investment in Mutual Fund scheme Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal.
2. As the price / value / interest rates of the securities in which the scheme invests fluctuates, the value of your investment in the scheme may go up or down.
3. Past performance of the Sponsors/AMC/Mutual Fund does not guarantee future performance of the scheme.
4. UTI Fixed Term Income Fund - Series XXXV – III (1176 days) (UTI FTIF-Series XXXV – III (1176 days)) is only the name of the scheme and does not in any manner indicate either the quality of the scheme or its future prospects or returns. There may be instances where no Payout of Income Distribution cum capital withdrawal option could be made.
5. The sponsors are not responsible or liable for any loss resulting from the operation of the scheme beyond the initial contribution of RS.10,000/- made by them towards setting up the Fund.
6. The present scheme is not a guaranteed or assured return scheme.
7. Statements/Observations made in this Scheme Information Document are subject to the laws of the land as they exist at any relevant point of time.
8. Growth, appreciation, IDCW and income, if any, referred to in this Scheme Information Document are subject to the tax laws and other fiscal enactments as they exist from time to time.
9. The NAVs of the Scheme may be affected by changes in the general market conditions, factors and forces affecting capital market, in particular, level of interest rates, various market related factors and trading volumes, settlement periods and transfer procedures.
10. Mutual Funds and securities investments are subject to market risks and the NAVs of the units issued under the scheme may go up or down depending on the factors and forces affecting the capital markets.
11. The Scheme is not guaranteeing or assuring any IDCW. The Scheme is also not assuring that it will make periodical IDCW distributions, though it has every intention of doing so. All IDCW distributions are subject to the availability of distributable surplus of the Scheme.
12. **Credit Risk:** Bonds /debentures as well as other money market instruments issued by corporates run the risk of down grading by the rating agencies and even default as the worst case. Securities issued by Central/State governments have lesser to zero probability of credit/ default risk in view of the sovereign status of the issuer.
13. **Interest-Rate Risk:** Bonds/ Central Government securities which are fixed income securities, run price-risk like any other fixed income security. Generally, when interest rates rise, prices of fixed income securities fall and when interest rates drop, the prices increase. The level of interest rates is determined by the rates at which government raises new money through RBI and the price levels at which the market is already dealing in existing securities, rate of inflation etc. The extent of fall or rise in the prices is a function of the prevailing coupon rate, number of days to maturity of a security and the increase or decrease in the level of interest rates. The prices of Bonds/Central

Government securities are also influenced by the liquidity in the financial system and/or the open market operations (OMO) by RBI. Pressure on exchange rate of the Rupee may also affect security prices. Such rise and fall in price of bonds/central government securities in the portfolio of the schemes may influence the NAVs of the schemes as and when such changes occur. For a fixed term scheme, where the maturity of the debt securities in the portfolio are in line with the maturity period of the scheme, the interest rate risk may not be there, if the investment is held upto maturity.

14. **Price Risk:** As long as the scheme will be invested, their Net Asset Value (NAV) is exposed to market fluctuations, and their value can go up as well as down. The portfolio of fixed-income securities that the Scheme invest in would be exposed to price changes on a day-to-day basis. These price changes may occur due to instrument-specific factors as well as general macroeconomic conditions. In general, price of fixed-income securities go up when interest rates fall, and vice versa.
15. **Liquidity Risk:** The Indian debt market is such that a large percentage of the total traded volumes on particular days might be concentrated in a few securities. Traded volumes for particular securities differ significantly on a daily basis. Consequently, the schemes might have to incur a significant “impact cost” while transacting large volumes in a particular security. A lower level of liquidity affecting an individual security (ies) or an entire market may have an adverse bearing on the value of the Scheme’s assets. This may more importantly affect its ability to sell particular securities with minimal impact cost as and when necessary to meet requirement of liquidity or to sell stocks in response to triggers such as a specific economic/corporate event. Trading volumes, settlement periods and transfer procedures may restrict the liquidity of a few of the investments.
16. **Risks relating to duration:** Fixed Income securities of any issuer that has higher duration could be more risky in terms of price movements relative to those with lower duration. Thus any impact of interest rate changes would be higher on securities with higher duration irrespective of the status of the issuer of the security.
17. **Non-diversification Risk:** The scheme may pursue a reasonable degree of diversification adhering to the SEBI guidelines on limits for investments in a single sector, limits on investments in securities issued by a single issuer etc. It may invest a greater proportion of assets in the securities of one issuer / single sector (within the limit permitted by regulation) as compared to a diversified fund. This could have implications for the performance of the Scheme. The Scheme may be more sensitive to economic, business, political or other changes and this may lead to sizeable fluctuation in the Net Asset Value of the Scheme.
18. **Reinvestment Risk:** This risk refers to the interest rate levels at which cash flows received from the securities in the Scheme are reinvested. The additional income from reinvestment is the “interest on interest” component. The risk is that the rate at which interim cash flows can be reinvested may be lower than that originally assumed.
19. **Money Market Securities** are subject to the risk of an issuer’s inability to meet interest and principal payments on its obligations and market perception of the creditworthiness of the issuer.
20. **Trading in derivatives involves certain specific risks like:**
 - a. **Credit Risk:** This is the risk of default by the counter party. This is usually to the extent of difference between actual position and contracted position. This risk is substantially mitigated where derivative transactions happen through clearing corporation.
 - b. **Market Risk:** Market movement may also adversely affect the pricing and settlement of derivative trades like cash trades.
 - c. **Illiquidity Risk:** The risk that a derivative product may not be sold or purchased at a fair price due to lack of liquidity in the market.
 - d. An exposure to derivatives can lead to losses. Success of dealing in derivatives depends on

the ability of the fund manager to correctly assess the future market movement and in the event of incorrect assessment, if any, performance of the schemes could be lower.

- e. Interest Rate Swaps (IRSs) and Forward Rate Agreements (FRAs) do also have inherent credit and settlement risks. However, these risks are substantially less, as they are limited to the interest stream and not the notional principal amount.
- f. Participating in derivatives is a highly specialised activity and entails greater than ordinary investment risks. Notwithstanding such derivatives being used for limited purpose of hedging and portfolio balancing, the overall market in these segments could be highly speculative due to the action of other participants in the market.
- g. Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and decision of fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies.
- h. The risk associated with the use of derivatives are different from or possibly greater than, the risk associated with investing directly in securities and other traditional investments.
- i. **Risk associated with imperfect hedging:**
Basis risk is the risk associated with imperfect hedging. It arises because of the difference between the price of the asset to be hedged and the price of the asset serving as the hedge, or because of a mismatch between the expiration date of the hedge asset and the actual selling date of the asset (calendar basis risk).

Under these conditions, the spot price of the asset, and the futures price, do not converge on the expiration date of the future. The amount by which the two quantities differ measures the value of the basis risk. That is,

Basis = Futures price of contract – Spot price of hedged asset.

For example, in the attempt to hedge against a three-year bond with the purchase of Treasury bill futures, there is a risk the Treasury bill and the bond will not fluctuate identically.

For example, in the attempt to hedge interest rate risk of a scheme (diversified portfolio of various debt securities) with a modified duration of say 3 years, the fund manager takes a short position in 5 year IRF having a modified duration of 3 years. The risk is that price changes in IRF and the scheme portfolio may not move in the same direction or in the same proportion.

Numerical Example:

To understand risk associated with imperfect hedging let us look at the following illustration: On June 1, 2021 the fund buys Rs. 100 Crores of 5 year Power Finance Co. (corporate bond) with a modified duration of 3 years from the spot market at a yield of 7.50% (Price: Rs. 100). Subsequently, it is anticipated that the interest rate will rise in the near future. Therefore, to hedge the exposure in underlying corporate bond, the fund sells June 2021, 5 year benchmark Interest Rate Futures at yield of 7.00% (Price: Rs. 98.50) having a modified duration of 3 years.

Let us assume the following two scenarios:

(i) Both the securities experience price changes in the same direction:

On June 15, 2022 the corporate bond and government bond yields move up by 10 basis points (0.10%) on back of deteriorating macro-economic factors.

Loss in Corporate Bond Holding = Portfolio Value * Change in Interest Rate * Modified Duration

Loss in Corporate Bond Holding = Rs. 100 Crores * 0.10% * 3 = (Rs. 30 Lakhs)

Similarly, Profit on short selling of Interest Rate Futures = Rs. 100 Crores * 0.10% * 3 = Rs. 30 Lakhs

This allows the fund manager to hedge the portfolio against interest rate movement using Interest Rate Futures.

(ii) Securities experience price changes in the opposite direction:

On June 15, 2022 the corporate bond yield moves up by 10 basis points (0.10%) on back of higher supply of corporate bonds & the government bond yield fell by 5 bps due to improving macro-economic factors.

Loss in Corporate Bond Holding = Portfolio Value * Change in Interest rate * Modified Duration

Loss in Corporate Bond Holding = Rs. 100 Crores * 0.10% * 3 = (Rs. 30 Lakhs)

Similarly, Loss on short selling of Interest Rate Futures = Rs. 100 Crores * 0.05% * 3 = (Rs. 15 Lakhs)

On certain instances like the one illustrated above, it is observed that the correlation between the corporate bonds and government securities may not be perfect over a short period of time leading to imperfect hedging which may result in higher loss/ gain from the strategy. The likelihood of such instances being prevalent on a sustainable basis is expected to be minimal due to strong correlation between government securities & bond markets over the medium to long term.

21. Scheme Specific Risk Factors & Risk mitigation measures:

- a. The value of the Scheme's investments, may be affected generally by factors affecting securities markets, such as interest rates, currency exchange rates, changes in policies of the Government, taxation laws or policies of any appropriate authority and other political and economic developments, a specific sector or all sectors including debt markets. Consequently, the NAV of the Units of the Scheme may fluctuate and can go up or down.
As the scheme is close ended, the assets that mature on or before the date of maturity of the scheme are purchased immediately after the New Fund Offer and are normally held till the maturity of the scheme thereby nearly eliminating interest rate risks. Thus the impact of risk factor mentioned above would be minimal.
- b. Different segments of the Indian financial markets have different settlement periods and such periods may be extended significantly by unforeseen circumstances leading to delays in receipt of proceeds from sale of securities. The inability of the Scheme to make intended securities purchases due to settlement problems could also cause the Scheme to miss certain investment opportunities. By the same rationale, the inability to sell securities held in the Scheme's portfolio due to the absence of a well developed and liquid secondary market for debt securities would result, at times, in potential losses to the Scheme, in case of a subsequent decline in the value of securities held in the Scheme's portfolio.
- c. Though it is the endeavor of fund manager to invest in debt securities maturing in line with the maturity of the respective Scheme there could be instances of not finding debt instruments with appropriate maturity date and hence there may be reinvestment risk. Investments in debt instruments are subject to reinvestment risks as interest rates prevailing on interest or maturity due dates may differ from the original coupon of the bond, which might result in the proceeds being invested at a lower rate.

- d. Securities, which are not quoted on the stock exchanges, are inherently illiquid in nature and carry a larger amount of liquidity risk, in comparison to securities that are listed on the exchanges or offer other exit options to the investor, including a put option. Within the regulatory limits, the AMC may have chosen to invest in unlisted securities as permitted for investment by the scheme. Listed securities which may become unlisted in future may increase the risk in the portfolio.
- e. The Scheme may use various derivative products as permitted by the Regulations. Use of derivatives requires an understanding of not only the underlying instrument but also of the derivative itself. Other risks include, the risk of mispricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices. Usage of derivatives will expose the Scheme to certain risks inherent to such derivatives.
- f. The scheme intends to deploy funds in money market instruments to maintain liquidity. To the extent that some assets/funds are deployed in money market instruments, the scheme will be subject to credit risk as well as settlement risk, which might effect the liquidity of the scheme.

As the said scheme is a close ended scheme with no redemption till maturity, the risk factors mentioned in Point No. b to d above, will be minimal.

- g. Debt and Money Market securities investments under the scheme will also be subject to the following risks:
 - (i) **Interest Rate Risk / Reinvestment Risk:** Scheme would manage the interest rate risk & reinvestment risk by adequately matching the duration of assets in line with the duration of the scheme.
 - (ii) **Credit Risk:** Scheme would predominantly invest in highly rated securities where there is an internal credit comfort which would reduce the probability of credit risk.
 - (iii) **Concentration Risk:** The scheme would have modest presence of issuers with reasonable limits which would mitigate the credit concentration risk.
 - (iv) **Portfolio Risk:** By monitoring the return deviation and adequately managing all the above risks namely interest rate risk, reinvestment risk & credit cum concentration risk the scheme would mitigate the overall portfolio risk.
- h. Different types of securities in which the scheme would invest as given in the Scheme Information Document carry different levels and types of risk. Accordingly the scheme's risk may increase or decrease depending upon its investment pattern. For e.g. corporate bonds carry a higher amount of risk than Government securities. Further even among corporate bonds, bonds which are AAA rated are comparatively less risky than bonds which are AA rated.
- i. Redemption will be done on the maturity date at the Net Asset Value on the date of maturity. As per SEBI guidelines, the AMC/MF shall not redeem the units of the Plan before the date of maturity. Redemption will be done on the maturity date at the Net Asset Value on the date of maturity. As per SEBI guidelines, the AMC/MF shall not redeem the units of the scheme before the date of maturity.

22. Risk associated with Close Ended Scheme

In a close ended scheme, redemption / repurchase shall not be allowed prior to maturity of the Scheme. Redemption will be allowed only on maturity of the Scheme. Scheme will mature at the end of the close ended period. For liquidity purpose units of the scheme are to be listed on Stock Exchange. Investors who wish to trade on the exchange and Investors wishing to exit / redeem before the scheduled maturity may do so through stock exchange mode where the scheme will be listed. For the units listed on the exchange it is possible that the market price at which the units are traded may be at a discount to the NAV of such Units and investor may not get the desired return. Also there may not be sufficient liquidity on the stock exchange for the investors to exit from the stock exchange mode.

23. Risk factors associated with Creation of Segregated Portfolio –

- a. Investor holding units of segregated portfolio may not be able to liquidate their holding till the time recovery of money from the issuer.
- b. Security comprises of segregated portfolio may not realise any value.
- c. Listing of units of segregated portfolio in recognised stock exchange does not necessarily guarantee their liquidity. There may not be active trading of units in the stock market. Further trading price of units on the stock market may be significantly lower than the prevailing NAV.

24. Risk factors associated with Structured Obligations –

- a. There may be liquidity risk, since the market for structured products is not very deep.
- b. Structured obligations such as corporate / promoter guarantee: Securities which have a structure with a guarantee from the corporate / promoter, may see an adverse effect if there are any signs of stress at the promoter / group level, even though the standalone borrowing entity's debt servicing capability and repayments may not see any material impact, from a future cash flow perspective.

B. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME

The Scheme shall have a minimum of 20 investors and no single investor shall account for more than 25% of the corpus of the Scheme. These conditions will be complied with immediately after the close of the NFO itself i.e. at the time of allotment. In case of non-fulfillment with the condition of minimum 20 investors, the Scheme shall be wound up in accordance with Regulation 39 (2) (c) of SEBI (MF) Regulations automatically without any reference from SEBI. In case of non-fulfillment with the condition of 25% holding by a single investor on the date of allotment, the application to the extent of exposure in excess of the stipulated 25% limit would be liable to be rejected and the allotment would be effective only to the extent of 25% of the corpus collected. Consequently, such exposure over 25% limits will lead to refund within 5 business days of the date of closure of the New Fund Offer.

C. DEFINITIONS

In this scheme unless the context otherwise requires:

1. "Aadhaar" means Aadhaar number issued by the Unique identification Authority of India (UIDAI);
2. "Acceptance date" or "date of acceptance" with reference to an application made by an applicant to the UTI Asset Management Company Ltd. (UTI AMC) for purchase/changeover of units means the day on which the UTI Financial Centres (UFCs)/Registrars or the other official points of acceptance (as per the list attached with this Scheme Information Document) or notified hereafter, after being satisfied that such application is complete in all respects, accepts the same;
3. "Accounting Year" of UTI Mutual Fund is from April to March;
4. "Act" means the Securities and Exchange Board of India Act, 1992, (15 of 1992) as amended from time to time;
5. "Alternate Applicant" in case of a minor means the parent/step-parent/court guardian who has made the application on behalf of the minor;
6. "AMFI" means Association of Mutual Funds in India;

7. “Applicant” means an investor who is eligible to participate in the scheme and who is not a minor and shall include the alternate applicant mentioned in the application form;
8. “Application Form” means a form meant to be used by an Investor to open a folio and/or Purchase Units in the Scheme. The Application Form would include forms such as the common Application Form, nomination form, and any other form for Purchase of Units as required;
9. “Applications Supported by Blocked Amount” or “ASBA” is an application containing an authorization given by the Investor to block the application money in his specified bank account towards the subscription of Units offered during the NFO of the Scheme.

If an investor is applying through ASBA facility, the application money towards the subscription of Units shall be debited from his specified bank account only if his/her application is selected for allotment of Units.

10. “Asset Management Company/UTI AMC/AMC/Investment Manager” means the UTI Asset Management Company Limited incorporated under the Companies Act, 1956, (1 of 1956) replaced by The Companies Act, 2013 (No. 18 of 2013) and approved as such by Securities and Exchange Board of India (SEBI) under sub-regulation (2) of Regulation 21 to act as the Investment Manager to the schemes of UTI Mutual Fund;
11. “Associate” includes a person (i) who directly or indirectly, by himself, or in combination with relatives, exercises control over the asset management company or the trustee or the Sponsor, as the case may be. (ii) in respect of whom the asset management company or the trustee or the Sponsor, directly or indirectly, by itself, or in combination with other persons exercises a control, (iii) whose director except an Independent Director, officer or employee is a director, officer or employee of the asset management company.

Provided that the above definition of associate may not be applicable to such sponsors, which invest in various companies on behalf of the beneficiaries of insurance policies or such other schemes as may be specified by the SEBI from time to time.

12. “Beneficial owner” means as defined in the Depositories Act, 1996 (22 of 1996) means a person whose name is recorded as such with a depository.
13. “Body Corporate” or “Corporation” includes a company incorporated outside India but does not include (a) a corporation sole, (b) a co-operative society registered under any law relating to co-operative societies and (c) any other body corporate (not being a company as defined under the Companies Act), which the Central Government may, by notification in the Official Gazette, specify in this behalf;
14. “Book Closure” is a period when the register of unit holders is closed for all transactions viz., purchases/redemptions/changeover/switchover, change in particulars etc. Such Book Closure period will not exceed 15 days in a year;
15. “Broker” means a stock broker as defined in Securities and Exchange Board of India (Stock Brokers) Regulations, 1992.
16. “Business Day” means a day other than (i) Saturday and Sunday or (ii) a day on which the principal stock exchange with reference to which the valuation of securities under the scheme is done is closed, or the Reserve Bank of India or banks in Mumbai are closed for business, or (iii) a day on which the UTI AMC offices in Mumbai remain closed or (iv) a day on which purchase and redemption/changeover/ switchover of unit is suspended by the Trustee or (v) a day on which normal business could not be transacted due to storm, floods, bandh, strikes or such other events as the AMC may specify from time to time.

The AMC reserves the right to declare any day as a Business Day at any or all Official Points of Acceptance;

17. “CDSL” means Central Depository Services (India) Ltd.
18. “Control” (i) in the case of a company any person either individually or together with persons acting in concert, who directly or indirectly own, control or hold shares carrying not less than 10% of the voting rights of such company (ii) as between two companies, if the same person either individually or together with persons acting in concert directly or indirectly, own, control or hold shares carrying not less than 10% of the voting rights of each of the two companies. (iii) majority of the directors of any company who are in a position to exercise control over the asset management company.
19. “Custodian” means a person who has been granted a certificate of registration to carry on the business of custodian under the Securities and Exchange Board of India (Custodian of Securities) Regulations, 1996, and who may be appointed for rendering custodian services for the Scheme in accordance with the Regulations.
20. “Depository” means a body corporate as defined in Depositories Act, 1996 (22 of 1996) and includes National Securities Depository Ltd. (NSDL) and Central Depository Services Ltd. (CDSL).
21. “Depository Participant” means a person registered as such under sub-section (1A) of section 12 of the Securities and Exchange Board of India Act, 1992.
22. “Derivative” means a financial instrument, traded on or off an exchange, the price of which is directly dependent upon (i.e., ‘derived from’) the value of one or more underlying Securities, equity indices, debt instruments, commodities, other Derivative instruments, or any agreed upon pricing index or arrangement (e.g., the movement over time of the consumer price index or freight rates) etc. Derivatives involve the trading of rights or obligations based on the underlying product, but do not directly transfer property.
23. “Payout of Income Distribution cum capital withdrawal” Income distributed by the Scheme on the Units.
24. Economic Offence is an offence to which the Economic Offences (Inapplicability of Limitation) Act, 1974 (12 of 1974), applies for the time being
25. “Eligible Trust” means - (i) a trust created by or in pursuance of the provisions of any law which is for the time being in force in any State, or (ii) a trust, the properties of which are vested in a treasurer under the Charitable Endowments Act 1890 (Act 6 of 1890), or (iii) a religious or charitable trust which is administered or controlled or supervised by or under the provisions of any law, which is for the time being in force relating to religious or charitable trusts or, (iv) any other trust, being an irrevocable trust, which has been created for the purpose of or in connection with the endowment of any property or properties for the benefit or use of the public or any section thereof, or (v) a trust created by a will which is valid and has become effective, or (vi) any other trust, being an irrevocable trust, which has been created by an instrument in writing and includes ‘depository’ within the meaning of Clause(e) of Sub-section (1) of Section 2 of The Depository Act, 1996;
26. “Entry Load” means Load on Purchase /Subscription of Units.
27. “Exit Load” means Load on repurchase/Redemption of Units.

28. “Firm”, “partner” and “partnership” have the meanings assigned to them in the Indian Partnership Act, 1932 (9 of 1932), but the expression “partner” shall also include any person who being a minor is admitted to the benefits of the partnership;
29. “Fixed Income Securities” means Debt Securities created and issued by, inter alia, Central Government, State Government, Local Authorities, Municipal Corporations, PSUs, Public Companies, Private Companies, Bodies Corporate, Unincorporated SPVs and any other entities which may be recognized / permitted which yield a fixed or variable rate by way of interest, premium, discount or a combination of any of them.
30. “Fraud” means a fraud as defined in clause (c) of sub-regulation (1) of regulation 2 of the Securities and Exchange Board of India (Prohibition of Fraudulent and Unfair Trade Practices Relating to Securities Market) Regulations, 2003.
31. “Fund Manager” means the manager appointed for the day-to-day management and administration of the scheme;
32. “FPI” Foreign Portfolio Investor, as defined under Regulation 2(1) (j) of Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2019;
33. “Gilts” or “Government Securities” means Securities created and issued by the central government and/or state government (including treasury bill) or Government Securities as defined in the Public Debt Act, 1944 as amended from time to time;
34. “Group” means a group as defined in clause (b) of the Explanation to Section 5 of the Competition Act, 2002 (12 of 2003).
35. “Investment Management Agreement or IMA” means the Investment Management Agreement (IMA) dated December 9, 2002, executed between UTI Trustee Company Private Limited and UTI Asset Management Company Limited;
36. “Investor” means any resident or non-resident person whether individual or a non-individual who is eligible to subscribe for Units under the laws of his/her/their state/country of incorporation, establishment citizenship, residence or domicile and under the Income Tax Act, 1961 including amendments made from time to time and who has made an application for subscribing Units under the Scheme. Under normal circumstances, a Unit holder would be deemed to be an Investor;
37. “Investor Service Centre” such offices as are designated as Investor Service Centre (ISC) by the AMC from time to time.
38. “Law” means the laws of India, the SEBI Regulations and any other applicable regulations for the time being in force in India including guidelines, directions and instructions issued by SEBI, the Government of India or RBI from time to time for regulating mutual funds generally or the Fund particularly.
39. “Market” means any recognized Stock Exchange(s) including the National Stock Exchange NSE) where UTI Fixed Term Income Fund-Series XXXV – III (1176 days) units are being listed and traded.
40. “Maturity Date / Final Redemption Date” The Maturity Date / Final Redemption Date(s) is the date (or the immediately following Business Day, if that date is not a Business Day) on which the Outstanding Units under the Scheme will be compulsorily and without any further act by the Unitholder(s) redeemed at the Applicable NAV.

41. “Mutual Fund” means a fund established in the form of a trust to raise monies through the sale of units to the public or a section of the public under one or more schemes for investing in securities, money market instruments, gold or gold related instruments, real estate assets and such other assets and instruments as may be specified by SEBI from time to time.
42. “NAV” means Net Asset Value per Unit of the Scheme and the Plans / Options therein, calculated in the manner provided in this Scheme Information Document and in conformity with the SEBI Regulations as prescribed from time to time;
43. “New Fund Offer or NFO or New Fund Offer Period” means offer of the units of the UTI Fixed Term Income Fund – Series XXXV – III (1176 days) during the New Fund Offer Period.
44. “New Fund Offer Period of the Scheme” Offer of units of the Scheme during the New Fund Offer Period of the Scheme/s and as determined by the AMC.

The Scheme, when offered for Purchase would be open, for a period not exceeding 15 days as may be decided by the Asset Management Company Limited.

45. “Non-profit making companies” shall mean companies set up under the Companies Act, 1956/Companies Act 2013.
46. **“Non-Resident Indian (NRI)”/ “Person of Indian origin(PIO)”** shall have the meaning as defined under Foreign Exchange Management (Deposit) Regulations, 2016 (FEMA Regulation 2016) framed by Reserve Bank of India under Foreign Exchange Management Act, 1999. As per FEMA Regulation 2016 ‘Non-Resident Indian (NRI)’ means a person resident outside India who is a citizen of India. ‘Person of Indian Origin (PIO)’ means a person resident outside India who is a citizen of any country other than Bangladesh or Pakistan or such other country as may be specified by the Central Government, satisfying the following conditions: a) Who was a citizen of India by virtue of the Constitution of India or the Citizenship Act, 1955 (57 of 1955); or b) Who belonged to a territory that became part of India after the 15th day of August, 1947; or c) Who is a child or a grandchild or a great grandchild of a citizen of India or of a person referred to in clause (a) or (b); or d) Who is a spouse of foreign origin of a citizen of India or spouse of foreign origin of a person referred to in clause (a) or (b) or (c) Explanation: for the purpose of this sub-regulation, the expression ‘Person of Indian Origin’ includes an ‘Overseas Citizen of India’ cardholder within the meaning of Section 7(A) of the Citizenship Act, 1955.’
47. “NSDL” means the National Securities Depository Ltd.
48. “Number of units deemed to be in issue” means the aggregate of the number of units issued and still remaining outstanding;
49. “Official points of acceptance” UTI Financial Centres (UFCs), Offices of the Registrars of the Scheme and any other authorised centre as may be notified by UTI AMC from time to time are the official points of acceptance of purchase/ changeover applications of the scheme. The cut off time as mentioned in the Scheme Information Document will be applicable at these official points of acceptance. The list of places as official points of acceptance is attached with this Scheme Information Document.

For purchase or changeover of units applications received at any authorised collection centres, which is not an official point of acceptance, the cut off time at the official point of acceptance alone, will be applicable for determination of NAV;
50. “Purchase” / “Subscription” means purchase of / subscription to Units by an Investor of the Scheme.

51. “RBI” means the Reserve Bank of India, constituted under the Reserve Bank of India Act, 1934;
52. “Record date” means the date announced by the Fund for any benefits like IDCWs. The person holding the units as per the records of UTI AMC/Registrars, on the record date are eligible for such benefits;
53. “Registrars” means a person whose services may be retained by the UTI AMC to act as the Registrar under the scheme, from time to time;
54. “Regulations” or “SEBI Regulations” mean the SEBI (Mutual Funds) Regulations, 1996 as amended or re-enacted from time to time;
55. “Relative” means a person as defined in section 2(77) of the Companies Act, 2013 (18 of 2013)
56. "Repo / Reverse Repo" Sale/purchase of Securities with simultaneous agreement to repurchase / resell them at a later date.
57. “Scheme Information Document” this document issued by UTI Mutual Fund offering units of the scheme covered under this document for subscription;
58. “Scheme” means the UTI Fixed Term Income Fund – Series XXXV – III (1176 days);
59. “Scheme Related Documents” means and includes this Scheme Information Document (“SID”)/ Key Information Document (“KIM”)/ Statement of Additional Information (“SAI”) issued by the Mutual Fund, offering Units of the Scheme for Subscription.
60. “SEBI” means the Securities and Exchange Board of India set up under the Securities and Exchange Board of India Act, 1992 (15 of 1992);
61. “Securities” shall have the meaning as defined under Section 2(h) of the Securities Contracts (Regulation) Act, 1956 of India; and also includes shares, stocks, bonds, debentures, warrants, instruments, obligations, Money Market Instruments, debt instruments or any financial or capital market instrument of whatsoever nature made or issued by any statutory authority or body corporate, incorporated or registered by or under any law; or any other securities, assets or such other investments as may be permissible from time to time under the SEBI Regulations.
62. “Securities laws” means the Act, the Securities Contracts (Regulation) Act, 1956 (42 of 1956) and the Depositories Act, 1996 (22 of 1996), the Provision of any other law to the extent it is administered by SEBI and the relevant rules and regulations made thereunder.
63. “Society” means a society established under the Societies Registration Act of 1860 (21 of 1860) or any other society established under any State or Central law for the time being in force;
64. “Specified Maturity Date” is the date of completion of the Scheme period from the date of allotment;
65. “Sponsors” are Bank of Baroda, Punjab National Bank, Life Insurance Corporation of India and State Bank of India;
66. “Switch” Redemption of Units in one Scheme (including Plans / Options therein) against purchase of Units in any scheme (including Plan / Option therein), on maturity.
67. “Time” all time referred to in the Scheme Information Document stands for Indian Standard Time;

68. “Trust Deed” means the Trust Deed dated December 9, 2002 of UTI Mutual Fund
69. “Trustee” means UTI Trustee Company Private Limited, a company set up under the Companies Act, 1956 [replaced by The Companies Act, 2013 (No.18 of 2013)] and approved by SEBI to act as the Trustee to the schemes of UTI Mutual Fund;
70. “Trustee” means the Board of Trustees or the Trustee Company who hold the property of the Mutual Fund in trust for the benefit of the unit holders; “Explanation: In the event the trusteeship of the mutual fund is with a trustee company, wherever the context requires applicability of Provisions for individual trustees, the term “trustees” under these regulations shall be deemed to mean the directors of board of the trustee company
71. “Unit” means the interest of the unitholders in a Scheme, which consists of each unit representing one undivided share in the assets of a Scheme;
72. “Unit Capital” of the scheme means the aggregate of the face value of units issued under the scheme and outstanding for the time being;
73. “Unitholder” means a person holding units in the scheme of the Mutual Fund;
74. “UTI Fixed Term Income Fund” or “Series XXXV – III (1176 days)” means “UTI Fixed Term Income Fund - Series XXXV – III (1176 days)”;
75. The term ‘segregated portfolio’ shall mean a portfolio, comprising of debt or money market instrument affected by a credit event, that has been segregated in a mutual fund scheme. The term ‘main portfolio’ shall mean the scheme portfolio excluding the segregated portfolio. The term ‘total portfolio’ shall mean the scheme portfolio including the securities affected by the credit event.
76. In this Scheme Information Document, unless the context otherwise requires, (i) the singular includes the plural and vice versa, (ii) reference to any gender includes a reference to all other genders, (iii) heading and bold typeface are only for convenience and shall be ignored for the purposes of interpretation.

D. DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

**Due Diligence Certificate submitted to SEBI for
UTI Fixed Term Income Fund–Series XXXV – I to III (____ days)**

It is confirmed that:

- i. the draft Scheme Information Document forwarded to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time;
- ii. all legal requirements connected with the launching of the scheme as also the guidelines, instructions, etc. issued by the Government and any other competent authority in this behalf, have been duly complied with;
- iii. the disclosures made in the draft Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the scheme;
- iv. all the intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.

Date: May 06, 2022
Place: Mumbai

Sd/-
Suruchi Wanare
Compliance Officer

II. INFORMATION ABOUT THE SCHEME

A. TYPE OF THE SCHEME

UTI Fixed Term Income Fund – Series XXXV – III (1176 days) is a close-ended debt scheme with scheme tenure of 1176 days. A Moderate Interest Rate Risk and Relatively Low Credit Risk.

B. WHAT IS THE INVESTMENT OBJECTIVE OF THE SCHEME?

Investment objective: The scheme aims to generate returns by investing in a portfolio of fixed income securities maturing on or before the date of maturity of the scheme. However, the scheme does not guarantee / indicate any return.

There is no assurance that the funds objective will be achieved.

C. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Asset Allocation (% to NAV):

Under normal circumstances, the asset allocation under the scheme will be as below

Instruments	Indicative Allocation (% of Net Assets)		Risk Profile
	Minimum	Maximum	
Debt Instruments	80%	100%	Low to Medium
Money Market Instruments	0%	20%	Low

The scheme will invest only in a portfolio of fixed income securities that mature on or before the date of maturity of the scheme as per SEBI guidelines contained in SEBI Circular No SEBI / IMD / Cir No 12 / 147132 / 08 dated Dec 11, 2008.

The maximum debt derivative position will be restricted to 50% of the Net Assets of the scheme. The cumulative gross exposure through debt, derivative positions and repo transactions, other permitted securities/assets and such other securities/assets as may be permitted by SEBI from time to time subject to regulatory approvals, if any, shall not exceed 100% of the net assets of the scheme.

The exposure to structured obligations shall not exceed 10% of the net assets of the scheme.

The Scheme will not invest in Securitised Debt, Foreign Securities and will not engage in Securities Lending.

The Scheme will not engage in Short Selling, Credit default swaps.

The scheme does not intend to invest in repo in corporate debt securities.

The scheme will not invest in debt instruments with special features as stated in SEBI circular no. SEBI/HO/IMD/DF4/CIR/P/2021/032 dated March 10, 2021.

The value of derivative contracts outstanding at any point of time will comply with overall limits and norms of SEBI Circular No Cir / IMD / DF / 11 / 2010 dated August 18, 2010, DNPd/CIR-29/2005 dated September 14, 2005, SEBI/DNPd/Cir-31/2006 dated September 22, 2006, DNPd/CIR-31/2006 dated January 20, 2006 and SEBI/HO/IMD/DF2/CIR/P/2017/109 dated September 27, 2017.

The exposure of the Scheme in a particular sector (excluding investments in Bank CDs, triparty repo on Government securities or treasury bills, G-Secs, T-Bills, short term deposits of scheduled

commercial banks and AAA rated securities issued by Public Financial Institutions and Public Sector Banks) shall not exceed 20% of the net assets of the Scheme;

Provided that an additional exposure to financial services sector (over and above the limit of 20%) not exceeding 10% of the net assets of the Scheme shall be allowed only by way of increase in exposure to Housing Finance Companies (HFCs);.

Provided further that the additional exposure to such securities issued by HFCs are rated AA and above and these HFCs are registered with National Housing Bank (NHB) and the total investment/ exposure in HFCs shall not exceed the sector exposure limit of 20% of the net assets of the Scheme as per SEBI Guideline contained in Circular No SEBI/HO/IMD/DF2/CIR/P/2019/104 dated October 01, 2019.

Group Exposure –

- a) The total exposure of scheme in a group (excluding investments in securities issued by Public Sector Units, Public Financial Institutions and Public Sector Banks) shall not exceed 20% of the net assets of the scheme. Such investment limit may be extended to 25% of the net assets of the scheme with the prior approval of the Board of Trustees.
- b) The investments by the scheme in debt and money market instruments of group companies of both the sponsor and the asset management company shall not exceed 10% of the net assets of the scheme. Such investment limit may be extended to 15% of the net assets of the scheme with the prior approval of the Board of Trustees.
- c) For this purpose, a group means a group as defined under regulation 2 (mm) of SEBI (Mutual Funds) Regulations, 1996 (Regulations) and shall include an entity, its subsidiaries, fellow subsidiaries, its holding company and its associates.
- d) Pending deployment of funds of the Scheme in securities in terms of the investment objective of the scheme as stated above, the funds of the Scheme may be invested in short term deposits of scheduled commercial banks in accordance with SEBI Circular No SEBI / IMD / Cir No 1 / 91171 /07 dated April 16, 2007, SEBI Circular SEBI/IMD/CIR No. 7 / 129592 dated June 23, 2008 and SEBI Circular SEBI/HO/IMD/DF2/CIR/P/2019/101 dated September 20,2019.

The AMC, may create segregated portfolio in case of a credit event at issuer level i.e. downgrade in credit rating by a SEBI registered Credit Rating Agency (CRA). (subject to guideline specified by SEBI which may change from time to time).

The creation of segregated portfolio shall be optional and at the discretion of UTI AMC.

OTHER DISCLOSURES FOR CLOSE ENDED DEBT ORIENTED SCHEMES

1) Credit Evaluation Policy :

Fund house follows a Credit Evaluation Process based on the objective assessment of the business risk, industry risk, financial risk, liquidity & funding risk and a subjective assessment of management quality, corporate governance, auditor comments, banker's feedback, risk management systems & processes. The Fund House also takes into account the external rating of the company by accredited rating agencies. It is an ongoing process that includes continuous monitoring and surveillance of companies to adjust for the latest developments within the sector & corporate actions within the group / company.

2) Sectors in which the Scheme shall not invest

The scheme will not invest in the securities issued by the companies in the Aviation and Gems & Jewellery Sectors.

3) Type of instruments which the scheme proposes to invest in

Please refer to “Section D – Where will the scheme invest” appearing in this scheme information document

Floors and Ceilings within a range of 5% of the intended allocation (in %) against each sub asset class / credit rating.

Intended Portfolio allocation:

Instruments	Credit Rating					
	A1	AAA	AA	A	BBB	Not Applicable
CDs						
CPs						
Non Convertible Debentures (NCDs)*						
Government of India dated securities including State Government Securities						95-100%
Triparty Repo, Treasury Bills, Cash Management Bills & Reverse Repos						0-5%

* Includes CDs issued by select All-India Financial Institutions permitted by RBI from time to time.

The Scheme may invest in other schemes under the same AMC or any other mutual fund without charging any fees, provided the aggregate inter-scheme investment made by all the schemes under the same management or in schemes under management of any other asset management company shall not exceed 5% of the net asset value of the Mutual Fund. No investment management fees shall be charged for investing in other schemes of the Mutual Fund or in the schemes of any other mutual fund.

Note:

- Securities with rating A and AA shall include A+ and A- & AA+ and AA- respectively. Similarly, Securities with ratings A1 shall include A1+.
- In case instruments/securities as indicated above are not available or taking into account risk - reward analysis of instruments/securities, the Scheme may invest in Certificate of Deposits (CDs) having highest ratings/ triparty repo on Government securities or treasury bills /Government Securities/Reverse Repo /T-Bills.
- All investments shall be made based on rating prevalent at the time of investment. Where any paper is having dual rating (rated differently by more than one rating agency) then for the purpose of meeting intended range, the most conservative publicly available rating would be considered.
- There will not be any deviation between the intended allocation and actual allocation except the following.
 - There can be positive variation in the range w.r.t. rating i.e., scheme may invest in papers of higher rating in the same instrument than indicated.
 - At the time of building the portfolio post NFO and towards the maturity of the respective scheme, there may be a higher allocation to cash and cash equivalents.
 - The above allocation may vary during the duration of the Scheme. Some of these instances are (i) coupon inflow; (ii) the instrument is called or brought back by the issuer; (iii) in anticipation of any adverse credit event (iv) CPs/NCDs of desired credit quality are not available or the Fund Manager is of the view that the risk-reward analysis of such instruments are not in the best interest of the Unit holders. In case of such deviations, the Scheme may invest in Bank CDs having highest ratings (i.e. A1+ or equivalent), triparty repo on Government securities or treasury bills, Reverse Repos and T-Bills. Such deviations may exist till suitable CPs/NCDs of desired credit quality are not available.
- Change in Asset Allocation:** In accordance with SEBI Circular No. SEBI/HO/IMD/DF2/CIR/P/2021/024 dated March 04, 2021, the above investment pattern is only indicative and may be changed by the Fund Manager for a short term period on defensive considerations, keeping in view the market conditions, market opportunities, applicable SEBI (MF) Regulations 1996, legislative amendments and other political and economic

factors, the intention being at all times to seek to protect the interests of the Unit Holders, up to 30 Calendar days.

The SEBI circular SEBI/HO/IMD/IMD-II DOF3/P/CIR/2022/39 dated March 30, 2022, states that in the event of deviation from mandated asset allocation mentioned in the Scheme Information Document (SID) due to passive breaches (occurrence of instances not arising out of omission and commission of AMC's) rebalancing period is 30 business days for the scheme. In case the portfolio of the scheme is not rebalanced within 30 business days, justification in writing, including details of efforts taken to rebalance the portfolio shall be placed before Investment Committee. The Investment Committee, if so desires, can extend the timelines up to sixty (60) business days from the date of completion of mandated rebalancing period. In case the portfolio of the scheme is not rebalanced within the aforementioned mandated plus extended timelines, the AMC's shall i. not launch any new scheme till the time the portfolio is rebalanced ii. Not to levy exit load, if any, on the investors exiting such scheme.

Reporting and Disclosure Requirements: i. AMC's to report the deviation to Trustees at each stage. ii. In case the AUM of deviated portfolio is more than 10% of the AUM of main portfolio of scheme: 1. AMC's have to immediately disclose the same to the investors through SMS and email / letter including details of portfolio not rebalanced. 2. AMC's shall also have to immediately communicate to investors through SMS and email / letter when the portfolio is rebalanced. 3. Subject line of the aforementioned emails / letters would clearly indicate "breach of" / "deviation" from mandated asset allocation. iii. AMC's have to disclose any deviation from the mandated asset allocation to investors along with periodic portfolio disclosures as specified by SEBI from the date of lapse of mandated plus extended rebalancing timelines. The above-mentioned norms shall be applicable to main portfolio only and not to segregated portfolio(s).

The reporting to Trustee shall be initiated immediately after the expiry of the mandated rebalancing period (i.e. 30 business day). The scheme wise deviation of the portfolio (beyond the limit specified) from the mandated asset allocation beyond 30 business days shall also be disclosed on the website of UTI AMC.

- v. The scheme shall not invest in unrated debt instruments at the time of initial investment, however in due course of time if a rated debt instrument gets downgraded, the scheme may continue to hold the same till maturity. For this purpose, unrated debt securities shall exclude instruments such as triparty repo on Government securities or treasury bills, Reverse Repo and such similar instruments to which rating is not applicable.
- e) The above scheme shall be in compliance with the relevant SEBI guidelines and UTI AMC's investment policy at the time of investment.

4) Deployment of NFO Proceeds in triparty repo on Government securities or Treasury bills:

In terms of SEBI Circular No. SEBI/HO/IMD/DF2/ CIR/P/2016/ 42 dated March 18, 2016, NFO proceeds may be deployed in triparty repo on Government securities or treasury bills before the closure of NFO period. However, no investment management and advisory fees will be charged on funds deployed in triparty repo on Government securities or treasury bills during the NFO period. Further, the appreciation received from investment in triparty repo on Government securities or treasury bills shall be passed on to the investors. In case the minimum subscription amount is not garnered by the scheme during the NFO period, the interest earned upon investment of NFO proceeds in triparty repo on Government securities or treasury bills shall be returned to investors, in proportion of their investments, along with the refund of the subscription amount.

5) Reporting:

After the closure of NFO, the AMC will report in the next meeting of AMC / Trustees, the publicized percentage allocation and the final portfolio.

6) Debt market in India

(i) Debt Instrument Characteristics:

A Debt Instrument is basically an obligation which the borrower has to service periodically and generally has the following features:

Face Value	:	Stated value of the paper /Principal Amount
Coupon	:	Zero; fixed or floating
Frequency	:	Semi-annual; annual, sometimes quarterly
Maturity	:	Bullet, staggered
Redemption	:	FV; premium or discount
Options	:	Call/Put
Issue Price	:	Par (FV) or premium or discount

A debt instrument comprises of a unique series of cash flows for each paper, terms of which are decided at the time of issue. Discounting these cash flows to the present value at various applicable discount rates (market rates) provides the market price.

(ii) Debt Market Structure:

The Indian Debt market comprises of the Money Market and the Long Term Debt Market.

Money market instruments are Commercial Papers (CPs), Certificates of Deposit (CDs), Treasury bills (T-bills), Repos, Inter-bank Call money deposit, Triparty Repos on Government Securities or treasury bills etc. They are mostly discounted instruments that are issued at a discount to face value.

Money market instruments have a tenor of less than one year while debt market instruments typically have a tenor of more than one year.

Long Term Debt market in India comprises mainly of two segments viz., the Government securities market and the corporate securities market.

Government securities include central, state and local issues. The main instruments in this market are Dated securities (Fixed or Floating) and Treasury bills (Discounted Papers). The Central Government securities are generally issued through auctions on the basis of 'Uniform price' method or 'Multiple Price' method while State Govt are through on-tap sales.

Corporate debt segment on the other hand includes bonds/debentures issued by private corporates, public sector units (PSUs) and development financial institutions (DFIs). The debentures are rated by a rating agency and based on the feedback from the market, the issue is priced accordingly. The bonds issued may be fixed or floating. The floating rate debt market has emerged as an active market in the rising interest rate scenario. Benchmarks range from Overnight rates or Treasury benchmarks.

Debt derivatives market comprises mainly of Interest Rate Swaps linked to Overnight benchmarks called MIBOR (Mumbai Inter Bank Offered Rate) and is an active market. Banks and corporate are major players here and of late Mutual Funds have also started hedging their exposures through these products.

(iii) Regulators:

The RBI operates both as the monetary authority and the debt manager to the government. In its role as a monetary authority, the RBI participates in the market through open-market operations as well as through Liquidity Adjustment Facility (LAF) to regulate the money supply. It also regulates the bank rate and repo rate, and uses these rates as indirect tools for its monetary policy.

The RBI as the debt manager issues the securities at the cheapest possible rate. The SEBI regulates the debt instruments listed on the stock exchanges.

(iv) Market Participants:

Given the large size of the trades, the debt market has remained predominantly a wholesale market.

Primary Dealers

Primary dealers (PDs) act as underwriters in the primary market, and as market makers in the secondary market.

Brokers

Brokers bring together counterparties and negotiate terms of the trade.

Investors

Banks, Insurance Companies, Mutual Funds are important players in the debt market. Other players are Trusts, Provident and pension funds.

(v) Types of security issuance and eligible investors:

Issuer	Instruments	Yields % (as on 19.12.2022)	Maturity	Investors
Central Government	Dated Securities	6.85-7.45 (Semi)	1-30 years	Banks, Insurance Co, PFs, MFs, PDs, Individuals, FPI
Central Government	T-Bills	6.85 - 6.40	364/91 days	Banks, Insurance Co, PFs, MFs, PDs, Individuals, FPI
State Government	Dated Securities	7.53 - 7.57	10 years	Banks, Insurance Co, PFs, MFs, PDs, Individuals
PSUs Corporates	Bonds	7.50 -7.60	5-10 years	Banks, Insurance Co, PFs, MFs, PDs, Individuals, FPI
Corporates (AAA rated)	Bonds	7.50-7.85	1-10 years	Banks, MFs, Corporates, Individuals, FPI
Corporates	Commercial Papers	6.80 - 7.95	15 days to 1 year	Banks, MFs, Fin Inst, Corporates, Individuals, FPIs
Banks	Certificates of Deposit	6.65 - 7.60	15 days to 1 year	Banks, Insurance Co, PFs, MFs, PDs, Individuals
Banks	Infra Bonds	7.60-7.70	6-7 years	Banks, Companies, MFs, PDs, Individuals

(vi) Trading Mechanism:

Government Securities and Money Market Instruments

Currently, G-Sec trades are predominantly routed through NDS-OM which is a screen based anonymous order matching systems for secondary market trading in Government Securities owned by RBI. Corporate Debt is basically a phone driven market where deals are concluded verbally over recorded lines. The reporting of trade is done on the NSE Wholesale Debt Market segment.

D. WHERE WILL THE SCHEME INVEST?

- As per Regulation 43(1) of SEBI (Mutual Funds) Regulations, the corpus of the scheme can be invested in any (but not exclusively) of the following instruments.
 - ★ Securities issued /guaranteed by the Central, State, and Local governments (including but not limited to coupon bearing bonds, Zero coupon bonds and treasury bills).
 - ★ Corporate debt (Public & private sector).
 - ★ Debt instruments of domestic government agencies and statutory bodies which may or may not carry a central /state govt guarantee[including but not limited to Municipalities, Public Sector Undertakings, and State Electricity Boards(SEBs)
 - ★ Bonds issued by Banks (public & private sector) and Financial Institutions. Money market instruments as permitted by SEBI and or RBI(including CPs, CDs and triparty

- repo on Government securities or treasury bills
- ★ Securities with floating rate instruments.
- ★ Derivative instruments as permitted by SEBI/RBI.
- ★ Any other instruments as may be permitted by RBI/SEBI/other Regulatory authorities from time to time.

The securities as mentioned above could be listed, to be listed, privately placed, secured, unsecured, rated or unrated (post investment in portfolio) and of any maturity. The securities may be acquired through initial public offers, private placements, secondary market transactions, rights offer or negotiated deals.

2. Participating in Derivative Products:

- (i) The scheme may use hedging techniques including dealing in derivative products - like futures and options, warrants, interest rate swaps (IRS), forward rate agreement (FRA) as may be permissible under SEBI (MF) Regulations.
- (ii) The scheme may take derivatives position based on the opportunities available and in line with the overall investment objective of the scheme. These may be taken to hedge the portfolio and rebalance the same.
- (iii) The value of derivative contracts outstanding at any point of time will comply with overall limits and norms of SEBI Circular No Cir / IMD / DF / 11 / 2010 dated August 18, 2010 and SEBI/HO/IMD/DF2/CIR/P/2017/109 dated September 27, 2017.
- (iv) **Derivatives:** A derivative instrument, broadly, is a financial contract whose payoff structure is determined by the value of an underlying security, fixed income index (if any), interest rate etc. Thus a derivative instrument derives its value from some underlying variable.

Swaps:

The exchange of a sequence of cash flows that derive from two different financial instruments. For example, the party receiving fixed in an ordinary Interest Rate Swap receives the excess of the fixed coupon payment over the floating rate payment. Of course, each payment depends on the rate, the relevant day count convention, the length of the accrual period, and the notional amount.

Illustration for Interest Rate Swap:

In a plain vanilla fixed-to-floating interest rate swap, party A makes periodic interest payments to party B based on a variable interest, say MIBOR plus 50 basis points. Party B in turn makes periodic interest payments based on a fixed rate of say 6%. The payments are calculated over the notional amount. The first rate is called variable, because it is reset at the beginning of each interest calculation period to the then current reference rate, such as say MIBOR.

The scheme may enter into plain vanilla interest rate swaps for hedging purposes. The counter party in such transactions will be an entity recognised as a market maker by RBI. Further the value of the notional principal in such cases will not exceed the value of respective existing assets being hedged by the scheme. Exposure to a single counter party in such transactions will not exceed 10% of the net assets of the scheme.

The Fund may use derivative instruments like Fixed Income Index (if any), Futures, Interest Rate Swaps and Forward Rate Agreements or such other derivative instruments as may be introduced from time to time for the purpose of hedging and portfolio balancing, as permitted under the Regulations and guidelines from time to time.

Some of the derivative techniques/ strategies that may be used are:-

- (i) The scheme may use hedging techniques including dealing in derivative products - like futures and options, warrants, interest rate swaps (IRS), forward rate agreement (FRA) as may be permissible under SEBI (MF) Regulations.
- (ii) The scheme may take derivatives position based on the opportunities available and in line

with the overall investment objective of the scheme. These may be taken to hedge the portfolio and rebalance the same.

Exposure limits as per SEBI Circular No. Cir/IMD/DF/11/2010 dated 18th August 2010, SEBI Circular No. Cir H.O./IMD/DF2/CIR/P/2017/109 dated 27th September 2017 and SEBI/HO/IMD/DF2/CIR/P/2021/024 dated March 04, 2021:

- a. The maximum debt derivative position will be restricted to 50% of the Net Assets of the scheme. The cumulative gross exposure through debt, derivative positions and repo transactions, other permitted securities/assets and such other securities/assets as may be permitted by SEBI from time to time subject to regulatory approvals, if any, shall not exceed 100% of the net assets of the scheme.
- b. Mutual Funds shall not write options or purchase instruments with embedded written options.
- c. The total exposure related to option premium paid must not exceed 20% of the net assets of the scheme.
- d. Cash or cash equivalents with residual maturity of less than 91 days may be treated as not creating any exposure.
- e. exposure due to hedging positions may not be included in the above mentioned limits subject to the following
 - (a) Hedging positions are the derivative positions that reduce possible losses on an existing position in securities and till the existing position remains.
 - (b) Hedging positions cannot be taken for existing derivative positions. Exposure due to such positions shall have to be added and treated under limits mentioned in Point a.
 - (c) Any derivative instrument used to hedge has the same underlying security as the existing position being hedged.
 - (d) The quantity of underlying associated with the derivative position taken for hedging purposes does not exceed the quantity of the existing position against which hedge has been taken.
- f. Mutual Funds may enter into plain vanilla interest rate swaps for hedging purposes. The counter party in such transactions has to be an entity recognized as a market maker by RBI. Further, the value of the notional principal in such cases must not exceed the value of respective existing assets being hedged by the scheme. Exposure to a single counterparty in such transactions should not exceed 10% of the net assets of the scheme.
- g. Exposure due to derivative positions taken for hedging purposes in excess of the underlying position against which the hedging position has been taken, shall be treated under the limits mentioned in point a.

Definition of Exposure in case of Derivative Positions

- h. Each position taken in derivatives shall have an associated exposure as defined under. Exposure is the maximum possible loss that may occur on a position. However, certain derivative positions may theoretically have unlimited possible loss.

Exposure in derivative positions shall be computed as follows:

Position	Exposure
Long Future	Futures Price * Lot Size * Number of Contracts
Short Future	Futures Price * Lot Size * Number of Contracts
Option bought	Option Premium Paid * Lot Size * Number of Contracts.

- (i) To reduce interest rate risk a scheme may hedge the portfolio or part of the portfolio (including one or more securities) on weighted average modified duration basis by using Interest Rate Futures (IRFs). The maximum extent of short position that may be taken in IRFs to hedge interest rate risk of the portfolio or part of the portfolio, is as per the formula given below:

$$\frac{(\text{Portfolio Modified Duration} * \text{Market Value of the Portfolio})}{(\text{Futures Modified Duration} * \text{Futures Price} / \text{PAR})}$$

- (ii) In case the IRF used for hedging the interest rate risk has different underlying security(s) than the existing position being hedged, it would result in imperfect hedging.
- (iii) Imperfect hedging using IRFs may be considered to be exempted from the gross exposure, upto maximum of 20% of the net assets of the scheme, subject to the following:
 - a) Exposure to IRFs is created **only for hedging** the interest rate risk based on the weighted average modified duration of the bond portfolio or part of the portfolio.
 - b) Mutual Funds are permitted to resort to imperfect hedging, without it being considered under the gross exposure limits, if and only if, the correlation between the portfolio or part of the portfolio (*excluding the hedged portions, if any*) and the IRF is atleast 0.9 at the time of initiation of hedge. In case of any subsequent deviation from the correlation criteria, the same may be rebalanced within 5 working days and if not rebalanced within the timeline, the derivative positions created for hedging shall be considered under the gross exposure computed in terms of Para 3 of SEBI circular dated August 18, 2010. The correlation should be calculated for a period of last 90 days.
Explanation: If the fund manager intends to do imperfect hedging upto 15% of the portfolio using IRFs on weighted average modified duration basis, either of the following conditions need to be complied with:
 - i. The correlation for past 90 days between the portfolio and the IRF is at least 0.9 or
 - ii. The correlation for past 90 days between the part of the portfolio (*excluding the hedged portions, if any*) i.e. at least 15% of the net asset of the scheme (including one or more securities) and the IRF is at least 0.9.
 - c) At no point of time, the net modified duration of part of the portfolio being hedged should be negative.
 - d) The portion of imperfect hedging in excess of 20% of the net assets of the scheme should be considered as creating exposure and shall be included in the computation of gross exposure in terms of Para 3 of SEBI circular dated August 18, 2010.
- (i) The basic characteristics of the scheme should not be affected by hedging the portfolio or part of the portfolio (including one or more securities) based on the weighted average modified duration.
Explanation: In case of long term bond fund, after hedging the portfolio based on the modified duration of the portfolio, the net modified duration should not be less than the minimum modified duration of the portfolio as required to consider the fund as a long term bond fund.
 - (ii) The interest rate hedging of the portfolio should be in the interest of the investors.

The AMC retains the right to enter into such derivative transactions as may be permitted by the Regulations from time to time. For risks associated with investments in derivatives investors are requested to refer to Risk Factors of this Scheme Information Document.

E. WHAT ARE THE INVESTMENT STRATEGIES?

The scheme would invest in a diversified portfolio of various rated papers i.e., corporate bonds, debentures, etc which mature on or before the date of maturity of the scheme. As the scheme is a close ended fund with no regular inflows and as redemption is not allowed till maturity, the portfolio normally constructed in the beginning for the tenure of the scheme would have low portfolio turnover. The locked-in portfolio would nearly eliminate interest rate risks providing a potential opportunity for better returns.

Portfolio Turnover Policy:

Definition of Portfolio Turnover - Portfolio Turnover is defined as the least of purchase or sales as a percentage of average size of a fund during any specified period of time. As sales and purchases of securities can be made on daily basis, it would be difficult to estimate with reasonable level of accuracy the likely turnover in portfolios. There could be instances of

churning of portfolio to take advantage of trading opportunity existing in the market. But it would be difficult to set the target for the portfolio turnover as it would be a function of purchases/redemptions, general market conditions, trading opportunities, creation of liquidity to meet income distribution etc. The portfolio turnover shall be targeted so as to have return maximisation for the unitholders. At the same time, expenses such as brokerage and transaction cost shall be kept at low level so that it does not affect the earnings of the scheme.

For this Scheme

In view of the nature of the Scheme as there are no purchases/redemptions during the tenure of the Scheme and as the portfolio of the Scheme is maturing on or before the duration of the scheme, there will be low portfolio turnover for the Scheme.

F. FUNDAMENTAL ATTRIBUTES

Following are the Fundamental Attributes of the scheme, in terms of Regulation 18 (15A) of the SEBI (MF) Regulations:

(i) Type of the scheme

UTI Fixed Term Income Fund – Series XXXV – III (1176 days) is a close-ended debt scheme with scheme tenure of 1176 days. A Moderate Interest Rate Risk and Relatively Low Credit Risk.

(ii) Investment Objective

Main Objective – As given in clause II (B)

Investment pattern - The tentative portfolio break-up of Debt, Money Market Instruments, other permitted securities and such other securities as may be permitted by SEBI from time to time with minimum and maximum asset allocation, while retaining the option to alter the asset allocation for a short term period on defensive considerations

(iii) Terms of Issue

Liquidity provision of redemption: Only provisions relating to redemption and listing as given in the SID.

Aggregate fees and expenses as given in the SID charged to the scheme.

Any safety net or guarantee provided: The Scheme does not provide any guarantee or assured return

(iv) Potential Risk Class

A scheme with Moderate Interest Rate Risk and Relatively Low Credit Risk

In accordance with Regulation 18(15A) of the SEBI (MF) Regulations, the Trustees shall ensure that no change in the fundamental attributes of the Scheme or the trust or fee and expenses payable or any other change which would modify the Scheme and affect the interests of Unitholders is carried out unless:

- a) A written communication about the proposed change is sent to each Unitholder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and
- b) The Unitholders are given an option for a period of 30 days to exit at the prevailing Net Asset Value without any exit load.

In addition to the conditions specified under Regulation 18 (15A) for bringing change in the fundamental attributes of any scheme, the trustees shall take comments of the SEBI before bringing such change(s).

G. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

Scheme	Benchmark	Rationale
UTI Fixed Term Income Fund – Series XXXV – III (1176 days)	CRISIL Medium Term Debt Index	The Schemes with tenure of 1096 days to 1460 days have a portfolio mix of instruments similar in composition and risk return parameters as CRISIL Medium Term Debt Index. Hence the Index is most suitable for comparing the performance of the Scheme.

The performance will be benchmarked to the Total Return variant of the benchmark Index.

H. WHO MANAGES THE SCHEME?

Management of UTI Fixed Term Income Fund – Series XXXV – III (1176 days)

Mr. Sunil Patil is the Fund Manager for the scheme

Age (in years)	Qualifications	Experience	Other Schemes Managed
54 yrs.	M.Com, MFM, CAIIB-I, Certificate Examination of IIB for the Employees of UTI	He joined UTI AMC in October 1989. He has overall 31 years of experience in Primary Market Investment / Dealing and Fund Management.	UTI Hybrid Equity Fund (Debt Portion) UTI Equity Savings Fund (Debt Portion) UTI Multi Asset Fund (Debt Portion) UTI Fixed Term Income Funds UTI Fixed Income Interval Fund UTI Fixed Income Interval Fund Series II UTI CCF – Savings Plan (Debt Portion) UTI Retirement Benefit Pension Fund (Debt Portion) UTI Unit Linked Insurance Plan (Debt Portion) UTI CRISIL SDL Maturity June 2027 Index Fund UTI CRISIL SDL Maturity April 2033 Index Fund

I. WHAT ARE THE INVESTMENT RESTRICTIONS?

Subject to SEBI (MF) Regulations and guidelines on investment from time to time:

- (a) A mutual fund scheme, other than Credit Risk Fund shall not invest more than:
- 10% of its NAV in debt and money market securities rated AAA; or
 - 8% of its NAV in debt and money market securities rated AA; or
 - 6% of its NAV in debt and money market securities rated A and below issued by a single issuer.

The above investment limits may be extended by up to 2% of the NAV of the scheme with prior approval of the Board of Trustees and Board of Directors of the AMC, subject to compliance with the overall 12% limit specified in clause 1 of Seventh Schedule of MF Regulation.

- (b) Debentures, irrespective of any residual maturity period (above or below one year), shall attract the investment restrictions as applicable for debt instruments. It is further clarified that the investment limits are applicable to all debt securities, which are issued by public bodies/institutions such as electricity boards, municipal corporations, state transport corporations etc. guaranteed by either state or central government. Government securities issued by central/state government or on its behalf by the RBI are exempt from the above investment limits.

- (c) As per SEBI Circular SEBI/HO/IMD/DF4/CIR/P/2019/102 dated September 24, 2019, investments by Mutual Funds in partly paid debentures shall be made as per the guidelines issued by AMFI, in consultation with SEBI from time to time.
- (d) Pending deployment of funds of the Scheme in securities in terms of the investment objective of the scheme as stated above, the funds of the Scheme may be invested in short term deposits of scheduled commercial banks in accordance with SEBI Circular No. SEBI/IMD/CIR No. 1/ 91171 /07 dated April 16, 2007, and such deposits shall abide by the following guidelines:
- “Short Term” for parking of funds shall be treated as a period not exceeding 91 days.
 - Such short-term deposits shall be held in the name of the Scheme.
 - The scheme shall not park more than 15% of the net assets in short term deposit(s) of all the scheduled commercial banks put together. However, such limit may be raised to 20% with prior approval of the Trustee.
 - Parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
 - The scheme shall not park more than 10% of the net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries.
 - Trustees/Asset Management Companies (AMCs) shall ensure that no funds of a scheme are parked in short term deposit (STD) of a bank which has invested in that scheme. Trustees/AMCs shall also ensure that the bank in which a scheme has STD does not invest in the said scheme until the scheme has STD with such bank.
 - Asset Management Company (AMC) shall not be permitted to charge any investment management and advisory fees for parking of funds in short term deposits of scheduled commercial banks (SEBI Circular SEBI/HO/IMD/DF2/CIR/P/2019/101 dated September 20,2019).
 - The AMC/Trustee may alter these above stated restrictions from time to time to the extent the SEBI Regulations change, so as to permit the Scheme to make their investments in the full spectrum of permitted investments for mutual funds to achieve its respective investment objective. All investments of the Scheme will be made in accordance with the SEBI Regulations and any other regulations that may be applicable from time to time.
 - The above shall not apply to Term Deposits placed as margins for trading in cash and derivatives market as per SEBI Circular SEBI/IMD/CIR No. 7 / 129592 dated June 23, 2008.
- (e) Save as otherwise expressly provided under the SEBI (Mutual Funds) regulations, the mutual fund shall not advance any loans for any purpose.
- (f) UTI Mutual fund shall, get the securities purchased by a scheme transferred in the name of the concerned scheme, wherever investments are intended to be of long term nature.
- (g) The Scheme shall not make any investment in any fund of fund scheme.
- (h) The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relative securities and in all cases of sale, deliver the securities and shall in no case put itself in a position whereby it has to make short sale or carry forward transaction unless allowed by SEBI.

However, the scheme may also enter into derivatives transactions as may be permissible under the guidelines issued by SEBI.

- (i) The Scheme shall not make any investment in any unlisted security of an associate or Group Company of the sponsors; or any security issued by way of private placement by an associate

or group company of the sponsors; or the listed securities of group companies of the sponsors which is in excess of 25% of the net assets.

- (j) Based upon the liquidity needs, the scheme may invest in Government of India Securities to the extent to which such investment can be made by the scheme.
- (k) **IST (Inter Scheme Transfer)** - Transfer of investments from one Scheme to another Scheme in the same mutual fund, shall be allowed only if:-
 - (i) such transfers are made at the prevailing market price for quoted Securities on spot basis.
Explanation: spot basis shall have the same meaning as specified by Stock exchange for spot transactions.
Provided that inter scheme transfer of money market or debt security (irrespective of maturity) shall take place based on prices made available by valuation agencies as prescribed by SEBI from time to time.
 - (ii) the securities so transferred shall be in conformity with the investment objective of the Scheme to which such transfer has been made
 - (iii) ISTs shall take place in compliance with various conditions as specified by SEBI vide its circular SEBI/HO/IMD/DF4/CIR/P/2020/202 dated October 08, 2020. IST purchases would be allowed within three business days of allotment pursuant to New Fund Offer (NFO) and thereafter, no ISTs shall be permitted to/from the scheme.
- (l) Valuation of money market and debt securities with respect to Inter-scheme transfer in accordance with SEBI Circular SEBI/HO/IMD/DF4/CIR/P/2019/102 dated September 24, 2019 is as follows:
 - i. AMCs shall seek prices for IST of any money market or debt security (irrespective of maturity), from the valuation agencies.
 - ii. AMFI, in consultation with valuation agencies shall decide a turn-around-time (TAT), within which IST prices shall be provided by the agencies.
 - iii. If prices from the valuation agencies are received within the pre-agreed TAT, an average of the prices so received shall be used for IST pricing.
 - iv. If price from only one valuation agency is received within the agreed TAT, that price may be used for IST pricing.
 - v. If prices are not received from any of the valuation agencies within the agreed TAT, AMCs may determine the price for the IST, in accordance with Clause 3 (a) of Seventh Schedule of SEBI (Mutual Funds) Regulations, 1996.
- (m) A scheme may invest in another scheme under the same asset management company or any other mutual fund without charging any fees, provided that aggregate inter scheme investment made by all schemes under the same management or in schemes under the management of any other asset management company shall not exceed 5% of the net asset value of the mutual fund.

The scheme may temporarily invest in another scheme under the same AMC or any other AMC without charging any fees during the period of portfolio construction.

Such investment will be consistent with the investment objective of the scheme. No investment management fees will be charged by the AMC on such investments.

- (n) The mutual fund shall not borrow except to meet temporary liquidity needs of the mutual funds for the purpose of repurchase, redemption of units or payment of interest or IDCW to the unitholders:

Provided that the mutual fund shall not borrow more than 20% of the net asset of the scheme and the duration of such a borrowing shall not exceed a period of six months.

- (o) The Asset Management Company (AMC) shall not charge investment management and advisory fees for parking of funds in short term deposits of scheduled commercial banks
- (p) The scheme shall not invest in unlisted debt instruments including commercial papers (CPs), other than (a) government securities, (b) other money market instruments and (c) derivative products such as Interest Rate Swaps (IRS), Interest Rate Futures (IRF), etc. which are used by UTI Mutual Fund for hedging.

However, the scheme may invest in unlisted Non-Convertible Debentures (NCDs) not exceeding 10% of the debt portfolio of the scheme subject to the condition that such unlisted NCDs have a simple structure (i.e. with fixed and uniform coupon, fixed maturity period, without any options, fully paid up upfront, without any credit enhancements or structured obligations) and are rated and secured with coupon payment frequency on monthly basis.

For the purpose of the provisions of paragraph (n) above, listed debt instruments shall include listed and to be listed debt instruments.

- (q) The scheme shall invest only in CPs which are listed or to be listed.
- (r) Further, investment in unrated debt and money market instruments, other than government securities, treasury bills, derivative products such as Interest Rate Swaps (IRS), Interest Rate Futures (IRF), etc. by mutual fund schemes shall be subject to the following:
 - i. Investments should only be made in such instruments, including bills rediscounting, usance bills, etc., that are generally not rated and for which separate investment norms or limits are not provided in SEBI (Mutual Funds) Regulations, 1996 and various circulars issued thereunder.
 - ii. Exposure of mutual fund schemes in such instruments, shall not exceed 5% of the net assets of the schemes.
 - iii. All such investments shall be made with the prior approval of the Board of AMC and the Board of trustees.
 - iv. The existing investments of mutual fund schemes in such instruments in excess of the aforesaid limit of 5% may be grandfathered till maturity date (as stands as on the date of this circular) of such instruments.

(s) Restrictions on investment in debt instruments having Structured Obligations/Credit Enhancements:

- i. The investment of the scheme in the following instruments shall not exceed 10% of the debt portfolio of the schemes and the group exposure in such instruments shall not exceed 5% of the debt portfolio of the schemes
 - a. Unsupported rating of debt instruments (i.e. without factoring-in credit enhancements) is below investment grade and
 - b. Supported rating of debt instruments (i.e. after factoring-in credit enhancement) is above investment grade.

For the purpose of this provision, 'Group' shall have the same meaning as defined in paragraph B(3)(b) of SEBI Circular No. SEBI/HO/IMD/DF2/CIR/P/2016/35 dated February 15, 2016.
- ii. Details of investments in debt instruments having structured obligations or credit enhancement features would be disclosed distinctively in the monthly portfolio statement of the scheme.
- iii. Investment limits as mentioned in paragraph C(1) above shall not be applicable on investments in securitized debt instruments, as defined in SEBI (Public Offer and Listing of Securitized Debt Instruments) Regulations 2008.
- iv. Investment in debt instruments, having credit enhancements backed by equity shares directly or indirectly, shall have a minimum cover of 4 times considering the market value of such shares.

UTI AMC would ensure that the investment in debt instruments having credit enhancements are sufficiently covered to address the market volatility and reduce the inefficiencies of invoking of the pledge or cover, whenever required, without impacting the interest of the investors. In case of fall in the value of the cover below the specified limit, UTI AMC would initiate necessary steps to ensure protection of the interest of the investors.

J. HOW HAS THE SCHEME PERFORMED?

This scheme is a new scheme and does not have any performance track record.

III. UNITS AND OFFER

This section provides details you need to know for investing in the scheme.

A. NEW FUND OFFER (NFO)

New Fund Offer Period This is the period during which a new scheme sells its units to the investors.	UTI Fixed Term Income Fund Series XXXV – III (1176 days) New Fund Offer Opens on: Tuesday, January 17, 2023 New Fund Offer Closes on: Tuesday, January 24, 2023 New Fund Offer will not be kept open for more than 15 days.
New Fund Offer Price: This is the price per unit that the investors have to pay to invest during the NFO.	During the New Fund Offer period, the units of the scheme will be sold at face value i.e. Rs.10/- per unit.
Minimum Amount for Application in the NFO	Rs.5,000/- & in multiples of Rs.10/- under all the options / Plans. Non applicability Minimum Application Amount (Lump-sum) and Minimum Redemption Amount As per SEBI circular SEBI/HO/IMD/IMD-I/DOF5/P/CIR/2021/553 dated April 28, 2021 and SEBI/HO/IMD /IMD-IDOF5/P/CIR/2021/624 dated September 20, 2021 (Alignment of interest of Designated Employees of Asset Management Companies (AMCs) with the Unitholders of the Mutual Fund Schemes) has, inter alia specified compulsory contribution by certain employees of the AMCs in the scheme(s) of the Fund in which they have a role/oversight. The minimum application amount and minimum redemption amount, wherever specified in the SID / KIM, will not be applicable for investment made in schemes of UTI Mutual Fund in compliance with the regulatory requirements, including as above.
Dematerialisation	(a) Units of UTI Fixed Term Income Fund – Series XXXV – III (1176 days) will normally also be available in the dematerialised form. (b) In case the unit holder wishes to transfer the units prior to maturity, then he / she may need to approach the stock market where the scheme is listed. Applicants under the scheme may then be required to have a beneficiary account with a DP of NSDL/CDSL. Applicants may indicate in the application form the DP's name, DP ID number and its beneficiary account number with the DP at the time of investment or can convert his units into demat mode at a later date. (c) The unit holders will have an option to hold units in demat form in addition to the account statement as per the current practice.

	(d) Unit holders who wish to trade in units would be required to have a demat account. (e) The option to have the units in demat or physical form may be exercised in the appropriate place in the application form.
Minimum Target amount This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return. However, if AMC fails to refund the amount within 5 business days, interest as specified by SEBI (currently 15% p.a.) will be paid to the investors from the expiry of 5 business days from the date of closure of the subscription period.	An amount of Rs.20 crore is targeted to be raised during the New Fund Offer Period of the scheme. If the targeted amount of Rs.20 crore is not subscribed to, UTI AMC shall refund the entire amount collected by the scheme within a period of five working days from the date of closure of subscription list and in the manner as may be specified by SEBI from time to time. In the event of failure to refund the amounts within the specified period, UTI AMC shall be liable to pay interest to the applicants at a rate of fifteen percent per annum from the expiry of five working days from the date of closure of the subscription list.
Maximum Amount to be raised (if any) This is the maximum amount which can be collected during the NFO period, as decided by the AMC	No maximum limit. Over subscription above RS.20 crore will be retained in full.
Pre Closure & Extension of the Offer	The AMC / Trustee reserves the right to launch or defer the launch depending upon appetite for such products. The AMC / Trustees reserve the right to extend the closing date of the New Fund Offer period, subject to the condition that the subscription to the New Fund Offer shall not be kept open for more than 15 days. Similarly the AMC/Trustee may close the New Fund Offer earlier by giving one day's notice in in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated. Any changes in pre closure and extension of the offer will be displayed on the website of the AMC.
Plans and Options offered	The scheme offers following plans Regular Plan Direct Plan Both the plans offer following options (i) Growth Option (ii) Quarterly Payout of IDCW option (iii) Flexi Payout of IDCW option (iv) Annual Payout of IDCW option (v) Maturity Payout of IDCW option In case where no option is exercised by the applicant/unitholder at the time of making his investment or subsequently he will be deemed to be under the Growth Option and his application will be processed

	accordingly. In case IDCW option is indicated and the periodicity is not mentioned, then the default IDCW option will be the Quarterly Payout of IDCW option Direct Plan: Direct Plan is only for investors who purchase/subscribe units directly with the Fund and is not available for investors who route their investments through a Distributor. The Direct Plan will be a separate plan under the Scheme and shall have a lower expense ratio excluding distribution expenses, commission etc and will have a separate NAV. No commission shall be paid / charged from Direct Plan. The Direct Plan and Regular Plan will have a common Portfolio. How to apply: Investors subscribing under Direct Plan will have to indicate “Direct Plan” against the Scheme name in the application form as for example “UTI Fixed Term Income Fund Series – XXXV – III (1176 days) –Direct Plan”. Treatment of applications under “Direct” / “Regular” Plans: <table><tr><th>Scenario</th><th>Broker Code mentioned by the investor</th><th>Plan mentioned by the investor</th><th>Default Plan to be captured</th></tr><tr><td>1</td><td>Not mentioned</td><td>Not mentioned</td><td>Direct Plan</td></tr><tr><td>2</td><td>Not mentioned</td><td>Direct</td><td>Direct Plan</td></tr><tr><td>3</td><td>Not mentioned</td><td>Regular</td><td>Direct Plan</td></tr><tr><td>4</td><td>Mentioned</td><td>Direct</td><td>Direct Plan</td></tr><tr><td>5</td><td>Direct</td><td>Not mentioned</td><td>Direct Plan</td></tr><tr><td>6</td><td>Direct</td><td>Regular</td><td>Direct Plan</td></tr><tr><td>7</td><td>Mentioned</td><td>Regular</td><td>Regular Plan</td></tr><tr><td>8</td><td>Mentioned</td><td>Not mentioned</td><td>Regular Plan</td></tr></table> In cases of wrong/ invalid/ incomplete ARN codes mentioned in the application form under Scenarios 7 or 8 above, the application shall be processed under Regular Plan. UTI AMC shall contact and obtain the correct ARN code within 30 calendar days of the receipt of the application form from the investor/ distributor. In case, the correct code is not received within 30 calendar days, the transaction shall be reprocessed under Direct Plan from the date of application without any exit load.	Scenario	Broker Code mentioned by the investor	Plan mentioned by the investor	Default Plan to be captured	1	Not mentioned	Not mentioned	Direct Plan	2	Not mentioned	Direct	Direct Plan	3	Not mentioned	Regular	Direct Plan	4	Mentioned	Direct	Direct Plan	5	Direct	Not mentioned	Direct Plan	6	Direct	Regular	Direct Plan	7	Mentioned	Regular	Regular Plan	8	Mentioned	Not mentioned	Regular Plan
Scenario	Broker Code mentioned by the investor	Plan mentioned by the investor	Default Plan to be captured																																		
1	Not mentioned	Not mentioned	Direct Plan																																		
2	Not mentioned	Direct	Direct Plan																																		
3	Not mentioned	Regular	Direct Plan																																		
4	Mentioned	Direct	Direct Plan																																		
5	Direct	Not mentioned	Direct Plan																																		
6	Direct	Regular	Direct Plan																																		
7	Mentioned	Regular	Regular Plan																																		
8	Mentioned	Not mentioned	Regular Plan																																		
IDCW Policy	As per SEBI circular SEBI/HO/IMD/DF3/CIR/P/2020/194 dated October 05, 2020 on Review of IDCW option(s)/ Plan(s) in case of Mutual Fund Schemes, the amounts can be distributed out of investors capital (Equalization Reserve), which is part of sale price that represents realized gains. The nomenclature of the IDCW options are changed as per the aforesaid circular. The unitholder shall have a choice to join either Growth Option or the Quarterly / Flexi / Annual / Maturity Payout of Income Distribution cum capital withdrawal options.																																				

	(i) Growth Option: Ordinarily no IDCW distribution will be made under this option. All income generated and profits booked will be ploughed back and returns shall be reflected through the NAV. (ii) Quarterly Payout of Income Distribution cum capital withdrawal option: Subject to availability of distributable surplus under the Quarterly Payout of IDCW option of the scheme, IDCW will be distributed every quarter viz., March, June, September & December or such other day / frequency as may be decided by the Trustee, as computed in accordance with SEBI Regulations. (iii) Flexi Payout of IDCW option: Under the Flexi Payout of Income Distribution cum capital withdrawal option, IDCW is proposed to be declared at such frequencies as may be decided by UTI AMC Ltd from time to time, subject to availability of distributable surplus, as computed in accordance with SEBI (MF) Regulations 1996. However, there is no assurance or guarantee to the unit holders, as to the rate and frequency of declaration of IDCW. (iv) Annual Payout of IDCW option: Subject to availability of distributable surplus under the Annual Payout of Income Distribution cum capital withdrawal option of the scheme, IDCW will be distributed every financial year viz., March or such other day / frequency as may be decided by the Trustee, as computed in accordance with SEBI Regulations. Under this Payout facility is available. (v) Maturity Payout of IDCW option: Subject to availability of distributable surplus under the Maturity Payout of Income Distribution cum capital withdrawal option of the scheme, IDCW will be distributed on or before the Maturity Date / Final Redemption Date of the scheme or such other day / frequency as may be decided by the Trustee, as computed in accordance with SEBI Regulations. There is no assurance or guarantee to the Unit holders as to the rate of IDCW distribution. Though it is the intention of the scheme to make periodical IDCW distribution, there may be instances when no IDCW distribution could be made.
Policy on Unclaimed Redemption and IDCW Amounts	As per SEBI guidelines, the unclaimed redemption and IDCW amounts, that were allowed to be deployed only in call money market or money market instruments, are also allowed to be invested in a separate plan of Liquid scheme / Money Market Mutual Fund scheme floated by Mutual Funds specifically for deployment of the unclaimed amounts. As per the regulations, AMC shall not charge any exit load in this plan

	and TER (Total Expense Ratio) of such plan shall be capped at 50 bps. The investment management and advisory fee charged by the AMC for managing unclaimed amounts shall not exceed 50 bps. The list of names and addresses of investors in whose folios there are unclaimed amounts shall be provided on UTI MF Website. Investors who claim the unclaimed amounts during a period of three years from the due date shall be paid initial unclaimed amount along-with the income earned on its deployment. Investors, who claim these amounts after 3 years, shall be paid initial unclaimed amount along-with the income earned on its deployment till the end of the third year. After the third year, the income earned on such unclaimed amounts shall be used for the purpose of investor education. The Fund will make continuous efforts to remind the investors through letters to take their unclaimed amounts.
Additional Mode of Payment during NFO	Investors may apply for the UTI Fixed Term Income Fund-Series XXXV – III (1176 days) through Applications Supported by Blocked Amount (ASBA) process during the NFO period by filling in the ASBA form and submitting the same to their respective banks, which in turn will block the subscription amount in the said account as per the authority contained in ASBA form and undertake other tasks as per the procedure specified therein. (The details of banks' branches accepting ASBA form are available on the websites of BSE (www.bseindia.com), NSE (www.nseindia.com) and SEBI (www.sebi.gov.in) or at your nearest UTI Financial Centre.) For applicants applying through ASBA, on the date of allotment, the amount will be unblocked in their respective bank accounts and account will be debited to the extent required to pay for allotment of Units applied in the application form.
Mode of Payment – Cash / Transfer of funds through NEFT/RTGS	Cash payment to the extent of Rs.50,000/- per investor, per Mutual Fund, per financial year through designated branches of Axis Bank will be accepted (even from such small investors who may not be tax payers and may not have Permanent Account Number (PAN)/bank accounts. For further details regarding the procedure etc, refer to SAI. Transfer of funds through National Electronic Funds Transfer (NEFT) / Real Time Gross Settlement (RTGS): Investor shall ensure that the payment is made from one of his/her registered bank accounts in the folio. If the name of the remitter/account number from where the amount is remitted is not matching with the registered / to be registered bank accounts details, such remittances shall be treated as third party payments and such applications are liable to be rejected. In such cases, UTI MF will refund the amount to the remitter within 30 calendar days from the date of receipt of the funds, as per the details made available to UTI MF by the remitting Bank. However, for transfer of funds through RTGS, the Investment amount shall be of RS.2 lacs and above. Mode of Payments and Despatch by UTI AMC: UTI AMC may use instruments or payment channels such as RTGS, NEFT, IMPS, direct credit etc., or any other mode allowed by Reserve Bank of India from time to time, for payments including refunds to unitholders in addition to the cheque, demand draft or IDCW warrants.

	Further UTI AMC may also use modes of despatch such as speed post, courier etc. for payments including refunds to unitholders in addition to the registered post with acknowledgement due. For further details, please refer to SAI.
Allotment	Subject to the receipt of the specified Minimum Subscription Amount for the Scheme, full allotment will be made to all valid applications received during the New Fund Offer. Allotment will be completed within 5 (Five) business days from the closure of the New Fund Offer. - An applicant in a scheme whose application has been accepted shall have the option either to receive the statement of accounts or to hold the units in dematerialised form and the Asset Management Company shall issue to such applicant, a statement of accounts specifying the number of units allotted to the applicant or issue units in the dematerialized form as soon as possible but not later than five working days from the date of closure of the initial subscription list. - Every unitholder will be given a membership/folio number, which will be appearing in SoA for his initial investment. Further investments in the same name(s) and in the same order would be registered under the same folio, if folio number is mentioned by the unitholder. In all future correspondence with the UTI AMC the unitholder shall have to quote the membership/folio number. - SoA will be valid evidence of admission of the applicant into the scheme. However, where the units are issued subject to realization of cheque/draft such issue of units will be cancelled if the cheque/draft is returned unpaid and treated having not been issued. - The NRI applicant may choose to receive the SOA at his/her Indian/foreign address or at the address of his/her relative resident in India. - UTI AMC shall send the SoA at the address mentioned in the application form and recorded with UTI AMC and shall not incur any liability for loss, damage, mis-delivery or non-delivery of the SoA. - In case the SoA is mutilated/defaced/lost, UTI AMC may issue a duplicate SoA on receipt of a request to that effect from the unitholder on a plain paper or in the manner as may be prescribed from time to time.
Refund	If application is rejected, full amount will be refunded within 5 business days of closure of NFO. If refunded later than 5 business days, interest @ 15% p.a. for delay period will be paid and charged to the AMC.
Risk Mitigation process against Third Party Cheques	Restriction on Third Party Payments Third party payments are not accepted in any of the schemes of UTI Mutual Fund subject to certain exceptions. “Third Party Payments” means the payment made through instruments issued from an account other than that of the beneficiary investor mentioned in the application form. However, in case of payments from a joint bank account, the first named applicant/investor has to be one of the joint holders of the bank account from which payment is made. Bank Mandate registration as part of the new folio creation In order to reduce the risk of frauds and operational risks and thereby protect the interests of the Unit holders/Investors from fraudulent encashment of redemption/IDCW proceeds, Investors are required to

	submit any of the prescribed documents (along with original document for verification) in support of the bank mandate mentioned in the application form for subscription under a new folio, in case these details are not the same as the bank account from which the investment is made. Any application for subscription of units may be rejected if such application does not comply with the above requirements and AMC may refund the subscription amount to the bank account from where the investment was made and shall not be liable for any such rejection/refund. For further details on documents to be submitted under the process to identify third party payments etc, please refer to SAI.
Who can invest This is an indicative list and you are requested to consult your financial advisor to ascertain whether the scheme is suitable to your risk profile.	Applicants: An application for issue of units may be made by any resident or non-resident Indian as well as non-individuals as indicated below: (a) a resident individual or a NRI or person of Indian origin residing abroad either singly or jointly with another or upto two other individuals on joint/anyone or survivor basis. An individual may make an application in his personal capacity or in his capacity as an officer of a Government or of a Court; (b) a parent, step-parent or other lawful guardian on behalf of a resident or a NRI minor. Minor (as the first and the sole holder only) through a natural guardian (i.e. father or mother) or a court appointed legal guardian. There shall not be any joint holding with minor investments. Process for Investments made in the name of a Minor through a Guardian shall be in line with SEBI Circular No. SEBI/HO/IMD/DF3/CIR/P/2019/166 dated December 24, 2019. (i) Payment for investment by means of Cheque, Demand Draft or any other mode shall be accepted from the bank account of the minor or from a joint account of the minor with the guardian only. For existing folios, investors are required to submit Form for Change of Payout Bank account details along with the required documents, before redemption. (ii) Upon the minor attaining the status of major, the minor in whose name the investment was made, shall be required to provide all the KYC details, updated bank account details including cancelled original cheque leaf of the new account. No further transactions shall be allowed till the status of the minor is changed to major. (iii) The standing instructions registered for Systematic Investment Plan (SIP), Systematic Transfer Investment Plan (STRIP), Systematic Withdrawal Plan (SWP) and Transfer of Income Distribution cum capital withdrawal plan, etc., shall be suspended when the minor attains majority, till the status is changed to major. (c) an association of persons or body of individuals whether incorporated or not; (d) a Hindu Undivided Family both resident and non-resident; (e) a body corporate including a company formed under the Companies Act, 1956 replaced by The Companies Act, 2013 (No. 18 of 2013) or established under State or Central Law for the time being in force;

	(f) a bank including a scheduled bank, a regional rural bank, a co-operative bank etc; (g) an eligible trust including Private Trust being irrevocable trust and created by an instrument in writing; (h) a society as defined under the scheme; (i) a Financial Institution; (j) an Army/Navy/Air Force/Paramilitary Fund; (k) a partnership firm; (An application by a partnership firm shall be made by not more than two partners of the firm and the first named person shall be recognised by UTI AMC for all practical purposes as the unitholder. The first named person in the application form should either be authorised by all remaining partners to sign on behalf of them or the partnership deed submitted by the partnership firm should so provide.) (l) Foreign Portfolio Investor (FPI) as defined under Regulation 2(1)(j) of Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2019; (m) Mutual Funds; (n) Scientific and Industrial Research Organisation; (o) Provident Funds, Pension Funds, Superannuation Funds and Gratuity Funds and (p) Any other category of investors. Subject to the Regulations, the sponsors, the Mutual Funds managed by them, their associates and the AMC may acquire units of the scheme. The AMC shall not be entitled to charge any fees on its investments in the scheme. Note: (a) In terms of the notification No. FERA/195/99-RB dated March 30, 1999 and FERA/212/99-RB dated October 18, 1999, the RBI has granted a general permission to mutual funds, as referred to in Clause 23(D) of Section 10 of the Income Tax Act, 1961 to issue and repurchase Units of their schemes which are approved by SEBI to NRIs/PIOs and FPIs respectively, subject to conditions set out in the aforesaid notifications. Further, general permission is also granted to send such Units to NRIs/PIOs and FPIs to their place of residence or location as the case may be. (b) Returned cheques are liable not to be presented again for collection, and the accompanying Application Forms are liable to be rejected. In case the returned cheques are presented again, the necessary charges are liable to be debited to the investor. “Neither this Scheme Information Document nor the units have been registered in any jurisdiction including the United States of America. The distribution of this Scheme Information Document in certain jurisdictions may be restricted or subject to registration requirements and, accordingly, persons who come into possession of this Scheme Information Document are required to inform themselves about, and to observe any such restrictions. No persons receiving a copy of this Scheme Information Document or any accompanying application form in such jurisdiction may treat this Scheme Information Document or
--	---

	such application form as constituting an invitation to them to subscribe for units, nor should they in any event use any such application form, unless in the relevant jurisdiction such an invitation could lawfully be made to them and such application form could lawfully be used without compliance with any registration or other legal requirements. Accordingly this Scheme Information Document does not constitute an offer or solicitation by anyone in any jurisdiction in which such offer or solicitation is not lawful or in which the person making such offer or solicitation is not qualified to do so or to anyone to whom it is unlawful to make such offer or solicitation. It is the responsibility of any persons in possession of this Scheme Information Document and any persons wishing to apply for units pursuant to this Scheme Information Document to inform themselves of and to observe, all applicable laws and Regulations of such relevant jurisdiction”. Non-acceptance of subscriptions from OCBs in the Schemes of UTI MF. Investments by Overseas Corporate Bodies (OCBs) Pursuant to the Foreign Exchange Management [Withdrawal of General Permission to Overseas Corporate Bodies (OCBs)] Regulations, 2003, and the consequential amendments made in the Foreign Exchange Management (Transfer or issue of Security by a Person Resident outside India) Regulations, 2000, OCBs, cannot invest, inter alia, in Mutual Fund Schemes. ‘Overseas Corporate Body’ (OCB) As per Regulation 2(xi) of the Foreign Exchange Management (Deposit) Regulations, 2000, 'Overseas Corporate Body' means a company, partnership firm, society and other corporate body owned directly or indirectly to the extent of at least sixty per cent by Non-Resident Indians (hereinafter referred to as 'NRIs') and includes overseas trust in which not less than sixty percent beneficial interest is held by Non-resident Indians (hereinafter referred to as 'Overseas Trust') directly or indirectly but irrevocably. Investment by Individuals – Foreign Nationals For the purposes of carrying out the transactions by Foreign Nationals in the units of the Schemes of UTI Mutual Fund, 1. Foreign Nationals shall be resident in India as per the provisions of the Foreign Exchange Management Act, 1999. 2. Foreign Nationals are required to comply (including taking necessary approvals) with all the laws, rules, regulations, guidelines and circulars, as may be issued/applicable from time to time, including but not limited to and pertaining to anti money laundering, know your customer (KYC), income tax, foreign exchange management (the Foreign Exchange Management Act, 1999 and the Rules and Regulations made thereunder) including in all the applicable jurisdictions.
--	---

	UTI AMC reserves the right to amend/terminate this facility at any time, keeping in view business/operational exigencies. Holding Basis: In the event an account has more than one registered holder the first-named Unit holder shall receive the account statements, all notices and correspondence with respect to the account, as well as the proceeds of any Redemption requests or IDCWs or other distributions. In addition, such holder shall have the voting rights, as permitted, associated with such Units as per the applicable guidelines. Applicants can specify the ‘mode of holding’ in the prescribed application form as ‘Jointly’ or ‘Anyone or Survivor’. In the case of holding specified as ‘Jointly’, Redemption requests would have to be signed by all joint holders. However, in cases of holding specified as ‘Anyone or Survivor’, any one of the Unit holders will have the power / authority to make Redemption requests, without it being necessary for all the Unit holders to sign. However, in all cases, the proceeds of the Redemption will be paid to the first-named Unit holder. In case of death / insolvency of any one or more of the persons named in the Register of Unit holders as the joint holders of any Units, the AMC shall not be bound to recognise any person(s) other than the remaining holders. In all such cases, the proceeds of the Redemption will be paid to the first-named of such remaining Unit holders.
Nomination	As per SEBI Circular No. SEBI/HO/IMD/IMD-II DOF3/P/CIR/2022/82 dated June 15, 2022 read with SEBI Circular No. SEBI/HO/IMD/IMD-I DOF1/P/CIR/2022/105 dated July 29, 2022, SEBI had mandated that investors subscribing to mutual fund units on or after October 1, 2022, shall have the choice of: - Providing nomination in the format specified in fourth schedule of SEBI (Mutual Funds) Regulations, 1996 (or) - Opting out of nomination through a signed Declaration form. AMC shall provide an option to the unit holder(s) to submit either the nomination form or the declaration form for opting out of nomination in physical or online as per the choice of the unit holder(s). In case of physical option, the forms shall carry the wet signature of all the unit holder(s) and in case of online option, the forms shall be using e-Sign facility recognized under Information Technology Act, 2000, or through two factor authentication (2FA) in which one of the factor shall be a One-Time Password sent to the unit holder at his/her email/ phone number registered with the AMC. Nomination form / Opting out of Nomination form may be obtained from the offices of AMC or Investor Services Centers of the RTA or distributors or downloaded from https://www.utimf.com/forms-and-downloads/.
Uniform Procedure for Updation / Change of Address & Change / Updation of Bank details	A. Updation / Change of address Investors are requested to update their change of address within 30 days from the date of change. Investors are required to submit the documents to the intermediaries of KYC Registration Agency (KRA) as may be specified by them,

	from time to time. For further details on list of documents to be submitted/acceptable etc, please refer to SAI. B. Updation/Change of Bank details Investors are requested to update/change their bank details using the Form for registration of multiple bank accounts. Investors are required to submit self attested copy of the supporting documents, having validity at the time of submission, each towards Proof of Identity and proof of old and new bank accounts for updating /changing the bank details For further details on documents to be submitted/acceptable in respect of old investments where bank details are not updated, procedural requirements to be completed in respect of investments made in the name of minor child on attaining majority, receiving of IDCW/redemption payment in bank account etc, please refer to SAI. Non-submission of required documents In case of non-submission of required documents as required under A and B aforesaid, UTI Mutual Fund, at its sole and absolute discretion, may reject the transaction or may decide alternate method of processing such requests. For further details, refer to SAI
Where can you submit the filled up applications.	Name and Address of Registrar KFin Technologies Limited., Unit: UTIMF, Karvy Selenium Tower B, Plot Nos. 31 & 32 Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad – 500032, Board No: 040 - 6716 2222, Fax no : 040 - 6716 1888, Email: uti@kfintech.com The details of Official Points of Acceptance are given on the back cover page.
Custodian of the Scheme	The Trustees have appointed Stock Holding Corporation of India Ltd (SCHIL) as the Custodian of the scheme.
How to Apply	Application form may be obtained from the offices of AMC or Investor Services Centers of the RTA or distributors or downloaded from https://www.utimf.com/forms-and-downloads/. Please refer to the Statement of Additional Information and Application form for the instructions.
Transactions through Stock Exchanges	In addition to the existing facilities, the facility to transact in units of Scheme is available for investors having a demat account through clearing members of National Stock Exchange and Bombay Stock Exchange for accepting Purchase transactions during the NFO period.

	Further, SEBI Registered Investment Advisors (RIAs) are also allowed to use the infrastructure of the recognised stock exchanges to purchase mutual fund units directly from Mutual Fund/Assets Management Companies on behalf of their clients, including direct plans. As per SEBI Circular No. SEBI/HO/MRD1/DSAP/CIR/P/2020/29 dated February 26, 2020, it has been decided to allow investors to directly access infrastructure of the recognised stock exchanges to purchase mutual fund units directly from Mutual Fund/ Asset Management Companies. The facility of conversion of units held in Dematerialisation (Demat) mode into physical by way of Rematerialisation (Remat) for investments held under various options of the Scheme(s) is available. For further details please refer to SAI.
Listing	Units of the scheme will be listed on the National Stock Exchange (NSE) after the closure of the New Fund Offer period. The listing fees shall be charged under Regulations 52(4). The listing fees during NFO may not be charged to the scheme, only subsequent listing fees may be charged to the scheme.
Special Products / facilities available during the NFO	Systematic Investment Plan - Not Available Systematic Withdrawal Plan – Not Available Systematic Transfer Investment Plan – Not Available
MF Utility for Investors	UTI AMC Ltd has entered into an agreement with MF Utilities India Private Ltd (MFUI) for usage of MF Utility (MFU), a shared service initiative of various Asset Management Companies, which acts as a transaction aggregation portal for transacting in multiple Schemes of various Mutual Funds with a single form and a single payment instrument through a Common Account Number (CAN). Accordingly, all financial and non-financial transactions pertaining to the Scheme is available through MFU either electronically on www.mfuonline.com as and when such a facility is made available by MFUI or physically through authorised Points Of Service (“POS”) of MFUI with effect from the respective dates as published on MFUI website against the POS locations. However, all such transactions shall be subject to the eligibility of investors, any terms and conditions and compliance with the submission of documents and procedural requirements as stipulated by UTI MF/UTI AMC from time to time in addition to the conditions specified by MFU, if any. The online portal of MFUI i.e. www.mfuonline.com and the POS locations aforesaid shall act as Official Points of Acceptance (OPAs) in addition to the existing OPAs of the UTI AMC Ltd and any transaction submitted at such POS will be routed through MFUI or as may be decided by UTI AMC. Investors not registered with MFUI also can submit their transactions request by giving reference to their existing folio number. All valid applications received for any other scheme apart from eligible schemes as stated above may be accepted by UTI AMC at its own discretion. The uniform cut off time as prescribed by SEBI shall be applicable for applications received by MFUI. The units will be allotted as

	per the closing NAV of the day on which the funds are available for utilization. For further details regarding procedures for obtaining CAN and other particulars about MFU etc., please refer to SAI. Investors may also contact the nearest POS aforesaid for procedures to be complied with in this regard.
MF Central	As per SEBI circular no SEBI/HO/IMD/IMD- II DOF3/P/CIR/ 2021/604 dated July 26, 2021, to comply with the requirements of RTA inter-operable Platform for enhancing investors' experience in Mutual Fund transactions / service requests, the Qualified RTAs, currently, KFin Technologies Limited ("KFinTech") and Computer Age Management Services Limited ("CAMS") have jointly developed MFCentral – A digital platform for Mutual Fund investors (hereinafter referred to as "MFCentral" or "the Platform"). MFCentral is created with an intent to be a one stop portal /mobile app for all Mutual fund investments and service-related needs that significantly reduces the need for submission of physical documents by enabling various digital / physical services to Mutual fund investors across fund houses subject to applicable Terms and Conditions of the Platform. MFCentral will be enabling various features and services in a phased manner. MFCentral may be accessed using https://mfcentral.com/ and a Mobile App in future. Any registered user of MFCentral, requiring submission of physical document as per the requirements of MFCentral, may do so at any of the DISCs or collection centres of Kfintech or CAMS.
Restrictions, if any, on the right to freely retain or dispose	In the event of the death of the unitholder, the joint holder(s) /nominee /legal representative of the unitholder may, if he is otherwise eligible for joining the scheme as unitholder, be permitted to hold the units and become a unitholder. In that event a fresh SoA will be issued in his name in respect of units so desired to be held by him subject to his complying with the condition of minimum holding and the required procedure as may be prescribed by UTI AMC from time to time. Refer to Statement of Additional Information (SAI) on Settlement of claims.
Investment by UTI AMC in the schemes	The asset management company shall invest such amounts in such schemes of the mutual fund, based on the risks associated with the schemes, as may be specified by the SEBI from time to time. UTI AMC will invest such amount in the scheme based on the risk associated with the scheme. Accordingly, in terms of SEBI circular no. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 5, 2020, based on the risk value assigned to the scheme, UTI AMC shall invest minimum amount as a percentage of assets under management ('AUM') in the scheme. The Fund shall adhere to the requirements prescribed by SEBI from time to time in this regard.

B. ONGOING OFFER DETAILS

Ongoing Offer Period This is the date from which the scheme will reopen for subscriptions/ redemptions after the closure of the NFO period.	Not Applicable. Units can be purchased only during the New Fund Offer (NFO) Period The scheme will be listed on the National Stock Exchange (NSE) and hence withdrawal prior to maturity is not allowed.
Ongoing price for subscription (purchase) / switch-in (from other schemes/plans of the mutual fund) by investors. This is the price you need to pay for purchase/switch-in.	Subscription (purchase): Units can be purchased only during the New Fund Offer (NFO) period. During the New Fund Offer period the units will be sold at face value i.e. RS.10/-. The New Fund Offer shall not be kept open for more than 15 days. Switchover to any other scheme/plan allowed only on maturity.
Ongoing price for redemption (sale) /switch outs (to other schemes/plans of the Mutual Fund) by investors. This is the price you will receive for redemptions /switch outs.	Maturity Date / Final Redemption Date The Scheme will come to an end on the maturity date. On maturity of the Scheme, the outstanding Units shall either be redeemed and proceeds will be paid to the Unitholder or will be switched-out to any existing open ended scheme / a Fixed Term Income Fund of UTI Mutual Fund open for sale on the date of maturity in the respective options, as opted by the unitholder, as the case may be. If the investor does not select any of the aforesaid options then the units of the Scheme will be compulsorily and without any further act by the Unitholder(s) redeemed on the Maturity Date/Final Redemption Date. On the Maturity Date/ Final Redemption Date of the Scheme, the units under the Scheme will be redeemed at the Applicable NAV. Please note that if the maturity date for redemption falls on a non-business day, then the scheme will mature on the following business day for the scheme. As per the SEBI guidelines, the AMC shall not redeem units of the scheme before the end of the maturity period. Payment of maturity proceeds: Upon maturity, the redemption proceeds will be paid by cheque and payments will be made in favour of the unitholders registered name and bank account number. Redemption cheques will be sent to the unitholders address (or, if there is more than one holder of record, the address of the first named holder on the original application for units) or the redemption proceeds may be credited to the bank account of the investor if the investor so instructs, subject to the AMC having necessary arrangements with the bank. Further redemption proceeds may also be paid through Electronic Clearing System (ECS), which is subject to applicable policies of the Reserve Bank of India and working of the banking system. All redemption payments will be made in favour of the registered holder of the units or, if there is more than one registered holder, of the first registered holder on the original application for units.

	The redemption proceeds will be dispatched to the unitholders within the statutory time limit of 10 business days of the maturity of the scheme as prescribed by SEBI.
Cut off timing for subscriptions/ redemptions / switches This is the time before which your application (complete in all respects) should reach the official points of acceptance.	Units can be purchased only during the New Fund Offer (NFO) period. During the New Fund Offer period the units will be sold at face value i.e. Rs.10/- Redemption: At Maturity The scheme will be listed on the National Stock Exchange. Withdrawal prior to maturity is not allowed.
Where can the applications for purchase /redemption /switches be submitted?	The details of official points of acceptance are given on the back cover page. It is mandatory for investors to mention their bank account particulars in their applications.
Minimum amount for purchase/redemption/ switches	a. Minimum amount for purchase: Minimum amount of investment is Rs.5,000/- and in multiple of Rs.10 /- under all the options / Plans. b. Minimum amount of redemption/switches: Not applicable as redemption / switchover is not allowed prior to maturity.
Commercial Transactions (viz. Purchase/ Switches) through Designated E-mail / Fax	The facility of carrying out commercial transactions through Designated E-mail / Fax, in units of UTI Mutual Fund Schemes, is available for the following categories of Investors, subject to certain terms and conditions. UTI AMC declares its Designated E-mail / Fax server as one of the Officials Points of Acceptance. Following investors may transact through designated fax and email, who are KYC (Know Your Client) Compliant: (i) a body corporate including a company formed under the Companies Act, 1956/2013 or established under State or Central Law for the time being in force; (ii) a bank including a scheduled bank, a regional rural bank, a co-operative bank; (iii) an eligible trust; (iv) an eligible society; (v) any other institution; (vi) Army/Navy/Air Force/Paramilitary Fund and (vii) Any other category of investors, as may be decided by UTI AMC from time to time. The facility to carry out financial transactions through designated Email has been extended to all non-institutional investors (including individuals), with following additional clauses:- (i) Only purchase transactions during NFO shall be accepted on the designated email id. (ii) The purchase request shall be received from the registered email ID of the investor. In case such request is received from an unregistered email id, UTI AMC may, its sole discretion, process the same after carrying out necessary validations/ due diligence.

	(iii) Transaction requests can be sent to utitransact@kfintech.com (designated email id), which will be dedicated for receiving all the transaction requests. UTI AMC reserves the right to change/add the Designated email ID(s) from time to time, and the same shall be updated on our website www.utimf.com. (iv) In case of purchase request, funds will have to be received through electronic mode only such as NEFT/RTGS/Bank Transfer in the designated bank account of the scheme, and transactions will have to be accompanied with proof of transfer of funds from existing registered bank account of the unit holder. The details of designated bank account of the scheme shall be updated and made available on our website www.utimf.com. (v) Investors shall co-operate with additional security procedures, as may be specified by UTI AMC from time to time. (vi) Investors shall abide with terms and conditions, as may be specified by UTI AMC from time to time. Only Commercial transactions i.e. Purchase and Switches on maturity shall be accepted through designated fax and email. For further details on terms and conditions and other particulars, please refer to SAI.
Seeding of Aadhaar Number	Implementation of the Prevention of Money-laundering (Maintenance of Records) Second Amendment Rules, 2017 with respect to seeding of Aadhaar number In terms of the Prevention of Money-laundering (Maintenance of Records) Rules, 2005, read with the Prevention of Money-laundering (Maintenance of Records) Second Amendment Rules, 2017, it is mandatory for investors to submit their Aadhaar number issued by the Unique Identification Authority of India (UIDAI) to UTI MF/its Registrar and Transfer Agent/ Asset Management Company (“the AMC”) and comply with the following requirements as applicable to them:- i. Where the investor is an individual, who is eligible to be enrolled for Aadhaar number, the investor is required to submit the <i>Aadhaar number</i> issued by UIDAI. Where the Aadhaar number has not been assigned to an investor, the investor is required to submit <i>proof of application</i> of enrolment for Aadhaar. If such an individual investor is not eligible to be enrolled for Aadhaar number, and in case the Permanent Account Number (PAN) is not submitted, the investor shall submit one <i>certified copy of an officially valid document</i> containing details of his identity and address and one recent photograph along with such other details as may be required by the Mutual Fund. The investor is required to submit PAN as defined in the Income Tax Rules, 1962. If such an individual investor who is not eligible to be enrolled for Aadhaar number, has already submitted the PAN, no further action is required. ii. Where the investor is a non-individual, apart from the constitution

	documents, <i>Aadhaar numbers and PANs</i> as defined in Income-tax Rules, 1962 of managers, officers or employees or persons holding an attorney to transact on the investor's behalf is required to be submitted. Where an Aadhaar number has not been assigned, <i>proof of application</i> towards enrolment for Aadhaar is required to be submitted and in case PAN is not submitted, an <i>officially valid document</i> is required to be submitted. If a person holding an authority to transact on behalf of such an entity is not eligible to be enrolled for Aadhaar and does not submit the PAN, <i>certified copy of an officially valid document</i> containing details of identity, address, photograph and such other documents as prescribed is required to be submitted. It may be noted that the requirement of submitting Form 60 as prescribed in the aforesaid notification is not applicable for investment in mutual fund units. a) Investors are requested to note that pursuant to the direction issued by Hon'ble Supreme Court on March 13, 2018 in Writ Petition (Civil) no. 494/ 2012, the last date for mandatory submission of Aadhaar in respect of the existing mutual fund folios / accounts, including accounts / folios opened up to March 31, 2018, has been deferred till further notice. Existing unitholders are however encouraged to link their Aadhaar to their mutual fund folio(s). b) The submission of Aadhaar Number or proof of enrolment for Aadhaar for new Mutual Fund folios / accounts (i.e. an investor is investing for the first time in UTI Mutual Fund), at the time of account opening, has been deferred till further notice.
Know Your Customer (KYC) Norms	Investors desiring to invest / transact in mutual fund schemes are required to comply with the KYC norms applicable from time to time. A. For Individual Investors I Central KYC Norms for Individual Investors new to KYC system with effect from 1st February 2017 Government of India, vide Gazette notification dated November 26, 2015, had authorized the Central Registry of Securitization and Asset Reconstruction and Security Interest of India (CERSAI), to act and perform the functions of Central KYC Records Registry (CKYCR) including receiving, storing, safeguarding and retrieving the Know Your Client (KYC) records of an investor in digital form. In terms of the above, the following Norms are applicable with effect from 1st February 2017 in case of an Individual investor who is new to the KYC Registration system:- 1. An Individual Investor who is new to KYC Registration system and whose KYC is not registered or verified with any of the Agencies for KYC Registration (KRA), shall use the CKYC form to register their KYC. 2. In case an Individual Investor uses old KRA KYC form, such investor should either fill the new CKYC form or provide additional / missing information in the Supplementary CKYC form. 3. An Individual Investor who has already completed CKYC and

	has a KYC Identification Number (KIN) from CKYCR, can invest in the Schemes of UTI Mutual Fund by quoting their KIN. 4. In case PAN of an investor is not updated in CKYCR system, the investor shall be required to submit a self certified copy of PAN card at the time of investment 5. The KYC requirements shall be governed by SEBI Circulars / notifications and AMFI Guidelines issued from time to time. For further details refer to SAI and SEBI Circulars No. CIR/MIRSD/66/2016 dated July 21, 2016 and CIR/MIRSD/120/2016 dated November 10, 2016. II PAN-Exemption for micro financial products Only individual Investors (including NRIs, Minors & Sole proprietary firms) who do not have a PAN, and who wish to invest upto Rs.50000/- in a financial year under any Scheme including investments, if any, under SIPs shall be exempted from the requirement of PAN on submission of duly filled in purchase application forms with payment along with KYC application form with other prescribed documents towards proof of identity as specified by SEBI. For all other categories of investors, this exemption is not applicable. B. For Non-Individual Investors Investors have to fill up and sign the KYC application form available on the UTI Mutual Fund's website, www.utmif.com or the website of the KYC Registration Agencies (KRAs) M/s CVL, www.cvlkra.com; M/s NDML, www.ndml.in; M/s DotEx, M/s CAMS Investor Services Private Limited and M/s Karvy Data Management Services Ltd. Further details on filling up / submission of KYC Application form are available in SEBI Circular no. MIRSD/SE/Cir-21/2011 dated October 5, 2011. C. For both Individual and Non-Individual Investors For 'KYC-On-Hold' cases, investor need to submit missing information or update pending KYC related information so as to enable AMC to process purchase transaction (whether fresh or additional) and switches In terms of the Prevention of Money Laundering Act, 2002, the Rules issued there under and the guidelines/circulars issued by SEBI regarding the Anti Money Laundering (AML Laws), all intermediaries, including Mutual Funds, have to formulate and implement a client identification i.e. Know Your Customer. programme, verify and maintain the record of identity and address(es) of investors. The need to Know Your Customer (KYC) is vital for the prevention of money laundering. The Trustee / AMC may seek information or obtain and retain documentation used to establish identity. It may reverify identity and obtain any missing or additional information for this purpose.
--	---

	The Trustee / AMC shall have absolute discretion to reject any application or prevent further transactions by a Unit holder, if after due diligence, the Investor / Unit holder / a person making the payment on behalf of the Investor does not fulfill the requirements of the KYC. If after due diligence the Trustee / AMC has reason to believe that any transaction is suspicious in nature as regards money laundering, the AMC shall report such transactions to competent authorities under PMLA and rules/guidelines issued thereunder by SEBI, furnish any such information in connection therewith to such authorities and take any other actions as may be required for the purposes of fulfilling its obligations under PMLA and rules/ guidelines issued thereunder without obtaining prior approval of the Unitholder/any other person. In this connection the Trustee / AMC reserves the right to reject any such application at its discretion. Investors desiring to invest / transact in mutual fund schemes are required to mandatorily furnish PAN (PAN of the guardian in case minor does not have a PAN) and comply with the KYC norms applicable from time to time. Under the KYC norms, Investors are required to provide prescribed documents for establishing their identity and address including in case of non-individuals copy of the Memorandum and Articles of Association / bye-laws/trust deed/partnership deed/ Certificate of Registration along with the proof of authorization to invest, as applicable, to the KYC Registration Agency (KRA) registered with SEBI. The Fund / AMC / Trustees / other intermediaries will rely on the declarations/affirmations provided by the Investor(s) in the Application/Transaction Form(s) and the documents furnished to the KRA that the Investor(s) is permitted/ authorised by the Constitution document/ their Board of Directors etc. to make the investment / transact. Further, the Investor shall be liable to indemnify the Fund / AMC / Trustee / other intermediaries in case of any dispute regarding the eligibility, validity and authorization of the transactions and / or the applicant who has applied on behalf of the Investors. The Fund / AMC / Trustee reserves the right to call for such other information and documents as may be required by it in connection with the investments made by the investor. Where the Units are held by a Unit holder in breach of any Regulations, AMC / the Fund may effect compulsory redemption of such units. For further details on KYC requirements to be complied with by the Investors, please refer to SAI.
Details under Foreign Account Tax Compliance	FATCA is United States (US) Federal Law, aimed at prevention of tax evasion by US citizens and residents (“US persons” as defined in the

provisions (commonly known as FATCA) / Foreign Tax Laws and Common Reporting Standard (CRS)	applicable extant laws of the United States of America) through use of offshore accounts. FATCA provisions are part of Hiring Incentives to Restore Employment (HIRE) Act, enacted by US Legislature. Under FATCA, withholding tax may be levied on certain US source income/receipt of the Schemes of the Mutual Fund, unless they are FATCA compliant. FATCA obligates foreign financial institutions (FFIs), including Indian financial institutions to provide the US Internal Revenue Service (IRS) with information and to report on the accounts held by specified US Persons as well as passive NFFEs in which controlling interest is held by specified US person. The term FFI is defined widely to cover a large number of non-US based financial service providers, such as mutual funds, depository participants, brokers, custodians, as well as banks. FATCA requires enhanced due diligence processes by the FFI so as to identify US reportable accounts. The identification of US person will be based on one or more of following “US indicia”- • Identification of the Account Holder as a US citizen or resident; • Unambiguous indication of a US place of birth; • Current US mailing or residence address (including a US post office box); • Current US telephone number; • Standing instructions to transfer funds to an account maintained in USA; • Current effective power of attorney or signing authority granted to a person with a US address; or • An “in-care of” or “hold mail” address that is the sole address that the Indian Financial Institution has on the file for the Account Holder. FATCA due diligence will be applicable to each unit holder (including joint holders) irrespective of the country of residence/citizenship, and on being identified as reportable person/specified US person, all folios/accounts will be reported. Such information may include (not limited to) their identity, direct or indirect beneficiaries, beneficial owners and controlling persons. Unit holders will therefore be required to comply with the request of the AMC / Fund to furnish such information as and when deemed necessary by the AMC / Fund in accordance with the Applicable Laws. FATCA provisions are relevant not only at on-boarding stage of unit holders but also throughout the life cycle of investment with the Mutual Fund. Unit holders therefore should immediately intimate to the Fund/the AMC, any change in their status with respect to FATCA related declaration provided by them previously. In case unit holder / investor fails to furnish the relevant information and/or documentation in accordance with the Applicable Laws, the AMC / Fund reserves the right to reject the application or redeem the units held directly or beneficially and may also require reporting of such accounts/levy of withholding tax on payments made to investors.
---	--

	Prospective investors / Unit holders should consult their own advisors to understand the implications of FATCA provisions/requirements. The AMC reserves the right to change/modify the provisions mentioned at a later date. Common Reporting Standard (CRS) – The New Global Standard for Automatic Exchange of Information On similar lines as FATCA, the Organisation of Economic Development (OECD), along with the G20 countries, of which India is a member, has released a “Standard for Automatic Exchange of Financial Account Information in Tax Matters”, in order to combat the problem of offshore tax evasion and avoidance and stashing of unaccounted money abroad, requiring cooperation amongst tax authorities. The G20 and OECD countries have together developed a Common Reporting Standard (CRS) on Automatic Exchange of Information (AEOI). All Applicants whose country of tax residence is not India shall fill in the prescribed FATCA & CRS Form. AMC reserves right to reject the application in case the applicant / investor fails to submit information /documentation for any of the above. Please refer to Instructions given in the FATCA/CRS Form before filling in the particulars and for further details relating to FATCA/CRS, refer to SEBI Circular Nos. CIR/MIRSD/2/2015 dated 26th August 2015 & CIR/MIRSD/3/2015 dated 10th September 2015 and guidelines /circulars issued by SEBI from time to time.
Minimum balance to be maintained and consequences of non maintenance.	Not Applicable
Special Products available	As indicated in clause III (A) New Fund Offer.
Statement of Account (SoA)	(a) SoA will be a valid evidence of admission of the applicant into the scheme. However, where the units are issued subject to realisation of cheque/ draft any issue of units to such unitholders will be cancelled and treated having not been issued if the cheque/draft is returned unpaid. (b) Every unitholder will be given a folio number which will be appearing in SoA for his initial investment. Further investments in the same name(s) would come under the same folio, if the folio number is indicated by the applicant at the time of subsequent investment. The folio number is provided for better record keeping by the unitholder as well as by UTI AMC. (c) An applicant in a scheme whose application has been accepted shall have the option either to receive the statement of accounts or to hold the units in dematerialised form and the asset management company shall issue to such applicant, a statement of accounts specifying the number of units allotted to the applicant or issue units in the dematerialized form as soon as possible but not later than five working days from the date of closure of the initial subscription list

	or from the date of receipt of the application. (d) The asset management company shall issue units in dematerialized form to a unit holder in a scheme within two working days of the receipt of request from the unit holder. (e) The AMC will issue a Consolidated Account Statement (CAS) for each calendar month or as per the timeline specified by the SEBI from time to time to the investor in whose folios transactions has taken place during that month and such statement will be issued on or before the 15th day of the succeeding month detailing all the transactions and holding at the end of month including transaction charges paid to the distributor, if any, across all schemes of all mutual funds. Further, CAS as above, will also be issued to investors (where PAN details of 1st holder are available) every half yearly (September/March), on or before the 21st day of succeeding month or as per the timeline specified by the SEBI from time to time, detailing holding at the end of the sixth month, across all schemes of all mutual funds, to all such investors in whose folios no transactions has taken place during that period. The word “transaction” for the purposes of CAS would include purchase, redemption, switch, Payout of Income Distribution cum capital withdrawal option, Systematic Investment Plan (SIP), Systematic Withdrawal Plan (SWP), Systematic Transfer of Investment Plan (STRIP), and merger, if any. CAS for Demat accounts (f) Pursuant to SEBI Circular no. CIR /MRD /DP /31/2014 dated November 12, 2014 requiring Depositories to generate and despatch a single consolidated account statement for investors having mutual fund investments and holding demat accounts, the following modifications are made to the existing guidelines on issuance of CAS – (i) Such Investors shall receive a single Consolidated Account Statement (CAS) from the Depository. (ii) Consolidation shall be done on the basis of Permanent Account Number (PAN). In case of multiple holding, it shall be PAN of the first holder and pattern of holding. (iii) In case an investor has multiple accounts across two depositories, the depository with whom the Demat account has been opened earlier will be the default depository which will consolidate the details across depositories and MF investments and despatch the CAS to the investor. (iv) The CAS will be generated on monthly basis. (v) If there is any transaction in any of the Demat accounts of the investor or in any of his mutual fund folios, depositories shall send the CAS on or before 15th day of the succeeding month detailing all the transactions and holding at the end of month including transaction charges paid to the distributor, if any, across all schemes of all mutual funds or as per the timeline specified by SEBI from time to time. In case, there is no transaction in any of the mutual fund folios and demat
--	---

	accounts, then CAS with holding details shall be sent to the investor on half yearly basis on or before the 21st day of succeeding month or as per the time line specified by SEBI from time to time. (vi) The despatch of CAS by the depositories shall constitute compliance by UTI AMC/ UTI Mutual Fund with the requirements under Regulation 36(4) of SEBI (Mutual Funds) Regulations, 1996. For further details on issuance of CAS, PAN related matters of CAS etc, please refer to SAI. (g) For those unit holders who have provided an e-mail address/mobile number:- The AMC shall continue to allot the units to the unit holders whose application has been accepted and also send confirmation specifying the number of units allotted to the unit holders by way of e-mail and/or SMS to the unit holder's registered e-mail address and/or mobile number as soon as possible but not later than five business days from the date of closure of the New Fund Offer. The unit holder will be required to download and print the SoA/other correspondences after receiving e-mail from the Mutual Fund. Should the Unit holder experience any difficulty in accessing the electronically delivered SoA/other correspondences, the Unit holder shall promptly advise the Mutual Fund to enable the Mutual Fund to make the delivery through alternate means. Failure to advise UTI Mutual Fund of such difficulty within 24 hours after receiving the e-mail, will serve as an affirmation regarding the acceptance by the Unit holder of the SoA/other correspondences. It is deemed that the Unit holder is aware of all securities risks including possible third party interception of the SoA/other correspondences and the content therein becoming known to third parties. Under no circumstances, including negligence of the Unit Holder , shall the Mutual Fund or anyone involved in creating, producing, delivering or managing the SoA of the Unit Holder, be liable for any direct, indirect, incidental, special or consequential damages that may result from the use of or inability to use the service or out of the breach of any warranty. The use and storage of any information including, without limitation, the password, account information, transaction activity, account balances and any other information available on the Unit holder's personal computer is at risk and sole responsibility of the Unit holder. The unitholder may request for a physical account statement by writing/calling the AMC/R&T. (h) "Pursuant to SEBI Circular no. SEBI/HO/IMD/DF2/ CIR/P /2016/42 dated March 18, 2016, SEBI Circular no. SEBI/HO/IMD /DF2/CIR /P/2016/89 dated September 20, 2016 and SEBI Circular
--	---

	no. SEBI/HO/IMD/DF2/CIR/ P/2018/137 dated October 22, 2018” a. Each CAS issued to the investors shall also provide the total purchase value / cost of investment in each scheme. b. Further, CAS issued for the half-year (ended September/March) shall also provide: (i) The amount of actual commission paid by AMCs/Mutual Funds (MFs) to the distributor in absolute terms during the half-year period against the concerned investor’s total investments in each MF scheme. The commission paid to Distributors is the gross commission and does not exclude costs incurred by distributors such as GST (wherever applicable, as per existing rates), operating expenses, etc. The term ‘commission’ refers to all direct monetary payments and other payments made in the form of gifts /rewards, trips, event sponsorships etc. by AMCs/MFs to distributors. (ii) The scheme’s average Total Expense Ratio (in percentage terms) along with the break up between Investment and Advisory fees, Commission paid to the distributor and Other expenses for the period for each scheme’s applicable plan (regular or direct or both) where the concerned investor has actually invested in.
Friend in Need	“Friend in Need” facility is introduced for the Individual investors (Resident as well as Non-resident) of UTI MF under all the schemes, whereby there is an option to furnish the contact details including name, address, relationship, telephone number and email ID of any person other than the applicant/s and nominee. This will facilitate obtaining the latest contact details of the investors, if UTI MF is unable to establish contact with the investors. For further details, please refer to SAI
IDCW	(a) The IDCW warrants shall be dispatched to the unitholders within 15 days from the record date. (b) In the event of failure to dispatch the IDCW within the period specified in sub-clause (a) UTI AMC shall be liable to pay interest to the unitholders at such rate as may be specified by SEBI for the period of such delay. (c) In case of funds received through Cash Payment mode, the IDCW proceeds shall be remitted only to the designated bank account. (d) In case of delay in payment of IDCW amount, UTI AMC shall be liable to pay interest to the unitholders at such rate as may be specified by SEBI for the period of such delay. The interest for the delayed payment of IDCW shall be calculated from the record date. (presently @ 15% per annum). (e) Notwithstanding payment of such interest to the unit-holders under subclause (d), UTI AMC may be liable for penalty for failure to despatch the IDCW within the stipulated time.
Redemption	The redemption or repurchase proceeds shall be dispatched to the unitholders within 10 business days from the date of maturity of the scheme. In case of funds received through Cash Payment mode, the redemption or repurchase proceeds shall be remitted only to the designated bank account.

Delay in payment of redemption / repurchase proceeds	The Asset Management Company shall be liable to pay interest to the unitholders at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum).
Creation of Segregated Portfolio	Creation of segregated portfolio shall be subject to guidelines specified by SEBI from time to time and includes the following: In order to ensure fair treatment to all investors in case of a credit event and to deal with liquidity risk, SEBI has allowed creation of segregated portfolio of debt and money market instruments by mutual fund schemes. The term ‘segregated portfolio’ shall mean a portfolio, comprising of debt or money market instrument affected by a credit event, that has been segregated in a mutual fund scheme. The term ‘main portfolio’ shall mean the scheme portfolio excluding the segregated portfolio. The term ‘total portfolio’ shall mean the scheme portfolio including the securities affected by the credit event. Procedure to create a segregated portfolio UTI AMC may create segregated portfolio in the scheme subject to the following: 1. Segregated portfolio may be created, in case of a credit event at issuer level i.e. downgrade in credit rating by a SEBI registered Credit Rating Agency (CRA), as under: a. Downgrade of a debt or money market instrument to ‘below investment grade’, or b. Subsequent downgrades of the said instruments from ‘below investment grade’, or c. Similar such downgrades of a loan rating. 2. Segregated portfolio may be created on an event as specified by SEBI from time to time. 3. In case of difference in rating by multiple CRAs, the most conservative rating shall be considered. Creation of segregated portfolio shall be based on issuer level credit events as detailed above and implemented at the ISIN level. 4. In case of unrated debt or money market instruments of an issuer that does not have any outstanding rated debt or money market instruments, segregated portfolio of such unrated debt or money market instruments may be created only on actual default of either the interest or principal amount’ 5. Creation of segregated portfolio shall be optional and at the discretion of UTI AMC. 6. Process for creation of segregated portfolio a. In case UTI AMC decides on creation of segregated portfolio on the day of credit event it shall i. seek approval of trustees prior to creation of the segregated portfolio. ii. immediately issue a press release disclosing its intention to segregate such debt and money market instrument and its impact on the investors and also disclose that the segregation shall be subject to trustee approval. Additionally, the said press release shall be prominently disclosed on the website of UTI MF.

	iii. ensure that till the time the trustee approval is received, which in no case shall exceed 1 business day from the day of credit event, the subscription and redemption in the scheme shall be suspended for processing with respect to creation of units and payment on redemptions. b. Once trustee approval is received by UTI AMC, i. Segregated portfolio shall be effective from the day of credit event ii. UTI AMC shall issue a press release immediately with all relevant information pertaining to the segregated portfolio. The said information shall also be submitted to SEBI. iii. An e-mail or SMS shall be sent to all unit holders of the scheme. iv. The NAV of both segregated and main portfolio shall be disclosed from the day of the credit event. v. All existing investors in the scheme as on the day of the credit event shall be allotted equal number of units in the segregated portfolio as held in the main portfolio. vi. No redemption and subscription shall be allowed in the segregated portfolio. However, in order to facilitate exit to unit holders in segregated portfolio, UTI AMC shall enable listing of units of segregated portfolio on the recognized stock exchange within 10 working days of creation of segregated portfolio and also enable transfer of such units on receipt of transfer requests. c. If the trustees do not approve the proposal to segregate portfolio, UTI AMC shall issue a press release immediately informing investors of the same. 7. Valuation and processing of subscriptions and redemptions a. Notwithstanding the decision to segregate the debt and money market instrument, the valuation shall take into account the credit event and the portfolio shall be valued based on the principles of fair valuation (i.e. realizable value of the assets) in terms of the relevant provisions of SEBI (Mutual Funds) Regulations, 1996 and Circular(s) issued thereunder. b. All subscription and redemption requests for which NAV of the day of credit event or subsequent day is applicable will be processed as per the existing circular on applicability of NAV as under: i. Upon trustees' approval to create a segregated portfolio - • Investors redeeming their units will get redemption proceeds based on the NAV of main portfolio and will continue to hold the units of segregated portfolio. • Investors subscribing to the scheme will be allotted units only in the main portfolio based on its NAV. ii. In case trustees do not approve the proposal of segregated portfolio, subscription and redemption applications will be processed based on the NAV of total portfolio. 8. Disclosure Requirements In order to enable the existing as well as the prospective investors to take informed decision, the following shall be adhered to: a. A statement of holding indicating the units held by the investors in the segregated portfolio along with the NAV of both segregated portfolio and main portfolio as on the day of the
--	---

	credit event shall be communicated to the investors within 5 working days of creation of the segregated portfolio. b. Adequate disclosure of the segregated portfolio shall appear in all scheme related documents, in monthly and half-yearly portfolio disclosures and in the annual report of the mutual fund and the scheme. c. The Net Asset Value (NAV) of the segregated portfolio shall be declared on daily basis. d. The information regarding number of segregated portfolios created in a scheme shall appear prominently under the name of the scheme at all relevant places such as SID, KIM-cum-Application Form, advertisement, UTI MF and AMFI websites, etc. e. The scheme performance required to be disclosed at various places shall include the impact of creation of segregated portfolio. The scheme performance should clearly reflect the fall in NAV to the extent of the portfolio segregated due to the credit event and the said fall in NAV along with recovery (ies), if any, shall be disclosed as a footnote to the scheme performance. f. The disclosures for above points (d) & (e) regarding the segregated portfolio shall be carried out for a period of at least 3 years after the investments in segregated portfolio are fully recovered/ written-off. g. The investors of the segregated portfolio shall be duly informed of the recovery proceedings of the investments of the segregated portfolio. Status update may be provided to the investors at the time of recovery and also at the time of writing-off of the segregated securities. 9. TER for the Segregated Portfolio a. UTI AMC will not charge investment and advisory fees on the segregated portfolio. However, TER (excluding the investment and advisory fees) can be charged, on a pro-rata basis only upon recovery of the investments in segregated portfolio. b. The TER so levied shall not exceed the simple average of such expenses (excluding the investment and advisory fees) charged on daily basis on the main portfolio (in % terms) during the period for which the segregated portfolio was in existence. c. The legal charges related to recovery of the investments of the segregated portfolio may be charged to the segregated portfolio in proportion to the amount of recovery. However, the same shall be within the maximum TER limit as applicable to the main portfolio. The legal charges in excess of the TER limits, if any, shall be borne by UTI AMC. d. The costs related to segregated portfolio shall in no case be charged to the main portfolio. 10. Risk factors associated with Creation of Segregated Portfolio – a. Investor holding units of segregated portfolio may not be able to liquidate their holding till the time recovery of money from the issuer. b. Security comprises of segregated portfolio may not realise any value. c. Listing of units of segregated portfolio in recognised stock exchange does not necessarily guarantee their liquidity. There
--	---

may not be active trading of units in the stock market. Further trading price of units on the stock market may be significantly lower than the prevailing NAV.

11. Monitoring by Trustees

In order to ensure timely recovery of investments of the segregated portfolio, trustees would continuously monitor the progress and take suitable action as may be required. Upon recovery of money, whether partial or full, it shall be immediately distributed to the investors in proportion to their holding in the segregated portfolio. Any recovery of amount of the security in the segregated portfolio even after the write off shall be distributed to the investors of the segregated portfolio.

In order to avoid mis-use of segregated portfolio, trustees will ensure to have a mechanism in place to negatively impact the performance incentives of Fund Managers, Chief Investment Officers (CIOs), etc. involved in the investment process of securities under the segregated portfolio, mirroring the existing mechanism for performance incentives of the AMC, including claw back of such amount to the segregated portfolio of the scheme.

Given below is an illustration explaining the segregation of portfolio:

Portfolio Date 29-July-2021

Downgrade Event Date 29-July-2021

Downgrade Security 8.21% X Ltd from 'AA+' to 'B'

Valuation Marked Down 25%

Investor A is holding 1000 Units of the Scheme, amounting to (1000*15.4436) Rs.15443.6

Total Portfolio

Security	Rating	Type of Security	Quantity	Price Per Unit	Market Value (In Lakhs)	% of Net Assets
7.73% A HOUSIN G FINANCE LTD.	AA-	NCD	2990772	165.2	4940.76	31.99
0% SRNCD B FINANCE LTD.	AAA	DDB	2909540	157	4567.98	29.58
7.65% C LTD.	AAA	NCD	2996951	166.85	5000.41	32.38
8.21% X LTD.	B*	NCD	975413	83.46	814.08	5.27
NET CURREN T ASSETS					120.43	0.78
	Net Assets				15443.66	100.00
	Unit Capital				1000	
	NAV				15.4436	

* Marked down by 25% on the date of credit event. Before Marked

down the security was valued at Rs.111.28 per unit. On the date of credit event i.e on 29-July-2020, NCD of 8.21% X Ltd will be segregated as separate portfolio.

Main Portfolio as on 29-July-2020

Security	Rating	Type of Security	Quantity	Price Per Unit	Market Value (In Lakhs)	% of Net Assets
7.73% A HOUSING FINANCE LTD.	AA-	NCD	2990772	165.2	4940.76	33.77
0% SRNCD B FINANCE LTD.	AAA	DDB	2909540	157	4567.98	31.23
7.65% C LTD.	AAA	NCD	2996951	166.85	5000.41	34.18
NET CURRENT ASSETS					120.43	0.82
	Net Assets				14629.58	
	Unit Capital				1000	
	NAV				14.6296	

Segregated Portfolio as on 29-July-2020

Security	Rating	Type of Security	Quantity	Price Per Unit	Market Value (In Lakhs)	% of Net Assets
8.21% X LTD.	B	NCD	975413	83.46	814.08	100
	Net Assets				814.08	
	Unit Capital				1000	
	NAV				0.8141	

Value of Holding of Investor A

	No. of units	NAV Rs.	Total Value in Lakh (Rs.)
Main Portfolio	1000	14.6296	14629.58
Segregated Portfolio	1000	0.8141	814.08
			15443.66

SEBI, vide circular No. SEBI/HO/MIRSD/CRADT/CIR/P/2020/160 dated August 31, 2020 has provided that if the CRA is of the view that the restructuring by the lenders/ investors is solely due to COVID-19 related stress or under the aforementioned RBI framework, CRAs may not consider the same as a default event and/or recognize default.

Considering the above and in partial modification to aforementioned circular dated December 28, 2018, the date of proposal for restructuring of debt received by AMCs shall be treated as the trigger date for the purpose of creation of segregated portfolio.

Transfer/Pledge/Assignment of Units

Transfer / Pledge/ Assignment of units

(a) Transfer

Units of the scheme are transferable.

Transfers should be only in favour of transferees who are capable of holding units. The AMC shall not be bound to recognize any other transfer.

A unitholder, of the scheme, who desires to trade in units shall hold units in dematerialised form.

	UTI AMC shall, on production of instrument of transfer together with relevant unit certificates, register the transfer and return the unit certificate to the transferee within thirty days from the date of such production: Provided that if the units are with the depository such units will be transferable in accordance with the provisions of the Securities and Exchange Board of India (Depositories and Participants) Regulations, 2018. Under special circumstances, holding of units by a company or other body corporate with another company or body corporate or an individual/s, none of whom is a minor, may be considered by the AMC. (b) Pledge/Assignment of units permitted only in favour of banks/other financial institutions: The unitholders may pledge/assign units in favour of banks/other financial institutions as a security for raising loans. Units can be pledged by completing the requisite forms/formalities as may be required by the Depository. The pledger may not be allowed to redeem units so pledged until the bank/ financial institution to which the units are pledged provides a written authorization to the Depository that the pledge/charge/lien may be removed.
--	--

C. PERIODIC DISCLOSURES

Net Asset Value This is the value per unit of the scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your unit balance.	The Mutual Fund shall declare the Net asset value separately for all the Plans by 11 p.m. on every business day on the website of UTI Mutual Fund, www.utimf.com. and on AMFI's website www.amfiindia.com. If the NAVs are not available before commencement of business hours on the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs. The NAV shall be calculated for all business days.
Risk-o-meter	In terms of SEBI Circular No. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the following shall be applicable: - Risk-o-meter shall be evaluated on a monthly basis and Mutual Funds/AMCs shall disclose the Risk-o-meter along with portfolio disclosure for all their schemes on their respective website and on AMFI website within 10 days from the close of each month. - Any change in risk-o-meter shall be communicated by way of Notice cum Addendum and by way of an e-mail or SMS to unitholders of that particular scheme. - Mutual Funds shall disclose the risk level of schemes as on March 31 of every year, along with number of times the risk level has changed over the year, on their website and AMFI website. - Mutual Funds shall publish a table of scheme wise changes in Risk-o-meter in scheme wise Annual Reports and Abridged summary. - Product labelling assigned during the NFO is based on internal

	assessment of the scheme characteristics or model portfolio and the same may vary post NFO when the actual investments are made.
Potential Risk Class (PRC) Matrix	Pursuant to the provisions of SEBI Circular dated SEBI/HO/IMD/IMD-II DOF3/P/CIR/2021/573 dated June 07, 2021, all debt schemes are required to be classified in terms of a Potential Risk Class matrix consisting of parameters based on maximum interest rate risk (measured by Macaulay Duration (MD) of the scheme) and maximum credit risk (measured by Credit Risk Value (CRV) of the scheme). Mutual Funds are required to disclose the PRC matrix (i.e. maximum risk that a fund manager can take in a Scheme) along with the mark for the cell in which the Scheme resides on the front page of initial offering application form, SID, KIM, common application form and scheme advertisements in the manner as prescribed in the said circular. The scheme would have the flexibility to take interest rate risk and credit risk below the maximum risk as stated in the PRC matrix. Subsequently, once a PRC cell selection is done by the Scheme, any change in the positioning of the Scheme into a cell resulting in a risk (in terms of credit risk or duration risk) which is higher than the maximum risk specified for the chosen PRC cell, shall be considered as a fundamental attribute change of the Scheme in terms of Regulation 18(15A) of SEBI (Mutual Funds) Regulations, 1996. The Mutual Funds shall be required to inform the unitholders about the PRC classification and subsequent changes, if any, through SMS and by providing a link on their website referring to the said change. The Mutual Fund/ AMC shall also publish the PRC Matrix in the scheme wise Annual Reports and Abridged summary.
Daily Performance Disclosure (after scheme completes six months of existence)	The AMC shall upload performance of the Scheme on a daily basis on AMFI website in the prescribed format along with other details such as Scheme AUM and previous day NAV, as prescribed by SEBI from time to time.
Scheme Summary	AMCs have prepared scheme summary document in the prescribed format and uploaded the same on the AMCs, AMFI and Stock Exchange website in PDF, spread sheet and machine readable format. The scheme summary shall be updated by the AMC on a monthly basis or on changes, in any of the specified fields.
Monthly/ Fortnightly Portfolio Disclosure	The Mutual Fund shall disclose portfolio (along with ISIN) as on the last day of the month for all its Schemes on its website and on the website of AMFI within 10 days from the close of each month in a user friendly and downloadable spreadsheet format. . The format for monthly portfolio disclosure shall be the same as that of half yearly portfolio disclosures. In terms of SEBI circular no. SEBI/HO/IMD/DF3/CIR/P/2020/130 dated July 22, 2020 for debt schemes portfolio disclosure will be done on fortnightly basis within 5 days of every fortnight. In addition to the current portfolio disclosure, yield of the instrument will also be disclosed. The disclosure will be made in the format mentioned in the circular SEBI circular no. CIR/IMD/DF/21/2012 dated September 13, 2012. The Mutual Fund shall also disclose additional information (such as ratios etc.) subject to compliance with the SEBI Advertisement Code.

	In case of unitholders whose e-mail addresses are registered, the Mutual Fund shall send via email the monthly statement of scheme portfolio within 10 days from the close of each month in user-friendly and downloadable format (preferably in a spreadsheet) in the email itself or should contain a link which when clicked should download the respective monthly portfolio disclosures without re-directing the investor to the website of the AMC, so as to ensure that the information is made available to the investors in a uniform and user friendly manner. The mutual fund shall provide a physical copy of the statement of its scheme portfolio, without charging any cost, on specific request received from a unitholder.
Disclosure of Assets Under Management	The Mutual Fund shall disclose the following on monthly basis, in the prescribed format, on its website and also share the same with Association of Mutual Funds in India (AMFI): - AUM from different categories of schemes such as equity schemes, debt schemes, etc. - Contribution to AUM from B-30 cities (i.e. other than top 30 cities as identified by AMFI) and T-30 cities (Top 30 cities). - Contribution to AUM from sponsor and its associates. - Contribution to AUM from entities other than sponsor and its associates. - Contribution to AUM from investors type (retail, corporate, etc.) in different scheme type (equity, debt, ETF, etc.). In order to have a holistic picture, Mutual Fund wise and consolidated data on the above parameters shall also be disclosed on AMFI website in the prescribed format.
Half Yearly Disclosure : Portfolio / Financial Results	The Mutual Fund shall within one month from the close of each half year, (i.e. 31st March and 30th September), host a soft copy of its unaudited financial results on its website. The Mutual Fund shall publish an advertisement disclosing the hosting of such financial results on the website, in atleast two newspaper one national English daily newspaper having nationwide circulation and one in a newspaper having wide circulation published in the language of the region where the Head Office of UTI MF is situated. The Mutual Fund shall disclose portfolio (along with ISIN) as on the last day of the half-year for the scheme on its website and on the website of AMFI within 10 days from the close of each half-year in a user-friendly and downloadable spreadsheet format. In case of unitholders whose e-mail addresses are registered, the Mutual Fund shall send via email half-yearly statement of scheme portfolio within 10 days from the close of half-year in user-friendly and downloadable format (preferably in a spreadsheet) in the email itself or should contain a link which when clicked should download the respective monthly portfolio disclosures without re-directing the investor to the website of the AMC, so as to ensure that the information is made available to the investors in a uniform and user friendly manner The mutual Fund shall publish an advertisement every half-year disclosing the hosting of the half-yearly statement of its schemes portfolio on their respective website and on the website of AMFI and the modes such as SMS, telephone, email or written request (letter) through which a unitholder can

	submit a request for a physical or electronic copy of the statement of scheme portfolio. Such advertisement shall be published in the all India edition of at least two daily newspapers, one each in English and Hindi. The mutual fund shall provide a physical copy of the statement of its scheme portfolio, without charging any cost, on specific request received from a unitholder.
Additional Disclosure	The Mutual Fund shall, in addition to the total commission and expenses paid to distributors, make additional disclosures regarding distributor-wise gross inflows, net inflows, AAUM and ratio of AUM to gross inflows on its website on an yearly basis. In case, the data mentioned above suggests that a distributor has an excessive portfolio turnover ratio, i.e., more than two times the industry average, the AMC shall conduct additional due-diligence of such distributors. The Mutual Fund shall also submit the data to AMFI and the consolidated data in this regard shall be disclosed on AMFI website.
Annual Report	a. An abridged annual report in respect of the Scheme shall be provided to the Unitholders not later than four months from the date of closure of the relevant accounting year. The full annual report shall be made available for inspection at UTI Tower, Gn Block, Bandra-Kurla Complex, Bandra (East), Mumbai – 400 051. UTI AMC shall display the link of the full scheme wise annual reports prominently on their website. The Mutual Fund shall e-mail the scheme annual reports or abridged summary thereof to those unitholders, whose email addresses are registered with the Mutual Fund. b. In case of unitholders whose email addresses are not registered with the Mutual Fund, the Abridged Annual Report shall be sent to them in physical mode in case they have opted for the same. c. The Mutual Fund shall publish an advertisement every year disclosing the hosting of the scheme wise annual report on their respective website and on the website of AMFI and the modes such as SMS, telephone, email or written request (letter), etc. through which unitholders can submit a request for a physical or electronic copy of the scheme wise annual report or abridged summary thereof. Such advertisement shall be published in the all India edition of at least two daily newspapers, one each in English and Hindi. d. The Mutual Fund shall provide a physical copy of the abridged summary of the Annual Report, without charging any cost, on specific request received from a unitholder.
Disclosures of Votes Cast by the Mutual Funds	a. The AMC shall record and disclose, in the prescribed format, specific rationale supporting its voting decision (for or against) with respect to each vote proposal on matters relating to Corporate governance, changes to capital structure, stock option plans, social & corporate responsibility issues, appointment & removal of Directors and related party transactions of the investee companies (excluding own group companies) etc. as stated in SEBI Circular SEBI/IMD/CIR No 18/198647/2010 dated March 15, 2010 and SEBI/HO/IMD/DF4 /CIR /P/2021/29 dated March 05, 2021. b. The AMC shall additionally publish in the prescribed format summary of the votes cast across all its investee company and its break-up in terms of total number of votes cast in favor or against. In case of the Mutual Funds having no economic interest on the day of voting, it may be exempted from compulsorily casting of votes. The vote shall be cast

	at Mutual Fund Level. c. The AMC shall disclose votes cast on their website on a quarterly basis, in machine readable spreadsheet format as prescribed by SEBI, within 10 working days from the end of the quarter. A detailed report in this regard along with summary thereof shall also be disclosed on the website of the AMC. Further, AMCs shall provide the web link in their annual reports regarding the disclosure of voting details. d. Further, on an annual basis, the AMC shall obtain certification from a “scrutinizer” appointed in terms of Companies (Management and Administration) Rules, 2014 on the voting reports disclosed. The same shall be submitted to the trustees and also disclosed in the relevant portion of the Mutual Funds' annual report & website. e. The Boards of AMC and Trustees shall review and ensure that the AMC has voted on important decisions that may affect the interest of investors and the rationale recorded for vote decision is prudent and adequate. The confirmation to the same, along with any adverse comments made by the scrutinizer, shall be reported to SEBI in the half yearly trustee reports. For further details, refer to SEBI circular no. SEBI/IMD/CIRNo18 /198647/2010 dated March 15, 2010, CIR/IMD/DF/05 /2014 dated March 24, 2014, SEBI/HO/IMD/DF2/CIR/P/2016/68 dated August 10, 2016, CIR/CFD/CMD1/168/2019 dated December 24, 2019 and SEBI/HO/IMD/DF4/CIR/P/2021/29 dated March 05, 2021.
Associate Transactions	Please refer to Statement of Additional Information (SAI).
Taxation The information is provided for general information only. This is not a tax advice. In view of the individual nature of the implications, each investor is strongly advised to consult his or her or their own tax advisors with respect to the specific tax and other implications arising out of his or her participation in the scheme/prior to making any investment / transaction. For further details on taxation please refer to the Taxation provisions in the SAI	
Mutual Fund	UTI Mutual Fund is a Mutual Fund registered with SEBI and as such is eligible for benefits under section 10 (23D) of the Income Tax Act, 1961 (the Act) to have its entire income exempt from income tax. The Mutual Fund will receive income without any deduction of tax at source under the provisions of Section 196(iv) of the Act.
Tax on Dividend and Dividend Distribution	The Finance Act, 2020 has abolished the payment of Income/Dividend Distribution Tax (DDT) by the Mutual Funds with effect from 01st April 2020. Under the new tax regime, Mutual Funds will not be required to pay DDT. With effect from 01st April 2020, the dividend shall be taxed only in the hands of the unitholders. Mutual Funds shall be required to deduct tax at source (‘TDS’) on the dividend income at prescribed rates for <u>all unitholders i.e. resident/non-resident/FII/FPIs.</u> The dividend shall be taxed in the hands of the unitholders at applicable tax rates provided under the IT Act, for the category of the unitholders specified under the IT Act. TDS for Resident Unitholders where valid PAN is registered: TDS at the rate of 10% shall be deducted on dividend income credited / paid to resident unitholders.

	TDS for Non-Resident unit holders: TDS at the rate of 20% shall be deducted on dividend income credited / paid to non-resident unitholders.
Capital Gains: i) Long Term Capital Gains ii) Short Term Capital Gains Taxation on Segregated Portfolio	W.e.f. 10th July 2014, Units of other than Equity Oriented Funds held for not more than thirty six months preceding the date of their transfer are short term capital assets. Other than Equity Oriented Funds: Resident Unitholders: Long term capital gains in respect of units held for more than 36 months is chargeable to tax @ 20% after factoring the cost inflation index. With effect from 10th July 2014, the option of income tax @10%, without indexation, is not available. Non Resident Unitholders: Long term capital gain on transfer of listed units shall be taxable @20% and 10% on unlisted units and without applying the indexation provisions. Short Term Capital Gains shall be taxable at the applicable rates. TDS on redemption of Units held by non resident unitholders shall also be applicable at the prescribed rates. Surcharge and Health & Education Cess: The tax on dividend/capital gains tax/tax at source is to be increased by applicable surcharge. Further, Health and Education Cess @ 4% is to be charged on amount of tax and surcharge. Higher TDS: Higher TDS rates will apply as specified under the Income tax Act and the Rules made thereunder including in cases where PAN is not available, where a person has failed to intimate / link Aadhaar with PAN or non filing of income tax return. (a) Holding Period of Segregated Units: Definition of Short Term Capital Asset has been amended. In the case of a capital asset, being a unit or units in a segregated portfolio, there shall be included the period for which the original unit or units in the main portfolio were held by the assessee. (b) Cost of Acquisition: (i) Cost of acquisition of a unit or units in the segregated portfolio shall be the amount which bears, to the cost of acquisition of a unit or units held by the assessee in the total portfolio, in the same proportion as the net asset value of the asset transferred to the segregated portfolio bears to the net asset value of the total portfolio immediately before the segregation of portfolios. (ii) Cost of the acquisition of the original units held by the unit holder in the main portfolio shall be reduced by the amount as so arrived for the units of segregated portfolio. (iii) Definitions of “main portfolio”, “segregated portfolio” and “total portfolio” will be as provided in the SEBI circular dated 28th December 2018.
Statement of	Kindly refer to the Statement of Additional Information for further details.

Additional Information (SAI)			
Applicability of Stamp duty on Mutual fund transactions	It is informed to all the Investors/Unit Holders of all the Scheme(s) of the UTI Mutual Fund that, pursuant to Notification No. S.O. 4419(E) dated December 10, 2019 issued by Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of Notification dated February 21, 2019 issued by Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019 and SEBI letter dated SEBI/IMD/DF2 /OW/P/2020/11099/1 dated June 29, 2020 a stamp duty at the prescribed rate (at present @ 0.005%) of transaction value (amount for which units are allotted excluding any other deduction such as transaction charges) would be levied on Subscriptions (including lumpsum and through systematic investments such as Systematic Investment Plans, systematic transfer Plan) , Switch-ins, reinvestments of IDCW etc. for units both in demat or physical mode. Accordingly, pursuant to levy of stamp duty, the number of units allotted to all applicable mutual fund transactions would be reduced to the extent of stamp duty amount.		
Investor services	<table border="1"> <tr> <td> Name and Address of Registrar KFin Technologies Limited., Unit: UTIMF, Karvy Selenium Tower B, Plot Nos. 31 & 32 Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad – 500032, Board No: 040 - 6716 2222, Fax no : 040 - 6716 1888, Email: uti@kfintech.com </td><td> All investors could refer their grievances giving full particulars of investment at the following address: Ms. Madhavi Dicholkar UTI Asset Management Company Ltd UTI Tower, Gn Block, Bandra-Kurla Complex, Bandra (East), Mumbai – 400 051 Tel: 022-6678 6666/6678 6258 Fax: 022-61343500/71013500/26549535 Investors may post their grievances at our website: www.utimf.com or e-mail us at service@uti.co.in </td></tr> </table>	Name and Address of Registrar KFin Technologies Limited., Unit: UTIMF, Karvy Selenium Tower B, Plot Nos. 31 & 32 Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad – 500032, Board No: 040 - 6716 2222, Fax no : 040 - 6716 1888, Email: uti@kfintech.com	All investors could refer their grievances giving full particulars of investment at the following address: Ms. Madhavi Dicholkar UTI Asset Management Company Ltd UTI Tower, Gn Block, Bandra-Kurla Complex, Bandra (East), Mumbai – 400 051 Tel: 022-6678 6666/6678 6258 Fax: 022-61343500/71013500/26549535 Investors may post their grievances at our website: www.utimf.com or e-mail us at service@uti.co.in
Name and Address of Registrar KFin Technologies Limited., Unit: UTIMF, Karvy Selenium Tower B, Plot Nos. 31 & 32 Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad – 500032, Board No: 040 - 6716 2222, Fax no : 040 - 6716 1888, Email: uti@kfintech.com	All investors could refer their grievances giving full particulars of investment at the following address: Ms. Madhavi Dicholkar UTI Asset Management Company Ltd UTI Tower, Gn Block, Bandra-Kurla Complex, Bandra (East), Mumbai – 400 051 Tel: 022-6678 6666/6678 6258 Fax: 022-61343500/71013500/26549535 Investors may post their grievances at our website: www.utimf.com or e-mail us at service@uti.co.in		

D. COMPUTATION OF NAV

- The Net Asset Value (NAV) of the scheme shall be calculated by determining the value of the scheme's assets and subtracting therefrom the liabilities of the scheme taking into consideration the accruals and provisions. NAV shall be declared separately for different plan(s) and options of the scheme.
- The NAV per unit shall be calculated by dividing the NAV of the scheme by the total number of units issued and outstanding under the scheme on the valuation day. The NAV will be rounded off upto four decimal places.

NAV of the Units under the Scheme shall be calculated as shown below:-

$$\text{NAV} = \frac{\text{Market or Fair Value of Scheme's investments} + \text{Current Assets} - \text{Current Liabilities and Provision}}{\text{No of Units outstanding under Scheme on the Valuation Date}}$$

The NAV under the Scheme would be rounded off to four decimals and Units will be allotted upto three decimal places or such other formula as may be prescribed by SEBI from time to time.

- (c) A valuation day is a day other than (i) Saturday and Sunday (ii) a day on which both the stock exchanges (BSE and NSE) and the banks in Mumbai are closed (iii) A day on which the purchase and redemption of units is suspended. If any business day in UTI AMC, Mumbai is not a valuation day as defined above then the NAV will be calculated on the next valuation day and the same will be applicable for the previous business day's transactions including all intervening holidays.
- (d) The Mutual Fund shall declare the Net asset value separately for all the Plans by 11 p.m. on every business day on the website of UTI Mutual Fund, www.utimf.com and on AMFI's website www.amfiindia.com. The Mutual Fund shall prominently disclose the NAVs of the scheme under a separate head on the website and on the website of Association of Mutual Funds in India (AMFI). Further, the Mutual Fund will extend facility of sending latest available NAVs to unit holders through SMS, upon receiving a specific request in this regard.

IV. FEES AND EXPENSES

This section outlines the expenses that will be charged to the scheme.

A. NEW FUND OFFER (NFO) EXPENSES

All New Fund Offer Expenses would be borne by AMC.

B. ANNUAL SCHEME RECURRING EXPENSES:

- (1) These are the fees and expenses for operating the scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below:

The AMC has estimated that upto 1.00 % of the daily net assets of the scheme will be charged to the scheme for Regular Plan as expenses. The current expense ratios would be updated on the website of UTI Mutual Fund at least three working days prior to the effective date of the change. Investors can refer <https://www.utimf.com/forms-and-downloads/> and website of AMFI namely www.amfiindia.com for Total Expense Ratio (TER) details.

Particulars	% of Net Assets		
	UTI XXXV – III (1176 days) – Regular Plan	FTIF	Series-XXXV – III (1176 days) – Regular Plan
Investment Management and Advisory Fees	Up to 1.00%		
Trustee Fee			
Audit Fees			
Custodian Fees			
RTA Fees			
Listing Fees			
Marketing and Selling expense including agent commission			
Cost related to investor communications			
Cost of fund transfer from location to location			
Cost of providing account statements and IDCW redemption cheques and warrants			
Costs of statutory Advertisements			
Cost towards investor education and awareness (at least 2 bps)			

Brokerage and transaction cost over and above 12 bps and 5 bps of trade value for cash and derivative market trades respectively.	
Goods and Services Tax on expenses other than investment and advisory fees	
Goods and Services Tax on brokerage and transaction cost	
Other Expenses	
Maximum total expense ratio (TER) permissible under Regulation 52 (6) (d) (ii)	Up to 1.00%
Additional expenses for gross new inflows from specified cities under regulation 52 (6A) (b)	Up to 0.30%

The TER of the Direct Plan will be lower to the extent of the distribution expenses/ commission which is charged in the Regular Plan.

All fees and expenses charged in a direct plan (in percentage terms) under various heads including the investment and advisory fee shall not exceed the fees and expenses charged under such heads in a Regular Plan.

The purpose of the table is to assist the investor in understanding the various costs and expenses that an investor in the scheme will bear directly or indirectly. These estimates have been made in good faith as per the information available to the Investment Manager based on past experience and are subject to change inter-se. Types of expenses charged shall be as per the SEBI (MF) Regulations.

- (2) The total expense ratio of the scheme shall not exceed 1.00% of the daily net assets of the scheme.

(3) Total Expense ratio (TER) and additional total expenses

(i) Charging of additional expenses

- Additional TER shall be charged up to 30 bps on daily net assets of the scheme if the new inflows from Retail Investors beyond top 30 cities (as per SEBI Regulations/Circulars/AMFI data) are at least (a) 30% of gross new inflows from Retail Investors in the scheme or (b) 15% of the Average Assets under Management (year to date) of the scheme, whichever is higher. The additional TER on account of inflows from Retail Investors beyond top 30 cities so charged shall be clawed back in case the same is redeemed within a period of 1 year from the date of investment. The same can be used only for distribution expenses incurred for bringing inflows from such cities.
- In case inflows from Retail Investors beyond top 30 cities is less than the higher of (a) or (b) above, additional TER on daily net assets of the scheme shall be charged as follows:

[(Daily net assets) X (30 basis points) X (New inflows from Retail Investors from beyond top 30 cities)]

365* X Higher of (a) or (b) above

* 366, wherever applicable.

Retail investors would mean individual investors from whom inflows into the Scheme would amount upto Rs. 2,00,000/- per transaction.

- The 'AMC fees' charged to the scheme with no sub-limits will be within the TER as prescribed by SEBI Regulations.
- In addition to the limits indicated above, brokerage and transaction costs not exceeding
0.12% of trade value in case of cash market transactions, and
0.05% of trade value in case of derivatives transactions

shall also be charged to the scheme/plans. Aforesaid brokerage and transaction costs are included in the cost of investment which is incurred for the purpose of execution of trade. Any payment towards brokerage and transaction cost, over and above the aforesaid brokerage and transaction costs shall be charged to the scheme/plans within the maximum limit of Total Expense Ratio (TER) as prescribed under regulation 52 of the SEBI (Mutual Funds) Regulations, 1996.

(ii) Goods and Services Tax (GST)

1. UTI AMC shall charge GST on investment and advisory fees to the scheme in addition to the maximum limit of TER.
2. GST on other than investment and advisory fees, if any, shall be borne by the scheme within the maximum limit of TER.
3. GST on entry/exit load, if any, shall be paid out of the load proceeds. Exit load, net of GST, if any, shall be credited to the scheme.
4. GST on brokerage and transaction cost paid for asset purchases, if any, shall be within the limit prescribed under SEBI Regulations.

(iii) Investor Education and Awareness

UTI Mutual Fund (UTI MF) shall annually set apart atleast 2 bps on daily net assets within the maximum limit of TER for investor education and awareness initiatives.

(iv) Illustration of impact of expense ratio on scheme's returns

Simple illustration to describe the impact of the expense ratio on returns of the scheme.

	Particulars	Regular Plan	Direct Plan
A	Amount invested (Rs.)	10,000	10,000
B	Gross returns – assumed	14%	14%
C	Closing NAV before expenses (Rs.)	11400	11400
D	Scheme Expenses (Rs.)	50	50
E	Distribution Expenses (Rs.)	50	0
F	Total NAV after charging expenses (C-D-E)	11300	11350
G	Net returns to investor	13.0%	13.5%

- As per SEBI Regulation expenses are charged to the scheme on daily basis on daily net assets and as per percentage limits specified by SEBI.
- The illustration is to simply describe the impact of expenses charged to the Scheme on schemes returns and should not be construed as providing any kind of investment advice or guarantee of returns on investments.
- The above calculations are based on assumed NAVs, and actual returns on investment would be different.

(v) Change in expense ratio

AMCs shall prominently disclose on a daily basis, the TER (scheme-wise, date-wise) of all schemes under a separate head – “Total Expense Ratio of Mutual Fund Schemes” on their website and on the website of AMFI in a downloadable spreadsheet format.

Any change in the base TER (i.e. TER excluding additional expenses provided in Regulation 52(6A)(b), 52(6A)(c) of SEBI (Mutual Funds) Regulations, 1996 and Goods and Services Tax on investment and advisory fees) in comparison to previous base TER charged to any scheme/plan shall be communicated to investors of the scheme/plan through notice via email or SMS at least three working days prior to effecting such change. Provided that any increase or decrease in TER in a mutual fund scheme due to change in AUM and any decrease in TER in a mutual fund scheme due to various other regulatory requirements would not require issuance of any prior notice to the investors.

The above change in the base TER in comparison to previous base TER charged to the scheme shall be intimated to the Board of Directors of AMC along with the rationale recorded in writing.

The changes in TER shall also be placed before the Trustees on quarterly basis along with rationale for such changes.

C. LOAD STRUCTURE

In terms of SEBI circular no. SEBI/IMD/CIR No.4/ 168230/09 dated June 30, 2009, no entry load will be charged by the Scheme to the investor effective August 1, 2009.

Exit Load: NIL. On the Maturity Date / Final Redemption Date of the Scheme, the units under the Scheme will be redeemed at the Applicable NAV. Redemption is not permitted before maturity

Transaction charges

Pursuant to SEBI circular no. CIR/IMD/DF/13/2011 dated August 22, 2011, a transaction charge of Rs.100/- for existing investors and Rs.150/- in the case of first time investor in Mutual Funds, per subscription of Rs.10,000/- and above, respectively, is to be paid to the distributors of UTI Mutual Fund products. However, there shall be no transaction charges on direct investment/s not made through the distributor / financial advisor etc.

There shall be no transaction charge on subscription below Rs.10,000/-.

The transaction charge, if any, shall be deducted by UTI AMC from the subscription amount and paid to the distributor and the balance shall be invested. Allocation of Units under the scheme will be net of Transaction Charges. The Statement of Account (SoA) would also reflect the same.

If the investor has not ticked in the Application form whether he/she is an existing/new investor, then by default, the investor will be treated as an existing investor and transaction charges of Rs.100/- will be deducted for investments of Rs.10,000/- and above and paid to distributor/financial advisor etc., whose information is provided by the investor in the Application form. However, where the investor has mentioned 'Direct Plan' against the scheme name, the Distributor code will be ignored and the Application will be processed under 'Direct Plan' in which case no transaction charges will be paid to the distributor.

Opt in / Opt out by Distributors:

Distributors shall be able to choose to opt out of charging the transaction charge. However the 'opt out' shall be at distributor level and not at investor level i.e., a distributor shall not charge one investor and choose not to charge another investor.

Distributors shall also have the option to either opt in or opt out of levying transaction charge based on category of the product. The various category of product are as given below:

Sr. No.	Category of product
1	Liquid/ Money Market Schemes
2	Gilt Schemes
3	Debt Schemes
4	Infrastructure Debt Fund Schemes
5	Equity Linked Saving Schemes (ELSS)
6	Other Equity Schemes
7	Balanced Schemes
8	Gold Exchange Traded Funds
9	Other Exchange Traded Funds
10	Fund of Funds investing Overseas
11	Fund of Funds – Domestic

Where a distributor does not exercise the option, the default Option will be Opt-out for all above categories of product. The option exercised for a particular product category will be valid across all Mutual Funds.

The ARN holders, if they so desire, can change their option during the special two half yearly windows available viz. March 1st to March 25th and September 1st to September 25th and the new option status change will be applicable from the immediately succeeding month.

V. RIGHTS OF UNITHOLDERS

Please refer to SAI for details.

VI. PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY

Status of the information in this regard as furnished by the respective sponsors mentioned below is provided as under:

- In case of Indian Sponsor(s), details of all monetary penalties imposed and/ or action taken during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law. Details of settlement, if any, arrived at with the aforesaid authorities during the last three years shall also be disclosed.

(a) PENALTIES IMPOSED AGAINST LIFE INSURANCE CORPORATION OF INDIA (Amount in Rs.):-

Penalties imposed by IRDA

A. The following penalties were imposed by IRDA against LIC for the year 2019-20 & 2020-21 on its Inspection as per the following details:-

Penalties, pending litigation or proceedings, findings of inspections or investigations for which action may have been taken or is in process of being taken by IRDAI for the year 2019-20 – Nil

Penalties, pending litigation or proceedings, findings of inspections or investigations for which action may have been taken or is in process of being taken by IRDAI for the year 2020-21 – Nil

B. Penalty imposed by SEBI for the year 2020-21

On 14th August, 2020, SEBI had imposed a penalty of Rs.10 lakh on LIC of India for non-compliance of Regulations 7B of Mutual Fund Regulations, 1996 in the matter of UTI AMC.

On our appeal, SAT has substituted the monetary penalty imposed by SEBI against LIC with a warning on 3rd December, 2020.

SEBI has in the meanwhile, obtained interim stay of the said SAT Order from the Hon'ble Supreme Court and an appeal has been filed by the SEBI in the said matter.

C. Penalties Paid in respect of Service Tax

Financial Year	Amount in (lacs)
2019-2020	60.00

Details of Penalties paid in respect of Income Tax

Sr. No.	Paid in Financial Year	Issue	Amount (Rs. In Lacs)
1	2019-20	Income tax penalty	9.00
		Total	9.00

Contingent liability related to Income Tax as on 31.03.2019 is Rs.16,335.27 Crores.

Contingent liability related to Income Tax as on 31.03.2020 is Rs.23,169.53 Crores.

Contingent liability related to Service Tax/GST as on 31.03.2019 is Rs.2742.98 Crores.

Contingent liability related to Service Tax/GST as on 31.03.2020 is Rs.2124.71 Crores.

D. Penal action taken by various Government Authorities for the year 2021-22

Sr. No.	Authority	Amount (₹ in Lakhs)		
		Penalty Awarded	Penalty Paid	Penalty Waived/ Reduced

1	Insurance Regulatory and Development Authority	0	0	0
2	GST/Service Tax Authorities	670.94	50.51	0.00
3	Income Tax Authorities	374.27	16.82	0.00
4	Any other Tax Authorities	0.76	0.76	0.00
5	Enforcement Directorate/ Adjudicating Authority/ Tribunal or any Authority under FEMA	0.00	0.00	0.00
6	Registrar of Companies/ NCLT/CLB/ Department of Corporate Affairs or any Authority under Companies Act, 1956	0.00	0.00	0.00
7	Penalty awarded by any Court/ Tribunal for any matter including claim settlement but excluding compensation	36.58	36.58	0.00
8	Securities and Exchange Board of India	10.00	0.00	0.00
9	Competition Commission of India	0	0	0
10	Any other Central/State/Local Government / Statutory Authority	11.63	5.73	0.00
Total		1104.18	110.40	0.00

E. Details of non compliance/Violation: for the year 2021-22

Delay In return filling & late remittance of tax	374.27
Late remittance of professional tax	0.76
Penalty awarded by Court in favor of policyholders	36.41
Penalty awarded by Govt. Authority other than the policyholder matters.	21.80
GST/ Service Tax Authority	670.94
Total	1104.18

(b) PENALTIES AND PROCEEDINGS AGAINST BANK OF BARODA:-

Overseas Territory / Subsidiary				
Sr. No.	No. of Cases	Name Territory/Subsidiary	Amt. of Penalty	Amt. of Penal Interest
1	1	Kenya	Ksh 1.00 Mn	667000
2	2	Oman	RO 9000	1562000
3	2	Uganda	305 MN	5793650
		Total		8022650

Consolidation of 12 month of trench			
Overseas Regulators			
FY 2019	Cases	Amount	Round off
Total	3	4935059	49.35

RBI-Other than currency chest			
FY 2019	Cases	Amount	Round off
RBI/BO	9	117174	1.17
RBI	2	50000000	500
Total	11	50117174	501.17

RBI-Currency chest			
FY 2019	Cases	Amount	Round off
Total	114	2333668	23.34

Other Domestic Regulators			
FY 2019	Cases	Amount	Round off
Total	20	104528	1.05

Show cause notice			
FY 2019	Cases	Amount	Round off
Total	7	-	0

Other than any Regulator			
FY 2019	Cases	Amount	Round off

Total	14	92121391	9.21
--------------	-----------	-----------------	-------------

Details of Penalties imposed on Bank during the period 01.04.2019- 31.03.2020 by RBI/SEBI/other regulator and Govt. Agencies		
Overseas Regulators		
FY 2019-20	Cases	Amount in Lakh
Total	2	18.08
RBI-Other than currency chest		
FY 2019-20	Cases	Amount in Lakh
Total	20	452.48
RBI-Currency chest		
FY 2019-20	Cases	Amount in Lakh
Total	106	39.85
Other Domestic Regulators		
FY 2019-20	Cases	Amount in Lakh
Total	9	1.25
Show casue notice / letters issued		
FY 2019-20	Cases	Amount in Lakh
RBI	3	-
SEBI	3	-
Total	6	NA
Non- regulatory Govt. Bodies / Agencies		
FY 2019-20	Cases	Amount in Lakh
Total	8	62.44

Details of Penalties imposed on Bank during the period 01.04.2020- 31.03.2021 by RBI/SEBI/other regulator and Govt. Agencies.		
Overseas Regulators		
FY 2020-21	Cases	Amount in Lakh
Total	3	1370.44
RBI-Other than currency chest		
FY 2020-21	Cases	Amount in Lakh
Total	34	36.56
RBI-Currency chest		
FY 2020-21	Cases	Amount in Lakh
Total	188	103.32
Other Domestic Regulators		
FY 2020-21	Cases	Amount in Lakh
Total	1	10
Show cause notice / letters issued		
FY 2020-21	Cases	Amount in Lakh
RBI	4	NA
Total		
Non- regulatory Govt. Bodies / Agencies		

FY 2020-21	Cases	Amount in Lakh
Total	17	71.27
Details of Penalties imposed on Bank during the period 01.04.2021- 31.03.2022 by RBI/SEBI/other regulator and Govt. Agencies.		
Overseas Regulators		
FY 2021-22	Cases	Amount in Lakh
Total	11	32.80
RBI-Other than currency chest		
FY 2021-22	Cases	Amount in Lakh
Total	344	614.17
RBI-Currency chest		
FY 2021-22	Cases	Amount in Lakh
Total	184	360.24
Other Domestic Regulators		
FY 2021-22	Cases	Amount in Lakh
Total	1	500
Show casue notice / letters issued		
FY 2021-22	Cases	Amount in Lakh
Total	15	NA
Non- regulatory Govt. Bodies / Agencies		
FY 2021-22	Cases	Amount in Lakh
Total	57	255.73

(c) PENALTIES AND PROCEEDINGS AGAINST PUNJAB NATIONAL BANK:-

DISCIPLINARY ACTION AND/OR PENALTY IMPOSED BY RBI / SEBI OR STOCK EXCHANGES OR OTHER REGULATORY AUTHORITIES AGAINST THE BANK IN F.Y. 2019-20, 2020-21 and 2021-22

- a. Non-compliance with regulatory guidelines and administrative actions initiated against the bank in the shape of penalties and or corrective steps taken to avoid recurrence of the lapses shall be disclosed in the annual report of the bank in terms of RBI's master direction on Financial Statements - Presentation and Disclosures."

Kindly refer the link below for your consideration.

<https://www.pnbindia.in/annual-reports.html>

- b. Details of all enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/ are a party. The details of the violation shall also be disclosed.

PNB Comment:

2019-20	NSE and BSE vide their letters dated 10.07.2019 had imposed a fine of Rs. 10,000/- each plus applicable GST under Regulation 29(2) and (3) of SEBI (LODR) Regulations, 2015 for not giving prior intimation to the Stock Exchanges regarding the meeting of the Board of Directors held to consider the proposal of raising of funds by the Bank. The same was duly paid by the Bank.
2020-21	Nil
2021-22	Nil

- c. Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel are a party should also be disclosed separately.

Sr. No.	Branch	Zone	Name of the party	Name of the court, Date of filing case and case no.	Details of suit/case history	Present position/ stage of the case with next date fixed and purpose thereof
1	Bandra (104510)	Mumbai	Enforcement Directorate (PEPCO)	Appellate Authority, Foreign Exchange. Appeal No. 12 of 2009 against order dated 29.06.2004	The allegations against the Bank is that RBI had imposed a condition vide its letter dated 28/7/95 on Bank that payment of the L/C for US\$ 8 MILLION should be out of the funds contributed by M/S Petrodyne, the foreign collaborator, the L/C was honored by Bank on 19/02/1996 while remittances were received till that time. Enforcement Directorate has vide its Order No. ADJ/202/B/AAO/KS/2004/604-0 dated 29.06.2004 imposed a penalty of Rs. 50.00 lacs on the Bank on the basis of above observations and the same was affirmed by Appellate Tribunal. Bank filed appeal before High Court, Mumbai against the order of Appellate Tribunal through Bank's counsel Shri Vimal Gupta. The appeal was allowed and the case remitted back to Foreign Exchange Appellate Authority for adjudication.	Final Arguments over on 01/02/2018. Matter reserved for orders. Matter will come up for hearing in due course as per CMIS. No next date has been fixed in the matter.
2	Malwani (523710)	Mumbai	Jawaharlal Nehru Port Trust	NCDRC, CC/1564/2016,	A sum of Rs. 180 Cores was received as a term deposit from JNPT, Mumbai by the Malwani, Malad (W) Branch. The term deposit was not created by the branch and funds were transferred to some other accounts. a complaint was lodged by JNPT, Mumbai dated 7th March, 2014 alleging that fraud to the extent of Rs. 180 Cores was committed. The cases filed by the ED and the CBI before their respective Special Court pending for trial. The present consumer case No.1564 of 2016 filed by JNPT against OBC before the National Consumer Disputes Redressal Commission, New Delhi on 21.09.2016. The Bank has already filed its evidence in the present case.	19.01.2021 for Final Arguments on I.A. No. 384/2020 challenging the complaint on ground of maintainability. The matter was adjourned without hearing and was posted on 01.04.2021. On 01.04.2021 the matter was adjourned to 24.11.2021 for same purpose. The matter was listed on 14.03.2022 and was adjourned. Next date of hearing is on 07.12.2022 for same purpose.
3	Fort, Mumbai	Mumbai	Enforcement Directorate	High Court of Bombay, OOCJ, 24.10.2018, FEMA(STAMP) No. 30912 of 2018	The appeal has been filed against the order of the appellate Authority of Foreign Exchange imposing a penalty of Rs. 25.00 lacs against the bank in Prem Khanna group NRNR/FCNR deposits. The appeal of the Bank has	Objections are removed. Now pending for listing. Matter will come up for hearing in due course as per CMIS. No next date has been fixed in the matter.

					been disposed off as dismissed on 12.04.2018. However, the Appellate authority has reduced the fine from Rs.25 lakhs to Rs.15 lakhs. The HO has advised to file appeal before the Hon'ble High Court of Bombay. The appeal has been filed in Hon'ble Bombay High Court on 06.09.2018 through Sh. Anup Khaitan Advocate.	
4 *		Mumbai	Principal Commissioner Cost & Central Excise Mumbai South, Maharashtra	Show Cause cum Demand Notice Centralised SCN No.63/Pr. Commissioner/MS/AE / 2019-20	PNB received Show Cause cum demand Notice (Centralised SCN No.63/Pr. Commissioner/MS/AE / 2019-20) on 15.10.2019 from the office of the Principal Commissioner Cost & Central Excise Mumbai South, Maharashtra, wherein GST Authorities demanded for recovery of service tax on issuance of LOUs and FLCs to entities associated with Shri Nirav Modi, Mehul Chokshi, Nishal Modi and Ami Nirav Modi, etc.	In response to that, Bank filed a reply on 20.01.2020 before the GST Authorities, after getting it approved/vetted from Finance Division Head Office. GST authorities conducted hearing on 02.05.2022 which was attended by our legal Counsel Ms. Nikita Badheka and officials from special cell, Circle Office Mumbai City. GST authority is yet to pass an order on the issue.
5	CC JC RAJKOT	Ahmedabad	Reserve Bank of India	NA	Levy of penalty of Rs. 15000/- on currency chest Jubli Chowk, Rajkot branch by RBI for the deficiencies observed during the inspection	

* Show Cause Notice has been issued in the given matter and reply filed by our Bank. However, due to COVID-19 pandemic, no further proceeding has taken place till date.

d. Any deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency, shall be disclosed.

PNB Comment: NIL as Sponsor

(d) PENALTIES AND PROCEEDINGS AGAINST STATE BANK OF INDIA:-

Details of Regulatory penalties reported to IBG from 01.04.2019 to 31.03.2022 on Overseas Banking Subsidiaries of State Bank of India

Sr. No.	Name of Foreign Office / Subsidiary	Date of reporting to IBG	Reasons For Penal Action	Amount of Penalty
1	Commercial Indo Bank LLC, Moscow	Aug-19	The Central Bank of Russia (CBR) imposed a penalty on CIBL for violation of certain items in Art 3 and Art 6 of Federal Law No.353-FZ observed in granting of a term to a natural person. The loan was a consumer loan and CIBL has not reported the sanction of loan in the relevant regulatory report to CBR.	RUB 1000,000 (INR 10,82,500)

2	Commercial Indo Bank LLC, Moscow	Aug-19	The Central Bank of Russia (CBR) imposed a penalty on CIBL for shortfall of RUB 3.31 million, in the obligatory reserves kept by CIBL with CBR from 10.07.2019 to 06.08.2019.	RUB 36829 (INR 39867)
3	Bank SBI Indonesia	Feb-20	The Otoritas Jasa Keuangan (OJK) (Financial Services Authority of Indonesia) has fined Bank SBI Indonesia (BSBII) for error in input of data in Financial Information Service System (SLIK) detected by the regulator in the off-site examination for the period of April-June 2018	IDR 9,450,000 (INR 49,000 Approx)
4	Bank SBI Indonesia	Feb-20	The Otoritas Jasa Keuangan (OJK) (Financial Services Authority of Indonesia) has fined Bank SBI Indonesia (BSBII) for adjustment / correction of Monthly General Bank Report (LBU) and in SLIK based on the OJK inspection on the reports submitted during various months in 2016, 2017 and 2018 which were pointed out in OJK reports of March 2019	IDR 3,100,000 (INR 17000 Approx)
5	Bank SBI Indonesia	Aug-20	The Otoritas Jasa Keuangan (OJK) (Financial Services Authority of Indonesia) fined BSBII for late reporting to thr regulator, the extension of tenure of an existing Director. As per the Bank Indonesia Regulations, the appointment of the members of Board of Commissioners (BOC) and members of the Board of Directors must be reported by banks to OJK not later than 10 working days after the date of effective appointment. Due to Covid-19 crisis, the official from parent bank (SBI), identified for the post of Director Finance and IT could not reach Indonesia within the stipulated timeline of 6 months from the date of clearing the Fit and Proper Test of OJK. BSBII therefore requested OJK, vide their letter dated 01.07.2020 to extend the period of validity of the test and also informed OJK that the tenure of the present Director has been extended by two moths, duly obtaining shareholder's approval. The reappointment of the Director on 11.06.2020 was reported to OJK on 01.07.2020, as against the regulatory deadline of 24.06.32020 (7 days delay). OJK considered this as late reporting of reappointment and imposed the penalty vide their letter dated 05.08.2020	IDR 7 million (INR 36000 appx.)
6	Bank SBI Indonesia	Oct-20	OJK imposed a penalty on account of errors found in regulatory Reportings in their annual inspection at BSBII.	IDR 3.05 mio (INR 15,000 appx.)
7	Commercial Indo Bank LLC, Moscow	Dec-20	Central Bank of Russia issued a penalty on CIBIL for errors in AML related regulatory reporting detected in CBR inspection done in June to August 2020.	RUB 8,637,000 (INR 81.40 Lacs appx.)
8	Bank SBI Indonesia	July-21	OJK imposed a penalty on account of errors found in regulatory Reportings in their annual inspection at BSBII.	IDR 4.85 Mio (INR 25000 Approx)
9	SBI (Mauritius) Ltd.	Aug-21	Bank of Mauritius impose a penalty on SBI (Mauritius) Ltd. due to	MUR 0.20 Mio (INR 340000)

			discrepancies detected in the MCIB data reported by them.	Approx)
10	Bank SBI Indonesia	Aug-21	OJK imposed a penalty on account of errors in Gross an Net NPA Ratio detected in the published reports for Q 4 of 2020 and Q 1 of 2021.	IDR 0.30 Mio (INR 1500 Approx)
11	Bank SBI Indonesia	Dec-21	OJK imposed a penalty for erroneous classification of 12 CIFs under SME. Fines imposed for the reporting months of March, April and May 2021.	IDR 6.20 Mio (INR 33000 Approx)
12	Bank SBI Indonesia	Mar-22	OJK imposed a penalty for error in reporting of the half-yearly data on Human Resources submitted to OJK as on 31.12.2021.	IDR 0.10 Mio (INR 550 Approx)

Circle-wise summary of Penalty imposed by RBI during				
(Amount in millions)				
CIRCLE	FY 18-19	FY 19-20	FY 20-21	FY 21-22
Ahmedabad	10.80	5.47	4.23	1.15
Amarvati	3.40	2.36	0.02	0.81
Bengaluru	10.99	2.85	4.96	5.46
Bhopal	6.06	6.83	1.07	5.20
Bhubaneswar	0.08	1.38	0.34	5.74
Chandigarh	4.36	5.61	1.01	1.01
Chennai	2.72	2.31	0.50	1.11
Guwahati	24.88	0.83	1.56	6.24
Hyderabad	2.98	1.42	0.38	0.62
Jaipur	7.58	13.00	0.84	2.47
Kolkata	0.45	0.30	0.01	0.71
Lucknow	5.37	4.48	0.77	31.88
Maharashtra	2.71	2.22	0.88	5.54
Mumbai Metro	0.83	1.90	0.62	0.74
New Delhi	7.47	3.21	1.59	2.37
Patna	0.00	2.20	33.38	6.64
Thiruvananthapuram	0.71	0.53	0.33	0.36
TOTAL	91.37	56.87	52.49	78.05

Annexure-I

Direct Tax

Over 295 direct tax matters involving State Bank of India and erstwhile Associate Banks are pending before the Supreme Court of India, the High Court, the Income Tax Appellate Tribunal and the Commissioner of Income Tax Appeals involving an aggregate net amount of Rs.649.07 Billions as on 31st March 2022.

Annexure-2

GST

- As on 31st March 2022, 61 appeals in respect of Service Tax / GST matters involving State Bank of India and erstwhile Associate Banks are pending before the Commissioner of Service Tax (Appeals), the Central Excise and Service Tax Appellate Tribunal, the High Court and Supreme Court of India involving amount of Rs. 22.47 billion.
- In addition to above, 54 Show Cause Notices are pending before Assistant / Deputy Commissioner / Commissioner-GST Involving amount of Rs. 34.42 billion.

Annexure

REPORT ON PENALTIES IMPOSED/PENAL ACTION TAKEN AGAINST BANK UNDER VARIOUS LAWS AND STATUTES AND ACTION TAKEN FOR CORRECTIVE MEASURES DURING THE PERIOD 01.04.2021 TO 31.03.2022				
State Bank of India				
S. No.	Circle/Office Date of Penalty	Nature of penalty	Amount	Corrective action taken
1	SBI 06.07.2021	RBI imposed a monetary penalty of Rs. 50.00 lacs for failure to ensure data accuracy and integrity while submitting the data on large credit (CRILC reporting) to Reserve Bank. Bank did not report data of two companies namely M/s. Managlore SEZ Limited and M/s. Parklin LLC, with sanctioned amount of more than Rs. 5 crore as Group companies of the	Rs. 50.00 lacs.	A validation mechanism has been developed to overcome the deficiencies in CRILC reporting on nine static data (viz. PAN, LEI, CIN, Group, Industry, Sector, Banking Arrangement, CRA & ECR).

		borrower from June 2017 to March 2020 and from March 2018 to December 2019 respectively. Bank also incorrectly reported data of two companies namely M/s. Malwa Solar Power Generation Private Limited and M/s. SRM Institute of Science and technology as group companies of the borrower from March 2018 to March 2020 and June 2018 to September 2018 respectively. The penalty has been paid on 14.07.2021		
2	SBI 18.10..2021	RBI impose a monetary penalty of Rs. 1.00 Crore for delay in reporting of the fraud in respect of the Current Account of Karnataka State Handicraft Development Corporation (KSHDC). The penalty has been paid on 25.10.2021	Rs. 1.00 Cr.	FPMD has issued a revised SOP (version 2.0) effective from January 2022 covering identification and reporting of frauds in time.
3	SBI 26.11.2021	Reserve Bank of India imposed a penalty of Rs. 1.00 crore for contravention of the provisions of subsection (2) of section 19 of the Banking regulation Act related to the following: The bank held shares as a pledge, of an amount exceeding thirty percent of the paid-up share capital of six borrower companies as on March 31, 2018 and continued to hold shares exceeding thirty percent of the paid up share capital of two borrower companies as on March 2019. The penalty has been paid on 01.12.2021.	Rs. 1.00 Cr.	Bank formed a team to streamline the entire process and completion of the whole exercise. CPPD has reviewed the existing guidelines/SOP on loans and advances against pledge of shares and revised SOPs Have been circulated vide e-circular dated 13.04.2022

Foreign Branches / Subsidiaries						
Sr. No.	Name of Office/ Branch/ Banking Subsidiary	Date of Regulatory action reported/ observed	Brief details	Impact of violation	Corrective action taken	Date of submission to ECCB and Observation of Directors
1.	Bank SBI Indonesia (BSBII)	16.07.2021	The regulator, Otoritas Jasa Keuangan (OJK) conducted periodic examination of the Subsidiary Bank in February 2021. Based on their findings during the examination, the OJK vide their letter No. SR-16/PB.333/2021 dated 16 th July 2021 imposed a financial penalty of IDR 4.85 Mio (USD 334) for various errors (Errors like contract number, credit maturity period, credit type code, credit start date, credit maturity date, category code of borrower, credit utilisation, economic sector code and location code in SLIK and Errors like credit maturity and guarantee period,	Penalty of IDR 4.85 mio (INR Rs.24,908/- approx)	• Maker, checker and approver for all reports have been strengthened. • The knowledge and skill of the concerned staff strengthened through training/works hops • Periodic checking of correctness of reports by Internal Audit. • Reiterating the ownership of reports	Meeting dated 10.08.2021 Directors advised that steps be initiated to ensure error free reporting to the regulators. In response, it was advised that Maker-Checker system has already been put in place and further steps to automate the reporting process are being undertaken. The memorandum was taken on

			economic sector, institution rating and company rating, location, time period of credit etc. in LBU) detected in reporting under 2 sets of reports viz. Financial Information Service System (“SLIK”) and Commercial Bank Monthly Reports (“LBU”) submitted during the period covered under examination. The penalty has been paid on 29.07.2021. The erroneous reports were up to the month of May 2021 and correct reporting has started thereafter from June 2021			record with aforementioned observations. Status update on automation: BSBII has engaged a local vendor in Aug 2021 for automaton of various regulatory reporting modules, which is expected to be rolled out by 31st December 2022.
2	Bank SBI Indonesia (BSBII)	05-08-2021	The Otoritas Jasa Keuangan (Financial Services Authority of Indonesia) detected error under specific regulation of POJK No. 9/SEOJK 03/2020 concerning about transparency and publication of conventional commercial bank statements) in calculating the gross NPL ratio in the published quarterly results for the Quarter-IV of 2020 (audited results) and quarter-I of 2021 and imposed penalty on BSBII for errors in reporting. The penalty has been paid on 28.08.2021. It has been further advised about erroneous figures and corrected figures as under: Reported/Erroneous Gross NPL/Net NPL: Q4: 2020 (audited): Gross NPL: 3.85% Net NPL: 0.65% Q1 2021 (unaudited): Gross NPL: 3.44% Net NPL: 0.00% Correct Gross NPL/Net NPL: Q4: 2020 (audited): Gross NPL : 4.17% Net NPL: 0.71% Q1 2021 (unaudited): Gross NPL : 3.69%	Penalty of IDR 3,00,000/- (INR 1,543/- Appx) imposed.	- Root Cause Analysis (RCA) done and the errors occurred due inadvertently using the old formula while calculating NPA publication in terms of regulation under POJK 15 of 2017 instead of revised formula that came into effect in 2020. - Clarification was also sought from the regulator on correct interpretation of the regulation to ensure correct reporting.	Meeting dated 31.08.2021 The Directors opined that irrespective of the amount of penalty, such events result in reputational loss for the Bank and advised that all necessary steps to ensure non-recurrence of such incidents, be taken. The Directors further advised that to avoid such manual errors, automation of reporting in the foreign offices to the extent possible be explored. The memorandum was taken on record with aforementioned observations. Status update on automation: BSBII has engaged a local vendor in Aug 2021 for automation of various regulatory reporting

			Net NPL: 0.00%			modules, which is expected to be rolled out by 31 st December 2022
3.	SBI (Mauritius) Ltd. (SBIML)	19-08-2021	The Regulator, Bank of Mauritius, the Central Bank of Mauritius imposed penalty of 2,00,000 Mauritian Rupees (MUR) (INR 3,47,520/-) on SBI (Mauritius Ltd. (SBIML)) for discrepancy in reporting of data relating to credit facilities to Mauritius Credit information Bureau (MCIB). The penalty has been paid on 13.08.2021.	Penalty of 2,00,000/- Mauritian Rupees (MUR) {INR 3,47,520/-}	• Root Cause analysis done. The discrepancy was on account of various technical reasons resulted in mismatch between MCIB data and Finical data. • SOP for MCIB has been strengthened for daily monitoring and control. • Various exception reports have been introduced and the extracts from Finance are being checked manually before uploading on MCIB portal. The MCIB data and Bank's data reconciled at periodical intervals	Meeting dated 31.08.2021. Status update on automation of returns The Bank has onboarded the parent bank OFSAA platform to automate the regulatory reporting. As on date 21 reports are already in production. The remaining reports are in various stages of development.
4.	Bank SBI Indonesia (BSBII)	16-12-2021 (Received by BSBII on 20-12-2021)	The Otoritas Jasa Keuangan (OJK) (Financial Services Authority of Indonesia) has impose a penalty on Bank SBI Indonesia vide letter No.S-197/PB 333/2021 dated 16.12.2021 for error in reporting export-oriented debtors under 'SME accounts'. In its periodic regulatory reports (LBU and SLIK). BSBII was classifying 12 of its export-oriented debtors under 'SME accounts' since July 2017, base on an internal Bank decision. After the OJK Inspection as of 28-02-2021, as part of data cleansing, the Credit Administration Division of BSBII analysed and interpreted that the 12 debtors should not be reported as SME debtors as per extant instructions, thus	Penalty of IDR 6,200,000.00 (INR 32,854.00 Appx) imposed.	• Improving the internal function (maker-checker system) before the report is sent. • Improving the monitoring function on a regular basis from both Compliance Division and Internal Audit Division so as to reduce the risk of reporting errors. • Increase training on external and internal regulations.	Meeting dated 04.01.2022 NIL

			changing the reporting in LBU (Commercial Bank Monthly Report) and SLIK (Financial System Information Service System). OJK accepted that the changes are correct and concluded that all the reports of SME since the date of general audit (OJK Inspection of 28-02-2021) as wrong namely March, April and May 2021. The regulator imposed a penalty of IDR 4,400,000.00 on account of LBU errors and IDR 1,800,000.00 due to SLIK errors (aggregate penalty- IDR 6,200,000.00; INR 32,854.00 appx), citing violations of Bank Indonesia regulation PBI No.12/2/PBI/2010 dated 05-02-2020 (LBU) and Financial Services Authority Regulation No.64/POJK03/2020 dated 29-12-2020 (SLIK). The penalty has been paid on 22.12.2021			
5.	Bank SBI Indonesia (BSBII)	02.03.2022 (Received by BSBII on 04.03.2022)	The Otoritas Jasa Keuangan (OJK) (Financial Services Authority of Indonesia) has imposed a penalty on Bank SBI Indonesia vide letter No.S-S-40-PB.333/2022 dated 02.03.2022 for not including the appointment of a consultant in a semi-annual report submitted to OJK. OLK, the regulator has advised that though BSBII has informed vide BSBII letter no. 055/DIR-SBII/I/2022 dated 21.01.2022 dated 21.01.2022 to OJK about the appointment of Mr. Dipankar Basu as a consultant in BSBII, yet the same was not reported in BSBII's Semester Report (half yearly related to primarily data of human resources being uploaded through OJK's reporting tool named "APOLO". Hence, the penalty was imposed OJK has further advised that	Penalty of IDR 1,00,000.00 (INR 534.00 Appx.) imposed	- Root Cause Analysis (RCA) has been conducted by BSBII and found that while preparing the list of employees for the half year ended 31.12.2021, their HR Department has encountered some technical issue due to which the record pertaining to the consultant was dropped and the excel sheet without the details of the regulator's reporting tool. - BSBII has now submitted the corrected report in line with the regulations.	29.03.2022 NIL

			BSBII should pay attention to the completeness, accuracy, integrity of data as well as timely submission of reports to avoid similar problems in future. The penalty has been paid on 08.03.2022			
--	--	--	---	--	--	--

2. **Details of all enforcement actions taken by SEBI** in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/ are a party. The details of the violation shall also be disclosed. – NA.
3. Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel are a party should also be disclosed separately.

UTI AMC Ltd.

- 1) There are 10 criminal cases pending related to normal operations of the schemes of UTI MF such as non-transfer of units, non-receipt of unit certificates, non-receipt of redemption proceeds or income distribution, closure of scheme/plan. These cases are not maintainable and judging from our experience such cases are generally dismissed by Courts or withdrawn by the complainant.

Most of the cases were filed in the name of the then Manager/Branch Manager/Chairman of the erstwhile Unit Trust of India. All these cases have been settled by paying the amount/issuing certificate to the complainant. However, cases are continuing due to procedural aspect as final orders of the Courts are to be pronounced. Most of these cases were filed before the year 2003, which stood transferred to the successor of UTI in terms of The Unit Trust of India (Transfer of Undertaking & Repeal Act) 2002.

- 2) There are 42 cases pending at different courts related to suits/petitions filed by a) contract workmen, b) employees association, c) employees/ex-employees etc. These cases are pending at different levels for adjudication.
- 3) One Writ Petition filed by R K Sanghi pending before High Court of Madhya Pradesh Principal Seat at Jabalpur challenging termination of Senior Citizenship Unit Plan (SCUP). We have already filed affidavit in reply in the matter and now petition will be heard in due course.
- 4) In connection with India Debt Opportunities Fund Ltd. Mauritius and the India Debt Opportunities Scheme (Domestic Scheme), SEBI has issued a Show Cause Notice (SCN) to UTI Asset Management Company Limited and UTI Mutual Fund in January 2020 alleging violation of SEBI FPI Regulations and SEBI MF Regulations. The SCN has been issued to show cause as to why inquiry should not be held under the Adjudication Rules for imposing penalty under section 15 HB of the SEBI Act 1992 which shall not be less than rupees one lac but which may extend to rupees one crore. UTI AMC Ltd. and UTI Mutual Fund has filed detailed reply with SEBI in March 2020 denying all the allegations made in the SCN. Hearings have also been held. Order is yet to be issued.
- 5) PFRDA issued order dated 4th May , 2022 under Sections 30, of the PFRDA Act, 2013 and PFRDA (Procedure for Inquiry by Adjudicating Officer) Regulations, 2015, whereby a monetary penalty of Rs. 5.00 lacs is imposed on UTI AMC Ltd for violation of certain provisions of PoP Regulations, 2018 and PFRDA Act, 2013. The penalty has been remitted to PFRDA on May 20, 2022.

Income Tax Related Matter

- i) The Income Tax re-assessment order for the Assessment Year 2009-10 has been passed raising a demand of INR 5.26 crore. An Appeal have been filed against the order before ITAT.
 - ii) The Income Tax assessment order for Assessment Year 2010-11 have been passed raising a demand of INR 2.28 crore. An Appeal have been filed against such order before CIT (A).
 - iii) The assessment of Assessment Year 2012-13 has been completed and there is a dispute of income tax amounting to INR 0.74 crore. An Appeal have been filed against the order before ITAT.
 - iv) The assessment of Assessment Year 2013-14 has been completed and there is a dispute of income tax amounting to INR 0.78 crore. An Appeal have been filed against the order before ITAT.
4. Any deficiency in the systems and operations of the Sponsor and/or the AMC or the Trustee Company which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency. - NIL

The Board of UTI Trustee Co (Pvt.) Ltd have approved the launch of the schemes under UTI Fixed Term Income Fund – Series XXXV – I to III (_____ days) through Circular Resolution vide memorandum dated March 22, 2022.

National Stock Exchange (NSE) has given its in-principle approval for listing of the units of the Three schemes under UTI Fixed Term Income Fund – Series XXXV viz., UTI FTIF Series XXXV– I to UTI FTIF Series XXXV– III on its exchange vide its letter Ref No.: NSE/LIST/5433 dated April 01, 2022.

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the Guidelines thereunder shall be applicable.

CORPORATE OFFICE

UTI Tower, 'Gn' Block, Bandra-Kurla Complex, Bandra (E), Mumbai - 400 051. Tel.: (022) 66786666

OFFICIAL POINTS OF ACCEPTANCE UTI FINANCIAL CENTRES

WEST ZONE GUJARAT REGION

Ahmedabad: 2nd Floor, IFCI Bhavan, Behind Tanishq Show Room, Nr. Lal Bungalow Bus Stand, C G Road, Ahmedabad – 380 006, Gujarat, Tel.: (079) 26462180, 26462905, **Anand:** 12-A, First Floor, Chitrangna Complex, Anand – V. V. Nagar Road, Anand – 388 001, Gujarat, Tel.: (02692) 245943 / 944, **Bharuch:** 103-105, Aditya Complex, 1st Floor, Near Kashak Circle, Bharuch – 392 001, Gujarat, Tel.: (02642) 227331, **Bhavnagar:** Shree Complex, 6-7 Ground Floor, Opp. Gandhi Smriti, Crescent Circle, Crescent, Bhavnagar – 364 001, Tel.: (0278)-2519961/2513231, **Bhuj:** First Floor 13 & 14, Jubilee Circle, Opposite All India Radio, Banker's Colony, Bhuj – 370 001, Gujarat, Tel.: (02832) 220030, **Gandhinagar:** "Dvij Elite", First Floor, Plot No.1522, Near Apna Bazar, Sector 6, Gandhinagar – 382 006, Gujarat, Tel. No. 079 – 23240462, **Jamnagar:** 102, Madhav Square, Lal Bungalow Road, Jamnagar, Gujarat – 361 001, Tel.: (0288) 2662767/68, **Junagadh:** First Floor, Shop No. 101, 102, 113 & 114, Marry Gold 2, Above Domino's Pizza, Opp. Bahaudin College, College Road, Junagadh, Gujarat – 362 001, Tel. No. 0285-2672678, **Mehsana:** 1st Floor, A One Complex, Near Umiya Shopping Center, Opp Mehsana Urban Co-operative Bank, Corporate Office, Highway Mehsana, Mehsana, Gujarat – 384 002, Tel. No. 02762 – 230180, **Navsari:** 1/4 Chinmay Arcade, Sattapir, Sayaji Road, Navsari – 396 445, Gujarat, Tel.: (02637)-233087, **Rajkot:** 1st Floor, Venkatesh Plaza, Opp. RKC Ground, Dr. Radhakrishna Road, Off. Yagnik Road, Rajkot, Gujarat – 360001, Tel. No. 0281-2440701, 2433525, **Surat:** B-107/108, Tirupati Plaza, Near Collector Office, Athwa Gate, Surat-395 001, Tel.: (0261) 2474550, **Vadodara:** G-6 & G-7, "Landmark" Bldg., Transpeck Centre, Race Course Road, Vadodara-390 007, Tel.: (0265) 2336962, **Valsad:** 1st Floor, 103, Signature Building, Opp. Petrol Pump, Above Yes Bank, Dharampur Road, Halar, Valsad, Gujarat - 396 001, Tel. No. 02632-222012, **Vapi:** 1st Floor, Office No. 102 & 103, Saga Casa Complex, Vapi - Daman Main Road, Opp. Royal Twin Tower, Chala, Vapi, Gujarat – 396 191, Tel.: (0260) 2403307.

MUMBAI REGION

Bandra Kurla Complex: UTI Tower, 'Gn' Block, Ground Floor, Bandra-Kurla Complex, Bandra (E), Mumbai-400051, Tel.: (022) 66786354/6101, **Borivali:** Shop No. 2 & 3, Ground Floor, Emerald Apartment, Roshan Nagar, Off. Chandavarkar Road, Borivali West, Mumbai – 400092, Maharashtra, Tel.28920250, 28920251, 28920298, 28920956, 28929383, **Ghatkopar:** 102, 1st Floor, Sai Plaza, Jawahar Road, Opp. Ghatkopar Rly Station, Ghatkopar (East), Mumbai – 400 077, Maharashtra, Tel. No. (022) 25010833 / 25010715, **Goregaon:** 101, 1st Floor, Accord Commercial Complex, Opposite Bus Depot, Station Road, Goregaon (East), Mumbai – 400 063, Tel.: (022) 26850849/26850850, **JVPD:** Unit No.2, Block 'B', Opp. JVPD Shopping Centre, Gul Mohar Cross Road No.9, Andheri (W), Mumbai-400049, Tel.: (022) 26201995/26239841, **Kalyan:** Ground Floor, Jasraj Commercial Complex, Chitroda Nagar, Valli Peer, Station Road, Kalyan (West) - 421 301, Tel.: (0251) 2316063/7191, **Lotus Court:** Lotus Court Building, 196, Jamshedji Tata Road, Backbay Reclamation, Mumbai-400020, Tel.: (022) 22821357, **Powai:** G-5, Ground Floor, CETTM (Centre for Excellence in Telecom Technology & Management), MTNL Main Building, Technology Street, Hiranandani Gardens, Powai, Mumbai, Maharashtra – 400 076, **Thane:** 101/102, Ishkrupa, Ram Maruti Road, Opp. New English School, Naupada, Thane West – 400 602, Maharashtra, Tel.: (022) 2533 2409 / 2533 2415, **Vashi:** Shop No. 8 & 8A, Ground Floor, Vardhaman Chamber Premises CHS Ltd, Plot No. 84, Sector 17, Vashi, Navi Mumbai, Maharashtra – 400 703, Tel. No. (022) 2789 0171 / 72 / 74 / 76, **Virar:** Shop No. 2 & 3, Ground Floor, Sheetal Nagar Building No.4, 281/2, Raja Chhatrapati Shivaji Road, Near LIC Home Finance Office, Agashi Road, Virar West, Dist. Palghar, Maharashtra – 401 303, Tel. No. 0250 – 251 5848.

NAGPUR REGION

Akola: Lakhma Apartment, Ground Floor, Near Anand Bakery, Ramdaspath, Akola, Maharashtra – 444 001 Tel. No. 0724 – 2410711, **Amravati:** C-1, VIMACO Tower, S.T. Stand Road, Amravati – 444 602, Maharashtra, Tel.: (0721) 2553126/7/8, **Bhilai:** 38 Commercial Complex, Nehru Nagar (East), Bhilai – 490 020, Distt. Durg, Chhattisgarh, Tel.: (0788) 2293222, 2292777, **Bhopal:** 2nd Floor, V. V. Plaza, 6 Zone II, M. P. Nagar, Bhopal-462 011, Tel: (0755) 2558308, **Bilaspur:** S-103, Anandam Plaza, Ground Floor, In front of Rama Port, VyaparVihar, Bilaspur, Chhattisgarh – 495 001, Tel. No. 07752 – 405538, **Gwalior:** 45/A, Alaknanda Towers, City Centre, Gwalior-474011, Tel: (0751) 2234072, **Indore:** UG 3 & 4, Starlit Tower, YN Road, Indore-452 001, Tel:(0731) 2533869/4958, **Jabalpur:** 74-75, 1st Floor, Above HDFC Bank, Gol Bazar, Jabalpur – 482 002, Madhya Pradesh, Tel: (0761) 2480004/5, **Nagpur:** 1st Floor, Shraddha House, S. V. Patel Marg, Kings Way, Nagpur-440 001, Tel: (0712) 2536893, **Raipur:** Vanijya Bhavan, Sai Nagar, Jail Road, Raipur-492 009, Tel: (0771) 2881410/12, **Ratlam:** R.S.Paradise, 101, 1st Floor, Above Trimurti Sweets, Do Batti Square, Ratlam – 457 001, Madhya Pradesh, Tel.: (07412) 222771/72.

REST OF MAHARASHTRA AND GOA

Aurangabad: "Yashodhan", Near Baba Petrol Pump, 10, Bhagya Nagar, Aurangabad – 431 001, Maharashtra, Tel.: (0240) 2345219 / 29, **Chinchwad :** City Pride, 1st Floor, Plot No.92/C, D III Block, MIDC, Mumbai-Pune Highway, Kalbhor Nagar, Chinchwad, Pune-411 019, Tel: (020) 65337240, **Jalgaon:** First Floor, Plot No-68, Zilha Peth, Behind Old Court, Near Gujrat Sweet Mart, Jalgaon (Maharashtra), Pin - 425 001, Tel.: (257) 2240480/2240486, **Kolhapur:** 11 & 12, Ground Floor, Ayodhya Towers, C S No 511, KH-1/2, 'E' Ward, Dabholkar Corner, Station Road, Kolhapur-416 001, Tel.: (0231) 2666603/2657315, **Margao:** Shop No. G-6 & G-7, Jeevottam Sundara, 81, Primitive Hospicio Road, Behind Cine Metropole, Margao, Goa-403 601, Tel.: (0832) 2711133, **Nasik:** Apurva Avenue, Ground Floor, Near Kusumagraj Pratishthan, Tilak Wadi, Nasik-422002, Tel: (0253) 2570251/252, **Panaji:** E.D.C. House, Mezzanine Floor, Dr. A.B. Road, Panaji, Goa-403 001, Tel: (0832) 2222472, **Pune:** Ground Floor, Shubhadra Bhavan, Apte Road, Opposite Ramee Grand Hotel, Pune – 411 004. Maharashtra, Tel.: (020) 25521052 / 53 / 54 / 55 / 63, **Solapur:** 157/2 C, Railway Lines, Rajabhau Patwardhan Chowk, Solapur – 413 003, Maharashtra, Tel.: (0217) 223 11767.

NORTH ZONE

CHANDIGARH REGION

Ambala: 5686-5687, Nicholson Road, Ambala Cantt, Haryana, Pin-133 001, Tel.: (0171) 2631780, **Amritsar:** 69, Court Road, Amritsar-143001, Tel: (0183) 2564388, **Bhatinda:** MCB Z-3/03228, 1st Floor, Above Punjab National Bank, Tinkoni Chowk, Goniana Road, Bathinda – 151 001, Punjab, Tel. No. (0164) 223 6500, **Chandigarh:** SCO No. 2907-2908, Sector 22-C, Chandigarh – 160 022, Tel. No. (0172) 270 3683, **Jalandhar:** Office No.32-33, 1st Floor, City Square Building, Civil Lines, Jalandhar – 144 001, Punjab, Tel. No. 0181 – 2232475/6, **Jammu:** Gupta's Tower, CB-13, 2nd Floor, Rail Head Complex, Jammu – 180 004, Jammu & Kashmir, Tel.: (0191) 2470627, **Ludhiana:** SCO 14 (First Floor), Feroz Gandhi Market, Ludhiana – 141001, Punjab Tel: (0161) 2441264, **Panipat:** Office no.7, 2nd Floor, N K Tower, Opposite ABM AMRO Bank, G T Road, Panipat – 132 103, Haryana, Tel.: (0180) 263 1942, **Patiala:** SCO No. 22, First Floor, New Leela Bhawan Market, Patiala, Punjab – 147 001, Tel. No. (0175) 5004661/2/3, 5017984, **Shimla:** Bell Villa, 5th Floor, Below Scandal Point, The Mall, Shimla, Himachal Pradesh - 171 001, Tel.: (0177) 2657 803.

DELHI REGION

Dehradun: 56, Rajpur Road, Hotel Classic International, Dehradun-248 001, Tel: (0135) 2743203, **Faridabad:** SCO-3, First Floor, Sector – 16, HUDA Market, Faridabad – 121001, Haryana, Tel 0129-4026522, **Ghaziabad:** C-53 C, Main Road, RDC, Opp. Petrol Pump, Ghaziabad - 201001, Uttar Pradesh, Tel: (0120) 2820920/23, **Gurgaon:** SCO 28, 1st floor, Sector 14, Gurgaon-122 001, Haryana, Tel: (0124) 4245200, **Haridwar:** First Floor, Ashirwad Complex, Near Ahuja Petrol Pump, Opp Khanna Nagar, Haridwar – 249407, Tel.: (01334) 312828, **Janak Puri:** Bldg. No.4, First Floor, B-1, Community Centre, B-Block, Janak Puri, New Delhi – 110 058, Tel.: (011) 25523246/47/48,

Laxmi Nagar: Flat No. 104-106, 1st Floor, Laxmi Deep Building, Laxmi Nagar District Centre, Laxmi Nagar, New Delhi – 110092, Tel.: (011) 2252 9398 / 9374, **Meerut:** 10/8 Ground Floor, Niranjana Vatika, Begum Bridge Road, Near Bachcha Park, Meerut - 250 001, Uttar Pradesh, Tel.: (0121) 648031/2, **Moradabad:** Shri Vallabh Complex, Near Cross Road Mall, Civil Lines, Moradabad – 244 001, Uttar Pradesh, Tel.: (0591) 2411220, **Nehru Place:** 1st Floor, Ghanshyam House, 25, Nehru Place, New Delhi-110019 Tel: (011) 28898128, Fax No. (011) 28898131, **New Delhi:** 101, Kailash Building, 26 Kasturba Gandhi Marg, New Delhi – 110 001, Delhi NCT Tel.: (011) 6617 8961/62/66/67 Fax: (011) 6617 8974, **Noida:** N-10 & N-11, First Floor, Above Indusind Bank, Sector – 18, Noida – 201 301, Uttar Pradesh, Tel. No. 0120-2512311/12/13/14, **Pitampura:** 110-111, First Floor, P P Tower, Netaji Subhash Place, Pitampura, New Delhi-110034, Tel. No. (011) 27351001-04, **Rohtak:** 2nd Floor, Banks Square Building, Plot No. 120-121, Opp. Myna Tourist Complex, Delhi Road, Rohtak – 124 001, Haryana, Tel. No. 01262-254021/22.

RAJASTHAN REGION

Ajmer: 398/10, 2nd Floor, Near Suchna Kendra, Infront of Patel Maidan, Jaipur Road, Ajmer, Rajasthan – 305 001. Tel No. 0145-2423974, **Alwar:** Plot No.1, Jai Complex (1st Floor), Above AXIS Bank, Road No.2, Alwar – 301 001, Rajasthan, Tel.:(0144) 2700303/4, **Bhilwara:** B-6 Ground Floor, S K Plaza, Pur Road, Bhilwara – 311 001, Rajasthan, Tel.: (01482) 242220/21, **Bikaner:** Gupta Complex, 1st Floor, Opposite Chhapan Bhog, Rani Bazar, Bikaner – 334 001, Rajasthan, Tel: (0151) 2524755, **Jaipur:** Vasanti, 1st Floor, Plot No. 61-A, Dhuleshwar Garden, Sardar Patel Marg, ‘C’ Scheme, Jaipur-302 001, Tel: (0141)-4004941/43 to 46, **Jodhpur:** 51 Kalpataru Shopping Centre, Shastri Nagar, Near Ashapura Mall, Jodhpur - 342 005, Tel.: (0291)-5135100, **Kota:** Sunder Arcade, Plot No.1, Aerodrome Circle, Kota-324007, Tel: (0744)-2502242/07, **Sikar:** Ground Floor, Singodiya Plaza, Kalyan Circle, Silver Jubilee Road Sikar, Rajasthan Pin:332001 Tel. No. (01572) 271043 & 271044, **Sriganganagar:** Shop No.4 Ground Floor, Plot No.49, National Highway No.15, Opp. Bihani Petrol Pump, Sriganganagar – 335 001, Rajasthan, Tel: (0154) 2481602, **Udaipur:** Ground Floor, RTDC Bldg., Hotel Kajri, Shastri Circle, Udaipur-313001, Tel: (0294)-2423065/66/67.

UTTAR PRADESH REGION

Agra: FCI Building, Ground Floor, 60/4, Sanjay Place, Agra-282 002, Tel: (0562) 2857789, 2858047, **Aligarh:** 3/339-A Ram Ghat Road, Opp. Atrauli Bus Stand, Aligarh, Uttar Pradesh-202 001, Tel : (0571) 2741511, **Allahabad:** 4, Sardar Patel Marg, 1st Floor, Civil Lines, Allahabad-211 001, Tel: (0532) 2561028, **Bareilly:** 1st Floor, Mandakani Tower, 148, Civil Lines Station Road, Bareilly, Uttar Pradesh -243001, Tel. :0581-2423016, **Gorakhpur:** Cross Road The Mall, Shop No. 16 - 20, 1st Floor, Bank Road, A. D. Chowk, Gorakhpur - 273 001, Uttar Pradesh, Tel.: (0551) 220 4995 / 4996, **Haldwani:** 1st Floor, A K Tower, Plot No.4, Durga City Centre, Khasra No. 260, Bhotia Paro, Haldwani, District: Nainital, Uttarakhand – 263 139, Tel : (05946) 222433, **Jhansi:** 1st Floor, Basera Arcade, (Plot No. 551/1 & 556/2) BKD-Chitra Road, In front of Dhyanchand Stadium, Civil Lines, Jhansi, Uttar Pradesh, Tel. No. 0510 – 2441877, **Kanpur:** 16/77, Civil Lines, Kanpur-208 001, Tel: (0512) 2304278, **Lucknow:** Aryan Business Park, 2nd floor, 19/32 Park Road (old 90 M G Road), Lucknow-226 001, Tel: (0522) 4523308/4523311, **Mathura:** 1st Floor, SFD Tower, Goverdhan Road, Opp. Jal Nigam Office, Krishna Nagar, Mathura – 281004 Uttar Pradesh Tel: 0565-2972147, **Saharanpur:** Shop No.4, Upper Ground Floor, Avas Vikas Market, Delhi Road, Saharanpur -247001 Uttar Pradesh Tel: 0132-3500035, **Varanasi:** 1st Floor, D-58/2A-1, Bhawani Market, Rathyatra, Varanasi-221 010, Tel: (0542) 2226881.

EAST ZONE

BIHAR REGION

Bhagalpur: 1st floor, Kavita Apartment, Opposite Head Post Office, Mahatma Gandhi Road, Bhagalpur-812 001, Bihar, Tel.: (0641) 2300040/41, **Darbhanga:** J R Plaza, First Floor, Rajkumarganj Main Road, Mirzapur, Near LIC Darbhanga/Woodland Darbhanga, Bihar - 846004 Tel.: (06272) 250 033, **Gaya:** 1st Floor, Zion Complex, Opp. Fire Brigade, Swarajpuri Road, Gaya-823 001, Bihar, Tel: (0631) 2221623, **Muzaffarpur:** Ground Floor, LIC ‘Jeevan Prakash’ Bldg., Uma Shankar Pandit Marg, Opposite Devasthan (Devi Mandir) Club Road, Muzaffarpur (Bihar), Pin – 842

002, Tel.: (0621) 2265091, **Patna:** 3rd Floor, Harshwardhan Arcade, Beside Lok Nayak Jai Prakash Bhawan, (Near Dak Bunglow Crossing), Fraser Road, Patna – 800 001, Bihar, Tel: (0612) 2200047.

NORTH EAST REGION

Agartala: Suriya Chowmohani, Hari Ganga Basak Road, Agartala - 799 001, Tripura, Tel.: (0381) 2387812, **Guwahati:** 1st Floor, Hindustan Bldg., M.L. Nehru Marg, Panbazar, Guwahati-781 001, Tel: (0361) 254 5870, **Jorhat:** 1st Floor, Hotel President Complex, Thana Road, Gar Ali, Jorhat, Assam – 785 001, Tel. No. 0376 – 2300024/25, **Shillong:** Saket Bhawan, Above Mohini Store, Police Bazar, Shillong-793 001, Meghalaya, Tel.: (0364) 250 0910, **Silchar:** First Floor, N. N. Dutta Road, Shillong Patty, Silchar, Assam - 788 001, Tel.: (03842) 230082/230091, **Tinsukia:** Ward No.6, Chirwapatty Road, Tinsukia – 786 125, Assam, Tel.: (0374) 234 0266/234 1026.

ORISSA & JHARKHAND REGION

Bokaro: Plot C-1, 20-C (Ground Floor), City Centre, Sector – 4, Bokaro Steel City, Bokaro – 827 004, Jharkhand, Tel.: (06542) 323865, 233348, **Dhanbad:** Unit no. 107, 1st Floor Ozone Plaza, Bankmore Dhanbad, Jharkhand – 826001 Tel: (0326) 2300519, **Jamshedpur:** 1-A, Ram Mandir Area, Gr. & 2nd Floor, Bistupur, Jamshedpur-831 001, Tel: (0657) 2756074, **Ranchi :** Shop No. 8 & 9, SPG Mart, Commercial Complex, Old H B Road, Bahu Bazar, Ranchi-834 001, Tel: (0651) 2900 206/07, **Balasore:** Plot No.570, 1st Floor, Station Bazar, Near Durga Mandap, Balasore – 756 001, Orissa, Tel.: (06782) 241894/241947, **Berhampur:** 4th East Side Lane, Dharma Nagar, Gandhi Nagar, Berhampur - 760 001, Orissa, Tel.: (0680) 2225094/95, **Bhubaneswar:** 1st & 2nd Floor, OCHC Bldg., 24, Janpath, Kharvela Nagar, Nr. Ram Mandir, Bhubaneswar-751 001, Tel: (0674) 2410995, **Cuttack:** Ground Floor, Plot No.99, Vivekananda Lane, Badambadi Kathjodi Main Road, Badambadi, Cuttack, Odisha – 753 012, Tel.: (0671) 2315350/5352, **Rourkela:** Shree Vyas Complex, Ground Floor, Panposh Road, Near Shalimar Hotel, Rourkela – 769 004, Orissa, Tel.: (0661) 2401116/2401117, **Sambalpur:** 1st Floor, R N Complex, Opp. Budharaja High School, Beside LIC Building, Budharaja, Sambalpur, Odisha – 768 004, Tel.: (0663) 2541213/14.

WEST BENGAL REGION

Asansol: 1st Floor, 129 G.T. Road, Rambandhutala, Asansol, West Bengal - 713 303, Tel: (0341) 2970089, 2221818, **Baharampur:** 1/5 K K Banerjee Road, 1st Floor, Gorabazar, Baharampur – 742 101, West Bengal, Tel.: (03482) 277163, **Barasat:** 57 Jessore Road, 1st Floor, Sethpukur, Barasat, North 24 Paraganas, Pin-700 124, West Bengal, Tel.: (033) 25844583, **Bardhaman:** Sree Gopal Bhavan, 37 A, G.T.Road, 2nd Floor, Parbirhata, Bardhaman – 713 101, West Bengal, Tel.: (0342) 2647238, **Durgapur:** 3rd Administrative Bldg., 2nd Floor, Asansol Durgapur Dev. Authority, City Centre, Durgapur-713216, Tel: (0343) 2546831, **Kalyani:** B-12/1 Central Park, Kalyani -741 235, District: Nadia, West Bengal, Tel.: (033) 25025135/6, **Kharagpur:** M/s. Atwal Real Estate Pvt. Ltd., 1st Floor, M S Tower, O.T. Road, Opp. College INDA, Kharagpur, Paschim Midnapore-721 305, Tel: (0322) 228518, 29, **Kolkata :** Netaji Subhash Chandra Road, Kolkata-700 001, Tel: (033) 22436571/22134832, **Malda:** 10/26 K J Sanyal Road, 1st Floor, Opp Gazole Taxi Stand, Malda – 732 101, West Bengal, Tel.: (03512) 223681/724/728, **Rash Behari :** Ground Floor, 99 Park View Appt., Rash Behari Avenue, Kolkata-700 029, Tel.: (033) 24639811, **Salt Lake City :** AD-55, Sector-1, Salt Lake City, Kolkata-700 064, Tel.: (033)-4601-0410 & (033)-4603-9069 , **Serampore:** 6A/2, Roy Ghat Lane, Hinterland Complex, Serampore, Dist. Hooghly – 712 201, West Bengal, Tel.: (033) 26529153/9154, **Siliguri:** Ground Floor, Jeevan Deep Bldg., Gurunanak Sarani, Sevoke Rd., Silliguri-734 401, Tel: (0353) 2535199.

SOUTH ZONE

ANDHRA PRADESH REGION

Guntur: Door No. 31-9-832, 9th Line, Second Cross, Arundelpet, Guntur, Andhra Pradesh – 522 002, Tel.: (0863) 2333818 / 2333819, **Hyderabad:** Lala II Oasis Plaza, 1st floor, 4-1-898 Tilak Road, Abids, Hyderabad-500 001, Tel: (040) 24750281/24750381/382, **Kadapa:** No. 2/790, Sai Ram Towers, Nagarajpeta, Kadapa-516 001, Tel: (08562) 222121/131, **Nellore:** Plot no.16/1433, Sunshine Plaza, 1st Floor, Ramalingapuram Main Road, Nellore – 524 002, Andhra Pradesh, Tel: (0861) 2335818/19, **Punjabutta:** 6-3-679, First Floor, Elite Plaza, Opp. Tanishq, Green Land Road,

Punjagutta, Hyderabad-500 082, Tel: (040)-23417246, **Rajahmundry:** Door No.7-26-21, 1st Floor, Jupudi Plaza, Maturi Vari St., T. Nagar, Dist. – East Godavari, Rajahmundry – 533101, Andhra Pradesh, Tel.: (0883) 2008399/2432844, **Secunderabad:** 10-2-99/1, Ground Floor, Sterling Grand CVK, Road No. 3, West Marredpally, Secunderabad-500 026, Tel: (040) 27711524, **Telangana:** UTI Financial Centre Regency Classic, Second Floor, Plot No 58, Jayabheri Enclave, Gachibowli, Above Punjab National Bank Near Radisson Blu Hotel, Hyderabad -500032, Telangana Tel: 040-29990658, **Tirupati:** D no. 20-1-201-C, Ground Floor, Korlagunta junction, Tirumala Byepass Road, Tirupati-517 501, Andhra Pradesh, Tel.: (0877) 2100607/2221307, **Vijaywada:** Door No. 27-12-34, B S N Reddy Complex, Gudavallivari Street, Governorpet, Vijayawada – 520002, Andhra Pradesh, Tel. No. (0866) 2578819 / 2578129, **Vishakhapatnam:** 47-1-99, 1st Floor, Dwaraka Nagar, 6th Lane, Beside BVK College, Visakhapatnam - 530 016, Andhra Pradesh, Tel. No. (0891) 2748121/2748122/2550275, **Warangal:** Door No. 15-1-237, Shop Nos. 5, 5A & 6, First Floor, 'Warangal City Centre', Adjacent to Guardian Hospital, Near Mulugu Cross Road, Warangal – 506 007, Andhra Pradesh, Tel.: (0870) 2440755 / 2440766 / 2441099.

KARNATAKA REGION

Bengaluru : 1st Floor, Centenary Building, No.28, M G Road, Bengaluru – 560001, Karnataka, Tel.: (080) 2559 2125, **Belgaum:** 1st Floor, 'Indira', Dr. Radha Krishna Marg 5th Cross, Subhash Market, Hindwadi, Belgaum - 590 011, Karnataka, Tel.: (0831) 2423637, **Bellary:** Ground Floor, Sri Basava Square, 2nd Cross Gandhinagar, Bellary – 583 103, Karnataka, Tel. No. (08392) 255634 / 635, **Davangere:** No.998 (Old No.426/1A) "Satya Sadhana", Kuvempu Road, Lawers Street, K. B. Extension, Davangere - 577 002, Karnataka, Tel.: (08192) 231730/1, **Gulbarga:** F-8, First Floor, Asian Complex, Near City Bus Stand, Head Post Office Road, Super Market, Gulbarga – 585 101, Karnataka, Tel.: (08472) 273864/865, **Hubli:** 1st Floor, Kalburgi Square, Desai Cross, T B Road, Hubli-580 029, Dist Dharwad, Karnataka State, Tel: (0836)-2363963/64, **Jayanagar:** First Floor, No. 76 (Old No. 756), 10th Main Road, 4th Block, Jayanagar, Bengaluru – 560011, Karnataka, Tel. No. (080) 22440837, 26630837, **Malleswaram:** No.60, Maruthi Plaza, 8th Main, 18th Cross Junction, Malleswaram West, Bengaluru-560 055, Tel.: (080) 23340672, **Mangalore:** 1st Floor, Souza Arcade, Near Jyothi Circle, Balmatta Road, Mangalore-575 001, Karnataka, Tel: (0824) 2426290, 2426258, **Mysuru:** No.11, Kamakshi Hospital Road 8th Cross, Saraswathipuram, Mysuru – 570 009, Karnataka, **Shivamogga:** 321, Ground Floor, P Square, 5th Parallel Road, Durgigudi, Shivamogga – 577 201, Tel. No. 08182 – 295677 / 277703, **Whitefield:** F-106, First Floor, Regent Prime, No. 48-50, Whitefield Main Road, Whitefield, Bengaluru 560 066, Karnataka, Tel: 080-42012786

TAMIL NADU & KERALA

Annanagar : W 123, III Avenue, Annanagar, Chennai – 600 040, Tel: (044) 65720030, **Chennai Main :** Capital Towers, Ground Floor, 180, Kodambakkam High Road, Nungambakkam, Chennai – 600 034. Tamil Nadu, Tel.: (044) 48574545/46/47, **Kochi:** Ground Floor, Palackal Bldg., Chittoor Road, Nr. Kavitha International Hotel, Iyyattu Junction, Ernakulam, Cochin-682 011, Kerala, Tel: (0484) 238 0259/2163, 286 8743, Fax: (0484) 237 0393, **Coimbatore:** R G Chambers, First Floor, 1023, Avinashi Road, Coimbatore – 641 018, Tamil Nadu, Tel.: (0422) 2220874, 2221875, 2220973, **Kottayam:** Muringampadam Chambers, Ground Floor, Door No.17/480-F, CMS College Road, CMS College Junction, Kottayam-686 001, Tel.: (0481) 2560734, **Kozhikode:** Aydeed Complex, YMCA Cross Road, Kozhikode - 673 001, Kerala, Tel.: (0495) 2367284 / 324, **Madurai:** No.3 West Marret Street, LIC Building (1st Floor), Opposite to Railway Station, Madurai – 625 001, Tamil Nadu, Tel. No. (0452) 2338186 / 2333317, **Pondicherry (UT):** No.20, Savitha Plaza, 100 Feet Road, Anna Nagar, Pondicherry (UT)-605005, Tel: (0413) 2203369, **Salem:** No.20, 1st Floor, Above Federal Bank, Ramakrishna Road, Salem, Tamil Nadu – 636 007, Tel.: (0427) 2316163, **T Nagar:** 1st Floor, 29, North Usman Road, T Nagar, Chennai-600 017, Tel: (044) 65720011/12, **Thiruvananthapuram:** T C 15/49(2), 1st Floor, Saran Chambers, Vellayambalam, Thiruvananthapuram-695 010, Tel: (0471) 2723674, **Trichur:** 26/621-622, Kollannur Devassy Building, 1st Floor, Town Hall Road, Thrissur-680 020, Tel.: (0487) 2331 259/495, **Tirunelveli:** 1st Floor, 10/4 Thaha Plaza, South Bypass Road, Vannarpet, Tirunelveli-627 003. Tel.: (0462) 2500186, **Tirupur:** 1st Floor, Tip Top Business Centre, (Near Railway Station Rear Entrance), 104-109, College Road, Tirupur, Tamil Nadu – 641 602, Tel.: (0421) 2236339, **Trichy:** Kingston Park No.19/1, Puthur High Road, (Opp. Aruna Theatre), Puthur,

Tiruchirapalli-620 017, Tel.: (0431) 2770713, **Vellore:** 1st Floor (Back side), Sai Rajya, No.14, Officers Line (Anna Salai), Vellore – 632 001, Tamil Nadu, Tel.: (0416) 2235357 / 5339.

UTI NRI CELL

UTI Tower, 'Gn' Block, Bandra-Kurla Complex, Bandra (E), Mumbai-400 051, Tel: 66786064 • Fax 26528175 •E-mail: uti-nri@uti.co.in

OFFICE OF THE REGISTRAR

KFin Technologies Ltd .: Unit: UTIMF, Karvy Selenium Tower B, Plot Nos. 31 & 32, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad - 500 032, **Board No:** 040-6716 2222, **Fax No.:** 040-6716 1888, **Email:** uti@kfintech.com

KFin TECHNOLOGIES LIMITED CENTRES

Abohar: C/o. Shri S K Goyal, Business Development Associate of UTI Mutual Fund, H. No. 1184, Street No.5, 7th Chowk, Abohar, Punjab – 152 116, Tel.: 01634 – 221238, **Ahmednagar:** C/o. Mr. Santosh H. Gandhi, 3312, Khist Lane, Ahmednagar – 414 001, Maharashtra, Mob.: 9850007454, **Akola:** Shop No.30, Ground Floor, Yamuna Tarang Complex, N H No.06, Murtizapur Road, Akola – 444 004, Tel.: 0724 – 2451 874, **Alleppey:** C/o. Mr K Thankachan, MJM Building, Mullackal, Alleppey, Kerala – 688 011, Tel.: (0477) 2251110, **Ananthapur:** # 15-149, 2nd Floor, S.R.Towers, Opp: Lalithakala Parishat, Subash Road, Anantapur-515 001, Tel.: (08554) 244449, **Andaman & Nicobar Islands:** C/o Mr. P Krishna Murthy, No. 2, 1st Floor, Pongi Chaung, Near Tamizar Sangam, Port Blair, Andaman & Nicobar Islands - 744101. Mobile: 03192 295853, **Ankamaly:** C/o Mr. P. K. Martin (CA), Parayil Agencies, Ankamaly South P.O., Ankamaly, Ernakulam Dist., Kerala – 683573, Tel.: 0484-6004796, **Arambagh:** C/o Mr Nanda Dulal Mukherjee, Arambagh Panchayet Samity Market Complex, Opposite Rabindra Bhavan, Room No.8, Arambagh, Hooghly, West Bengal – 712601, Tel. no. 9332289812, **Azamgarh :** 1st Floor, Alkal Building, Opp. Nagarpalika, Civil Lines, Azamgarh – 276 001, Uttar Pradesh, **Bankura:** C/o Shri Subhasis Das, Rampur Road (Old Rathtola), Near City Nursing Home, P O & Dist Bankura -722101 West Bengal, Tel.: 03242-259584, **Begusarai:** Beside UCO Bank, Kapasiya Chowk, Begusarai – 851 117, Bihar, Tel. No. 7518801807, **Bilaspur:** C/o Mr Vijay Kumar Khaitan, Investor Centre, 1st Floor, Hotel Mid Town Complex, Telephone Exchange Road, Bilaspur – 495 001, Tel.: (07752) 414 701, **Bongaigaon:** C/o Shri Uday Chatterjee, Natun Para, College Road, P.O. Bongaigaon Dist. Bongaigaon-783380 Assam. Tel.: 03664-230488, **Chandrapur:** C/o Mr B S Wadhawan, 3rd Floor, City Plaza, Above New Purti Bazar, Near Jatpura Gate, Chandrapur, Maharashtra – 442 402, Tel. No. 07172 - 255562, **Daltonganj:** C/o Mr Dimbesh Shrivastava, Mahendra Arcade, 2nd Floor, Near Zila School Chowk, Daltonganj, Dist. Palamau – 822 101, Jharkhand, Mob.: 9955365440, **Dhule:** Ground Floor, Ideal Laundry, Lane No.4, Khol Galli, Near Muthoot Finance, Opp. Bhavasar General Store, Dhule – 424 001, Tel: (02562) 282823, **East Midnapore:** C/o Shri Manoj Kumar Dolai, Town Padumbasan, P O Tamluk, East Midnapore, West Bengal, Pin-721636, Mob.: 953228266242, **Eluru:** 23A-3-32, Gubbalavari Street, R R Pet, Eluru - 534 002, Tel.: (08812) 227851 to 54, **Erode:** No. 4, KMY Salai, Veerappan Traders Complex, Opp. Erode Bus Stand, Sathy Road, Erode-638 003, Tel.: (0424) 2225615, **Firozabad:** C/o Mr Nand Kumar Verma, 42/1, Shivaji Marg, Firozabad, Uttar Pradesh – 283 203, Tel. no. 05612 248290, **Gandhinagar:** 27, Suman Tower, Near Hotel Haveli, Sector No.11, Gandhinagar, Ahmedbad-382 011, Tel.: (079) 28529222 / 23249943 / 4955, **Gangapur:** C/o Mr Laxmi Narayan Gupta, 98, Bharat Katla, Opposite Private Bus Stand, Gangapur City, Dist.Sawaimadhopur, Rajasthan – 322 201, Tel. No. 07463-231945, **Hajipur:** C/o Mr. V N Jha, Business Development Associate for UTI Mutual Fund, 2nd Floor, Canara Bank Campus Kachhari Road, Hajipur -844101, Bihar, Tel.: 06224 (260520), **Himatnagar:** C/o Shri Mohamedarif S Memon, B-1, Deshkanta Memon Complex, Opp Power House, Hajipura, Himatnagar -383001 Gujarat, Tel.: 02772-240796, **Hissar:** Sco 71, 1st Floor, Red Square Market, Hissar, Haryana – 125 001, Tel. No. 75188 01821, **Howrah:** C/o Shri Asok Pramanik, Uluberia – R.S., Majherrati, Jaduberia, Dist. Howrah, West Bengal, Pin-711316, Tel.: 033-26610546, **Jalpaiguri:** D.B.C. Road, Near Rupasree Cinema Hall, Beside Kalamandir, Po & Dist Jalpaiguri, Jalpaiguri-735 101, Tel.: (03561)

224207/225351, **Jammu & Kashmir:** C/o Smt Sunita Malla (Koul), Near New Era Public School, Rajbagh, Srinagar, Jammu & Kashmir -190008, Tel.: (0194) 2311868, **Kaithal:** C/o Mr. Parvesh Bansal, Business Development Associate, S.C.O. No. 333, 1st Floor, Sector- 20, Urban Estate, Kaithal, Haryana – 136027, Tel. No.: (01746) 298 486, **Kannur:** 2nd Floor, Prabhat Complex, Fort Road, Kannur – 670 001, Kerala, Tel.:(0497) 2764190, **Karimnagar:** H. No.4-2-130/131, Above Union Bank, Jafri Road, Rajeev Chowk, Karimnagar-505001, Tel.: (0878) 2244773/ 75/79, **Karnal:** 18/369, Char Chaman, Kunjpura Road, Karnal – 132 001, Haryana, Tel.:(0184) 2251524 / 2251525 / 2251526, **Katihar:** C/o Mr Rabindra Kumar Sah, Keshri Market, Barbanna Gali, Baniatola Chowk, M G Road, Katihar, Dist-Katihar, Bihar – 854 105, Tel.: (06452) 244 155, **Khammam:** 2-3-117, Gandhi Chowk, Opp. Siramvari Satram, Khammam-507 003, Tel.: (08742) 258567, **Kheda:** C/o Shri Sanjay B Patel, Subhash Corner Pij Bhagol, Station Road Off Ghodia Bazar, Nadiad, Kheda – 387001, Gujarat, Tel.: (0268) 2565557, **Kollam:** Sree Vigneswar Bhavan, Shastri Jn. Kollam-691 001, Kerala, Tel.: (0474) 2747055, **Korba:** C/o Mr Vijay Kumar Rajak, Shop No.31, Pandit Din Dayal Upadhyaya Shubhada Complex, T P Nagar, Korba – 495 450, **Krishna:** C/o Shri Mamidi Venkateswara Rao, D. No. 25-474, Kojjilipet, Machilipatnam, Dist Krishna, Andhra Pradesh, Pin-521001, Tel.: 08672-221520, **Kumbakonam:** C/o Shri A Giri, Ground Floor, KVG Complex, 49 TSR Street, Kumbakonam – 612001, Tamilnadu, Tel.: (0435) 2403782, **Kurnool:** Shop No.43, 1st Floor, S V Complex, Railway Station Road, Kurnool - 518 004, Tel.: (08518) 228850/950, **Madhubani:** C/o Shri Anand Kumar, Bimal Niwas, 7/77, Narial Bazar, P.O. & Dist. Madhubani, Bihar, Pin-847211, Tel.: 06276-223507, **Malout:** S/o. S. Kartar Singh, Back Side SBI Bank, Ward No.18 H. No.202, Heta Ram Colony, Malout, Distt. Muktsar – 152 107, Punjab, Mob.:9417669417, **Mathura:** Ambey Crown II Floor, In front of BSA Collage, Gaushala Road, Mathura – 281 001, Mob.: 9369918618, **Mirzapur :** Ground Floor, Triveni Campus Ratan Ganj, Mirzapur – 231 001, Uttar Pradesh, Tel.: 7518801836, **Moga:** 1st Floor, Dutt Road, Mandir Wali Gali, Civil Lines, Barat Ghar, Moga, Punjab, Pin – 142 001, Tel.: (01636) 230792, **Nadia:** C/o Shri Prokash Chandra Podder, Udayan, 20, M.M. Street, (Nr. Sadar Hospital, Traffic More), PO Krishnagar, Dist. Nadia, West Bengal, Pin-741101, Mob.: 953472255806, **Nadiad:** 3rd Floor, City Center, Near Paras Cinema, Nadiad – 387 001, Gujarat, Tel.: (0268) 256 3245, **Nagaon:** C/o Shri Sajal Nandi, A D P Road, Christianpatty, Nagaon, Assam, Pin-782001, Tel.: 03672-233016, **Nagercoil:** 45, East Car Street, 1st Floor, Nagercoil – 629 001, Tamil Nadu Tel.: (04652) 233552 , **Nagpur:** Plot No. 2/1, House No. 102/1, Mangaldeep Apartment, Mata Mandir Road, Opp Khandelwal Jewellers, Dharampeth, Nagpur – 440010, Maharashtra, Tel. No. 0712 – 2533040, **Nalanda:** C/o Shri Md Mokhtar Alam, Najam Complex, Ground Floor, Bain House, Opposite SBI Bazar Branch, Post Office Road, Biharsharif, Dist. Nalanda, Bihar – 803 101, Tel.: 06112-233580, **Nanded:** Shop No.4, First Floor, Opp. Bank of India, Santkrupa Market, Gurudwara Road, Nanded, Maharashtra – 431 602 – Tel.: 02462 – 237885, **Nizamabad:** C/o Mr Chouti Giridhar, H.No.5-6-570/A2, Beside Bombay Nursing Home, Hyderabad Road, Nizamabad – 503 002, Telangana. Tel. No.: (08462) 243266, **Ongole:** Y R Complex, Near Bus Stand, Opp. Power House, Kurnool Road, Ongole-523 002, Tel.: (08592) 657801/282258, **Palghat:** 12/310, (No.20 & 21), Metro Complex, Head Post Office Road, Sultanpet, Palghat, Tel.: (0491) 2547143/373, **Paradip:** C/o Mr Prasanna Kumar Routaray, New Trade Center-1, Unit No-5, 2nd Floor, Paradip Port, Bank Street, Dist-Jagatsinghpur, Odisha-754142, Tel.: (06722) 223 542, **Pathankot:** 2nd Floor, Sahni Arcade, Adjoining Indra Colony Gate, Railway Road, Pathankot, Punjab – 145 001, Tel. No. 0186 2254770, **Puri:** C/o Shri Pradeep Kumar Nayak, Lavanyapuri, Sarvodaya Nagar, Puri, Orissa, Pin-752002, Tel.: 06752-251788, **Purulia:** C/o Mr Manoj Kumar Singhanian, Ranchi Road, Bansh Bungalow, Opp. Swimming Pool, Purulia, West Bengal – 723101, Tel. no. 9434013330, **Raghunathganj:** C/o Mr Dukhu Shaikh, Room No 39, 1st Floor Fultala Municipality Market Complex, Raghunathganj, Murshidabad Pin: 742 225; West Bengal, Tel No. – 03483-266720, **Ratnagiri:** C/o V L Ayare, Chief Agent for UTI Mutual Fund, Gala No.3, Shankeshwar Plaza, Nachane Road, Ratnagiri – 415 639, Tel.: (02352) 270502, **Rewari:** C/o Shri Raghu Nandan, Business Development Associate for UTI Mutual Fund, SCO-7, Brass Market (Opposite LIC office) Rewari – 123401, Haryana Tel (01274) 224864, **Roorkee:** Shree Ashadeep Complex, 16 Civil Lines, Near Income Tax Office, Roorkee- 247 667, Tel.: (01332) 277664/667, **Sagar:** II Floor, Above Shiva Kanch Mandir, 5 Civil Lines, Sagar – 470002, Madhya Pradesh, Tel.: (07582) - 402404, **Sangli:** C/o. Shri Shridhar D Kulkarni, “Gurukrupa Sahniwas” CS No.478/1, Gala No. B-4, Sambhare Road, Gaon Bhag, Near Maruti Temple, Sangli – 416 416, Maharashtra, Tel.:

(0233) 2331228, **Satara:** C/o. Shri Deepak V. Khandake, 'Pratik', 31 Ramkrishna Colony Camp, Satara – 415 001, Tel.: (02162) 230657, **Satna:** 1st Floor Gopal Complex, Near Bus Stand, Rewa Road, Satna – 485 001, Madhya Pradesh, M – 7518801847, **Shyamnagar:** C/o Mr Joydip Bandyopadhyay, 144, Dr B C Roy Road, Shyamnagar, PO: Noapara, Dist: North 24 Parganas, West Bengal – 743 127, Tel.: (033) 25867770, **Sonepat:** 2nd Floor, DP Tower, Model Town, Near Subhash Chowk, Sonepat – 131 001, Haryana, Tel.: 7518801853, **Telangana:** 2nd Shutter, H No. 7-2-607, Sri Matha Complex, Mankammathota, Karimnagar-505 001, Telangana, Tel.: (0878) 2244773, **Thiruvalla:** 2nd Floor, Erinjery Complex, Ramanchira, Opp. Axis Bank Ltd, Thiruvalla, Pathanamthitta, Kerala – 689 107. Tel.: (0469) 3205676, **Tuticorin:** 4 B, A34, A37, Mangalmal, Mani Nagar, Opp. Rajaji Park, Palayamkottai Road, Tuticorin-628 003, Tel.: (0461) 2334601/602, **Udupi:** C/o Shri Walter Cyril Pinto, C/o Feather Communications, 13-3-22A1, Vishnu Prakash Building, Ground Floor, Udupi, Karnataka, Pin-576101, Tel.: 0820-2529063, **Ujjain:** Heritage Shop No.227, 87 Vishvavidhyalaya Marg, Station Road, Near ICICI Bank, Above Vishal Megha Mart, Ujjain – 456001, Madhya Pradesh, Tel.: (0734) 4250007/08, **Uttar Dinajpur:** C/o Shri Prasanta Kumar Bhadra, Sudarshanpur, Near Telecom Exchange, P.O. Raiganj, Uttar Dinajpur, West Bengal, Pin-733134, Tel.: 03523-253638, **Yamuna Nagar:** Jagdhari Road, Above UCO Bank, Near DAV Girls College, Yamuna Nagar – 135 001, Haryana. Tel.: 95417 21389.

DUBAI REPRESENTATIVE OFFICE

UTI International (Singapore) Private Limited, Office 19, Floor 3, Gate Village 08, Dubai International Financial Center, P.O. Box 506879, Dubai, UAE, Tel: +97143857707, Fax: +97143857702

MF UTILITY FOR INVESTORS

The online portal of MF Utilities India Private Ltd (MFUI) i.e. www.mfuonline.com and authorised Points of Service ("POS) of MFUI shall act as Official Points of Acceptance (OPAs) in addition to the existing OPAs of the UTI AMC Ltd. For further details please refer to SID/SAI.